

BEFORE THE NATIONAL GREEN TRIBUNAL(SZ), SITTING AT CHENNAI
(Under Section 18(1) r/w S. 14 & 15 of National Green Tribunal Act, 2010)

Original Application No. 013 of 2024 (SZ)

S. Sivadas
Son of SivaKumarKulasekar,
No.2, Periyapalayathamman Kilo West Street,
Basin Bridge, Washermenpet, Chennai- 600021.
Mob:- 9176869284
Email Id:- taurs@gmail.com

... Applicant

- AND -

The Ministry of Environment,
Forest and Climate Change
Rep. by its Secretary,
Indira ParyavaranBhavan
Jorbagh Road New Delhi - 110 003
Email- mefcc@gov.in
Ph No- +91-11-2301196
And 15 others

...Respondents

OBJECTIONS FILED BY THE APPLICANT ALONG WITH THE TYPEDSET OF DOCUMENTS

S.No.	DATE	DESCRIPTION	PG.No.
1.	---	Objections filed by the applicant to the report of the Joint Committee	1-17
2.	01/12/2015	Article in the New Indian Express regarding illegal developments with photographs	18-20
3.	16/08/2016	Post of Coastal resource centre in its facebook account highlighting illegal developments with evidence	21-26
4.	17/06/2021	Article in ABP Naidu highlighting illegal developments with evidence (along with English translation)	27-38
5.	08/04/2022	Sale Deed executed by the 11 th respondent pertaining to illegal housing Plot No.99 measuring 1000 Sq.ft in the layout named Bavishya Beach – Supreme	39-48

6.	15/05/2023	Sale Deed by Kaleena Developers (12 th respondent) showing sale of vacant plot measuring 30 cents by annexing it with DTCP layout named Blue Spot	49-57
7.	19/06/2024	Sale Deed executed by 11 th respondent in favour of Jisith Jai Kumar pertaining illegal housing Plot No.114 in the layout named Bhavitha Beach – Classic (along with English Translation)	58-72
8.	29/07/2024	Release Deed registered between purchasers pertaining to illegal housing Plot No.35 at Bhavitha Beach – Supreme measuring 1000 Sq.ft	73-81
9.	24.09.2024	Representations with enclosures before the Joint Committee by SPAD	82-252

Dated at Chennai on this the 19th day of June, 2025



Counsel for the Applicant

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BEFORE THE NATIONAL GREEN TRIBUNAL(SZ), SITTING AT CHENNAI

Original Application No. 13 of 2024

Between:

S. Sivadas
Son of SivaKumar Kulasekar,
2, Periyapalayathamman Kilo
West Street, Basin Bridge,
Washermanpet, Chennai-21.

... APPLICANT

- AND -

1. The Ministry of Environment,
Forest and climate change,
Represented by its Secretary,
Indira Paryavaran Bhavan,
Jorbagh road, New Delhi-03.
2. State Environment Impact Assessment
Authority, Tamil Nadu,
Represented by its Chairman,
3rd floor, Panagal Maligai,
Jeenes road, Saidapet, Ch-15.
3. The Member Secretary,
Tamil Nadu Coastal Zone Management Authority,
Panagal Building, Saidapet, Chennai. 2.
4. The District Collector,
Collector Office Rd, Moovendar Nagar,
Viluppuram, Tamil Nadu 605602.
5. The Deputy Director of Town
and Country Planning,
Villupuram Region,
TADCO Building G.H.Road,
Villupuram - 605 602.
6. The Executive Officer,
Marakkanam Town Panchayat,
Marakanam Taluk.
Office of Town Panchayat,
39, Pandy Road , Marakkanam
Post & Taluk, Villupuram.
7. The Chairman, Tamil Nadu Pollution
Control Board, 76, Mount Salai,
Guindy, Ch-32.

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8. District Environment Engineer,
Tamil Nadu Pollution Control Board,
District Collector
Master Plan Complex,
Villupuram- 605602.
9. Principal Chief Conservator of Forests and
Chief wildlife warden, Forest Department,
Government of Tamil Nadu, Saidapet,
Ch-15.
10. The Sub registrar, Marakkanam
Marakkanam Registrar Office,
Marakkanam Taluk, Villupuram District.
11. Manju Foundation Pvt. Ltd.,
Rep. by its Managing Director
No. 8, Sapthaswara Apartments,
2nd Floor, 1st Avenue, Ashok Nagar,
Chennai- 83.
12. Pedro Developers Private Limited
13. Metis Developers Private Limited
14. Kaleena Developers Private Limited
13 to 14 at, 621 A, 6th Floor,
Devika Towers, Nehru Palace,
New Delhi.
15. P. Nagarajan,
16. K.P. Loganathan,
2/387, Singaravelan Street,
Chinna Neelangarai, Chennai-115.

...Respondents

AFFIDAVIT OF OBJECTIONS PREFERRED BY THE APPLICANT TO THE REPORTS OF
THE 4TH RESPONDENT AND THE 11TH RESPONDENT

THE APPLICANT MOST RESPECTFULLY SHEWETH AS FOLLOWS:

I, S. Sivadas, Son of Siva Kumar Kulasekar, the Applicant in the subject Application,
doth hereby solemnly affirm and sincerely state as follows;

1. The Applicant is an Environmentalist, interested in the protection of
Environment and safety of the future generations who also deserve to enjoy
a clean and a pure environment.

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2. Aggrieved by the ongoing illegal conversion of coastal agricultural lands into a coastal Township, which is more than 50 Ha, covering about more than 3000 square feet of sea frontage in the Coastal Regulation Zone (CRZ) in Marakkanam North Village, in public interest the Applicant has filed the present Application, under Section 14 of the National Green Tribunal Act, 2010.
3. That the Hon'ble Tribunal vide its Order dated 06.09.2024 in the above Application had directed the 11th Respondent to file every particular detail regarding the lands purchased by it with details of purchase, the entire extent of the lands which are being developed and state if they fall within or outside the Prohibited CRZ areas.
4. The Hon'ble Tribunal also directed the DTCP, Tamil Nadu SCZMA along with TNPCB to make a joint inspection once again, along with the Revenue Officer, not less than the rank of Revenue Divisional Officer to inspect the property and report whether the layout developed by the 11th Respondent are in violation of the CRZ Notification. Let the report also specifically state whether the 11th Respondent is doing any activities/ developments outside the scope of the approval while annexing the lands within 500 meters HTL, the Hon'ble Tribunal also directed appropriate action against similar layouts and developments made on the coast of Villupuram District and report to it.
5. Based on the afore stated directions of the Hon'ble Tribunal, the 4th Respondent and the 11th Respondent have filed their respective reports. Both the reports are contrary to facts and brazenly misleading to the point of contempt of this Hon'ble Tribunal.
6. Although this Hon'ble Tribunal pass directed a better report from the 4th Respondent, the Applicant has preferred this detailed objection to both the reports in the interest of Environment and for effective adjudication and to bring the facts on record.

* S. P. S. 2024

7. The Contesting Applicant has perused both the reports and files the below stated objections to both the reports on the following grounds and reasons amongst others;

8. OBJECTIONS TO THE REPORT OF THE 4TH RESPONDENT/ DISTRICT COLLECTOR;

- 8.1** The Report is despairingly incomplete and miserably bereft of material particulars.
- 8.2** While it is stated in Para 2 that the Developer is continuing residential layout development, the locational details, in terms of CRZ aspect have not been stated.
- 8.3** The Committee has only reproduced the statements of the developer as stated in its reply, by interviewing the developers representative, hence the report serves no purpose.
- 8.4** The documents and details provided by the Developer have been stated, but the committee has not preferred to verify the same and portray its independent views.
- 8.5** The findings in Page 5, Para 7(1) of the inspection report that EB poles and street lights have been erected on both sides of the primary road of the unapproved layout and extend up to 80 meters from sea shore is not established with photographs for a better appreciation.

While existence of primary road is admitted, the details of the secondary roads have not been provided and how they annex to the approved roads of BLUE Spot phase 1 to 3 have not been detailed and no relevant layout drawings super imposed on approved CMZP maps as per CRZ notification 2011 have not been produced for a better understanding of this Hon'ble Tribunal.

- 8.6** The Photographs and the ownership and revenue details of the structure in S. No. 210/4A has not been stated.

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- 8.7** For effective adjudication of this Application, a proper survey report detailing the lands owned, lands promoted, details of access to each layout project, total extent of the land bank has not been provided.
- 8.8** Satellite imagery and Google images have not been produced to find out since when the Groyens/ stone patch has been developed and whether such stone patch could have been formed at sea shore abutting 60 feet motorable mud road without motorable road access from ECR road.
- 8.9** It is stated that there are no sand dunes but it is not clarified whether the sand dunes have been levelled / destroyed or not. The presence of sand dunes as per the TNCZMP TN 95 has not been admitted. The 11th Respondent has not denied the presence of sand dunes and the 14th and the 15th Respondents have admitted the flattening of the sand dunes by the 11th Respondent and are bound by their admissions.
- 8.10** It is strongly protested that grant of approval to one Span motels in 2008 can be a ground for the 11th Respondent to promote a residential layout (600 sft. to 300 sft.) and vacant plot project (20 to 45 cents vacant plots) in CRZ zone. To fix the guideline value as "Residential class-I" and register the residential plots measuring 600 to 3000 square feet as farm plots smacks of a planned criminal conspiracy by R11 against its own customers.
- 8.11** While a watchman shed is noted in S. No. 212/3, it is not stated if the same is approved or not and if the watchman shed in S. No. 212/3 is the excuse for erecting EB poles and street lights on either side of the 60 feet road up to sea shore in the guise of obtaining EB connection for it, showcasing them it for marketing of approved and unapproved plots at higher rates, as part of its 180 Acres Project.
- 8.12** It is puzzling how the committee based on a site visit, concluded in para 8 that the ownership and developments in the lands in S. No. 189/3A, 189/3B, 213/1(Part), 213/2,3 Part falling under 500 meters

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belonged to the 11th Respondent while an extent of 1.30 Acres was sold to third parties.

- 8.13** The details and specifications of the mud roads (whether motorable or not, number of roads, road length and width, the details of the plots abutting the mud roads etc.) are not provided in the report.
- 8.14** While it is noted that there are no buildings or structures in S. No. 192, it is not stated if any tar road exists on the same and if the layout named Bhinaya Beach and others claim/ derive contiguous access from ECR to sea shore through this land which is classified as communal poramboke.
- 8.15** While it is stated that there is no development made or tar roads formed in any portion other than in approved lands, the 15th and 16th Respondents have already conceded that illegal development of tar roads and housing plots in their lands in S. No. 195/4A(Pt.) 4B(Pt.) and in S. No. 211/1B1A(Part) have been made by the 11th Respondent in the lands belonging to them and undertaken to remove the illegal developments and submitted to the jurisdiction of the Tribunal.

Hence the report submitted by the Committee is a mere smoke-screen and a dis-service to its responsibilities and does not in any manner assist this Hon'ble Tribunal in deciding this matter.

- 8.16** In this context, the representation with evidences filed by the Applicant to the 4th Respondent and other committee member assumes significance.
- 8.17** **It is derived from records traceable to the typed set of R15, 16 that**
- i.** In the year 2016, based on the orders of the Hon'ble Madras High Court in **W.P. NO. 20713/2013** & the compliance report dated 05.10.2016, the 4th Respondent cleared the encroachment that had been caused on S. No. 192(Part) by the

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11th Respondent. Though the 11th Respondent is the offender on record, the possession of the communal land in S. No. 192 was transferred to its Vendors namely R12-R14, whose predecessors purchased this communal land in the year 1994 (as per EC).

- ii. It is not out of place to state that the 4th Respondent had derived personal knowledge of this layout as early as in 2016 itself.
- iii. It is also seen from the records filed by the 15th and the 16th Respondents that the 4th Respondent had issued a **SHOW CAUSE NOTICE DATED 11.06.2016 IN PROC.NO.F.NA/CRZ/DLCZMA/VPM/2016-1** to the 11th Respondent and obtained a reply dated 11.07.2016 announcing surrender by the 11th Respondent but however it seems till date no final orders have been passed by the 4th Respondent for reasons exclusively known to it.
- iv. It is also seen that despite undertaking given by the 4th Respondent which undertaking culminated into orders of the Hon'ble Madras High Court in **W.P. NO. 13992/2013**, the arch and gates installed at the entrance of the gated community; to prevent public access from public roads have not been removed and violations and promotions are being deliberately allowed by the 4th Respondent behind closed gates.

Nothing prevented the Committee to outline the damage caused to the shoreline in view of the illegal flattening of sand dunes and violations despite claiming a comprehensive plan for shoreline protection and management to attend to remediate issues pertaining to coastal erosion. It may not be out of place to state that the Photos showing coastal erosion were duly submitted by this Applicant in the Original Application itself.

8.18 It is submitted that the representation with material evidences dated 24.09.2024 preferred by this Applicant before the District Collector and

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other committee members have not been considered and not annexed with the report.

- 8.19** No opportunity has been given to appear at site and establish CRZ Violations despite the afore stated written request, contained in the representation dated 24.09.24 but a better curtesy has been extended to the violator R11.
- 8.20** It is not clear how the developer's representative would be readily available to provide details at the spot and why his interview (without even stating his/ her name) had to be projected in the report, when the purpose of the committee was only to deliberate its own independent report.
- 8.21** It is my pointed allegation that despite composition of the committee, meaningful and relevant details have not been revealed, thus the report is a dis-service to this Hon'ble Tribunal.

9. OBJECTIONS FILED TO THE REPORT OF THE 11TH RESPONDENT ON THE FOLLOWING GROUNDS;

- 9.1** The details provided by the 11th Respondent are incomplete, aimed at subverting the course of Justice by an act of planned suppression.
- 9.2** The undisclosed details about purchase made by 11th Respondent obtained from perusal of encumbrance certificate are detailed below;

9.3 LIST OF PHASED PURCHASES SUPPRESSED BY THE 11TH RESPONDENT;

S.NO	DOC NO/ DATE	SELLER	BUYER	SURVEY NO	EXTENT
1	1884/2023 15/05/2023	PETRO DEVELOPERS PVT.LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO- 212/3, 213/4B	22.0 CENTS
2	1885/2023 15/05/2023	KALEENA DEVELOPES PVT LTD & 1 OTHER	MANJU FOUNDATIONS PVT LTD	S.NO-213/1	26.0 CENTS
3	2198/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-194/2	37.0 CENTS

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14	2198/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S. No. 193/1A1 S. No. 193/1B S. No. 193/2	3.54 Acres
4	2200/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-211/2A, 211/2B	1 ACRES, 86.5 CENTS
5	2202/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	195/1A	15 CENTS
6	2202/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	196/5A2A	1.46 ACRES
7	2202/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-211/7	2 ACRES, 38.0 CENTS
8	2202/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-213/1A1	2 ACRES, 26.0 CENTS
9	2202/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-213/2	1ACRES, 26.0 CENTS
10	2202/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-213/3	2 ACRES, 51.0 CENTS
11	2202/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-213/4A1	1 ACRES, 44.0 CENTS
12	2202/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-213/4B1A	4 ACRES, 69.0 CENTS
13	2203/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-189/1A1, 189/3A, 189/4B1AA1	5 ACRES, 20 CENTS
14	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	189/1a1a 189/3a 189/4b1aa	5.20 Acres
15	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	195/1b1a	1.30 Acres
16	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	195/3A1A1AA1AA1	57 CENTS
17	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	195/4D1A1A1A1A	5 CENTS
18	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	196/5A2B1A1A	3.68 ACRES
19	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	211/2C1A1	17 CENTS
20	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	211/3A1A1A1	12 CENTS

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21	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	211/4A1A1A1	63.5 CENTS
22	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	211/5A1	33.5 CENTS
23	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	211/6A	23 CENTS
24	2203/2024 22.05.2024	Pedro Developers & 2 others	Manju Foundations Private Limited	212/1A1A 212/2A1A 212/3A1	19 ACRES 28 CENTS
25	2204/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-194/1A1A1A	8 ACRES, 58.0 CENTS
26	2204/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-211/2C1A1	17.0 CENTS
27	2204/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO- 211/3A1A1A1	12.0 CENTS
28	2204/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO- 211/4A1A1A1	63.5 CENTS
29	2204/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-211/5A1	33.5 CENTS
30	2204/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-211/6A	2 ACRES, 23.0 CENTS
31	2204/2024 22/05/2024	PETRO DEVELOPERS PVT LTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO-212/1A1A, 212/2A1A, 212/3A1	19 ACRES, 28.0 CENTS
				TOTAL EXTENT	90.525 ACRES

Therefore, apart from the admitted extent of 64.48 Acres, Purchase of 90.525 Acres have been suppressed by the 11th Respondent. Hence an adverse inference ought to be made out.

It is also germane to point that the Lands in S. No. 212(Part), 213(Part), purchased by R11 from R12 to 15, lying within the CRZ have been purchased **without disclosing the existing 60 feet motorable mud road and other existing roads, EB Pillars, street lights and the structure termed as Watchman shed at the sea shore in its sale deed**, which are in existence since this application, hence the same shows that the project is a Joint scam between Respondents 11 to 16.

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9.4 DETAILS OF ILLEGAL HOUSING PLOTS SOLD APART FROM THE 900+ PLOTS ALREADY SOLD (As Per EC);

S.NO	DOC NO/ DATE	SELLER	BUYER	SURVEY NO	EXTENT	LAYOUT NAME
1	1254/2022 08/04/2022	MANJU FOUNDATIONS PVT LTD	AISHWARYA	S.NO-211/4A1A1A	1000 SFT	BHAVISHYA BEACH PLOT NO-99
2	2682/2024 19/06/2024	MANJU FOUNDATIONS PVT LTD	JISITH JAYA SURYA	S.NO-189/4B1AA1	800 SFT	BHAVITHA BEACH CLASSIC PLOT NO-55

9.5 BLUE SPOT PHASE 3 -FRESH DTCP LAYOUT APPROVAL OBTANED AS PER GIFT DEED TRACEABLE TO EC AND NOT REVALED TO THIS HON'BLE TRIBUNAL;

S.NO	DOC NO/ DATE	EXECUTANT	CLAIMANT	SURVEY NO.	EXTENT	GIFTED FOR
1	3670/2024 14/08/204	MANJU FOUNDATIONS PVT LTD	MARAKANAM MUNICIPALITY EXECUTIVE OFFICER	S.NO-194/11	280 SQ.MTR	PLOT - PUBLIC USE
				S.NO-194/11	280 SQ.MTR	PLOT-TANGEDCO
				S.NO-194/11, 196/5A1	3513.73 SQ.MTR	PLOT- PARK 1
				S.NO-194/11, 194/2	4599.57 SQ.MTR	PLOT- ROAD NO 1
				S.NO-194/11, 196/66	2183.88 SQ.MTR	PLOT- ROAD NO 2
				S.NO-190/37, 193/1A1, 194/11	2121.48 SQ.MTR	PLOT- ROAD NO 3
				S.NO-193/1A1, 194/11	1564.15 SQ.MTR	PLOT- ROAD NO 4
				S.NO-190/37, 194/11	898.05 SQ.MTR	PLOT- ROAD NO 5
				S.NO-194/11	820.15 SQ.MTR	PLOT- ROAD NO 6
				S.NO-194/11	1504.3 SQ.MTR	PLOT- ROAD NO 7
				S.NO-194/11, 196/5A1, 196/66	687.02 SQ.MTR	PLOT- ROAD NO 8
				S.NO-194/11, 196/66	797.18 SQ.MTR	PLOT- ROAD NO 11

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		S.NO-194/11, 196/66	316.76 SQ.MTR	PLOT- ROAD NO 14
		S.NO-190/37, 193/1A1, 194/11, 196/5A1, 196/66	103.5 SQ.MTR	PLOT- SPLAY AREAS

9.6 VACANT LANDS PLOTTED AS VACANT AGRICULTURAL PLOTS MEASURING 20 CENTS AND ABOVE IN CRZ-III AREA, AND REGISTERED AS AGRICULTURAL LANDS WITHOUT SHOWING ROAD IN THE BOUNDARIES;

S.NO	DOC NO/ DATE	SELLER	BUYER	SURVEY NO	EXTENT
1	351/2022 02/02/2022	MANJU FOUNDATIONS PVT LTD	SUNIL KUMAR GUPTA	S.NO-212/1A1 S.NO-212/2A1	6.08 CENTS 16.88 CENTS
2	1204/2023 27/03/2023	MANJU FOUNDATIONS PVT LTD	1)MOHEENA 2)KUMAR	S.NO-212/3	22.0 CENTS
3	1880/2023 15/05/2023	KALEENA DEVELOPES PVT LTD & 1 OTHER	LAKSHMI	S.NO-213/1	30.0 CENTS
4	1882/2023 15/05/2023	PETRO DEVELOPERS PVTLTD	AANDO PRABU . G	S.NO-213/4B	22.0 CENTS
5	1884/2023 15/05/2023	PETRO DEVELOPERS PVTLTD & 2 OTHERS	MANJU FOUNDATIONS PVT LTD	S.NO- 212/3, 213/4B	22.0 CENTS
6	2301/2023 09/06/2023	MANJU FOUNDATIONS PVT LTD	1)SARATH KUMAR 2)NIVEHTA	S.NO-213/1	26.0 CENTS
7	2545/2023 28/06/2023	MANJU FOUNDATIONS PVT LTD	KARTHICK KUMAR. P	S.NO-212/3, 213/4A	60.CENTS
8	4759/2023 24/11/2023	MANJU FOUNDATIONS PVT LTD	SWETHA PRABU	S.NO-213/4B1B	22.0 CENTS
9	530/2024 09/02/2024	MANJU FOUNDATIONS PVT LTD	1)PRABHU 2)SINDUJA	S.NO-213/3A2, 213/4B1B1	27.47 CENTS
10	842/2024 27/02/2024 PARTITION DEED	1)PRABHU 2)SINDUJA	1)PRABHU 2)SINDUJA	S.NO-212/3A2, 213/4B1B1 S.NO-212/3A2, 213/4B1B1	13.0 CENTS 14.47 CENTS
11	1650/2024 17/04/2024	MANJU FOUNDATIONS PVT LTD	1)DOMINIC DEEPAK	S.NO-212/3A2, 213/4B1B1	25.09 CENTS

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			2)VANITHA CHOWDHRI		
12	1797/2024 29/04/2024	MANJU FOUNDATIONS PVT LTD	1)MURUGESH 2)KUMAR	S.NO-212/3A2	22.0 CENTS
13	1864/2024 03/05/2024	MANJU FOUNDATIONS PVT LTD	SARAVANAN	S.NO-212/3A2, 213/4A4, 213/4B1B1	50.0 CENTS
14	2683/2024 19/06/2024	MANJU FOUNDATIONS PVT LTD	ANTHONY JOSEPH CATHRINE XAVIER	S.NO-212/2A1A, 212/3A1	33.0 CENTS
15	2726/2024 20/06/2024	MANJU FOUNDATIONS PVT LTD	JOHN PRADEEP SING RAJA MOHAN	S.NO-212/1A1A, 212/2A1A	22.0 CENTS
16	2981/2024 05/07/2024	MANJU FOUNDATIONS PVT LTD	1)MURUGAN BABU 2)GOWTAHMI 3)KUMAR	S.NO- 212/3A2	35.24 CENTS
17	3966/2024 30/08/2024	MANJU FOUNDATIONS PVT LTD	JITHENDRA KUMAR	S.NO-212/2A1A, 212/3A1	26.78 CENTS
18	4117/2024 06/09/2024	MANJU FOUNDATIONS PVT LTD	ANANDH KUMARAN	S.NO-212/3A2	22.0 CENTS
19	4134/2024 06/09/2024	MANJU FOUNDATIONS PVT LTD	1)KARUNAKARAN 2)LAKSHMI 3)KUMAR	S.NO-211/6A, 211/7	39.68 CENTS
20	4567/2024 04/10/2024	MANJU FOUNDATIONS PVT LTD	1)BENIGALAPATTI KIRISH NAIDU 2)KUMAR	S.NO-189/3A, 189/4B1AA1	26.45 CENTS
21	4579/2024 07/10/2024	MANJU FOUNDATIONS PVT LTD	1)ROSI JOSS 2)KUMAR	S.NO-212/3A2	22 CENTS

9.7 List of plotted Vacant lands sold as plots by the 12th to the 14th Respondents by annexing the unapproved plots to the approved DTCP layout No. 44/2021 for access (as can be seen from the boundaries) based on the marketing by the 11th Respondent;

S.NO	DOC NO/ DATE	SELLER	BUYER	SURVEY NO	EXTENT
1	1880	Pedro Developers Private Limited	Lakshmi	213/1	30 CENTS
2	1880	Pedro Developers Private Limited	Anto Prabhu	213/4B	22 CENTS

9.8 It is pertinent to note that the 11th Respondent has not disclosed its layout sketch of Bhinaya Beach & others, however the same has been uploaded in its typeset by the 15th and the 16th Respondent, from which it is derived that;

F. D. A. 9

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- a. S. No. 210/5A entire extent is developed as a layout (Part ownership with the 11th Respondent).
- b. S. No. 211/1A entire extent is developed as a layout (Part ownership with the 11th Respondent).
- c. S. No. 211/1B1A entire extent is developed as a layout (Part ownership with the 11th Respondent).
- d. S. No. 195/4B entire extent is developed as a layout.
- e. S. No. 211/2A entire extent is developed as a layout.
- f. S. No. 195/3a1a1aa1 entire extent is developed as a layout.
- g. S. No. 195/1B1A entire extent is developed as a layout.
- h. S. No. 194/1a1a1a(Pt.) 60 feet layout road is formed and annexed as part of the layout.
- i. S. No. 194/2(Pt.) 60 feet layout road is formed and annexed as part of the layout.
- j. S. No. 174/9, 10, 11, 12, 13, 14 60 feet layout road is formed and annexed as part of the layout.
- k. Government lands in S. No. 174/2(Pt.) and 192(Pt.) 60 feet layout road is formed and annexed as part of the layout.

The layouts are being promoted from 2015, hence, the Ownership documents with Revenue records since 2015 for the same have not been produced by the 11th Respondent as they stand in the names of its associates/ government and third parties.

- 9.9 Without the (a) to (k) the lands would not be contiguous and 60 feet layout approach road from ECR road to sea shore cannot be formed. It is the bounden duty of the applicant to bring on record these facts as they are material for deciding the application on merits.
- 10. The Applicant respectfully submits that the application is about development of illegal layouts and not ownership of the lands. Hence the 11th to the 16th Respondents must explain their understanding, role and participation in the layout projects.

F. 23/27

Therefore, the parties need to reveal their unregistered documents only then this Hon'ble Tribunal can decide the matter regarding the role of the 12th to the 16th Respondents in the formation of the 180 Acres residential cum Vacant Plot/ Vacant land project by the 11th Respondent is phases outside and within the restricted CRZ-III area.

11. In view of the direction of this Hon'ble Tribunal, referred above, upon knowledge, the applicant in its representation has also provided details, photographs and evidences of illegal layout in Kilpettai Village, Marakkanam Taluk by the 11th Respondent, but neither the same was revealed before this Tribunal nor any action taken on the same by the Authorities till date.
12. It is pertinent to state that the 15th & 16th Respondents have already accepted and provided the following **legal proceedings and material evidences which are listed as item number 3,4,5,6,7,9,12 in their typed set** which material documents clinching establish the illegalities and inaction leading to the promotion of the project.

Further the item numbers 11, 17, 18 referred in the typed set of the 15th and the 16th Respondents also prove that they accept the violations made in their lands by the 11th Respondent none of which has been revealed neither by the 4th Respondent nor the 11th Respondent.

Hence this Hon'ble Tribunal shall consider constitution of a joint Committee, comprising of the Applicant, the Private Respondents 11 to 16 and the state Respondents/ Officials for a joint site inspection and for transparent and a fair report and the parties shall also be directed to produce all evidences stated supra, including satellite images (before and after project promotion), Photos of the site etc. with the report, else the matter will be dragged to eternity leading to further multiplicity of disputes and a unmanageable legal catastrophe.

Therefore, this Hon'ble Tribunal shall be pleased to record the above stated objections of the Applicant and pass such orders as this Hon'ble

« J. L. 2019

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Tribunal may deem fit and proper under the circumstances of the case and thus render justice.

VERIFICATION

I, S. Sivadas, Son of Siva Kumar Kulasekar, Residing at No.2, Periyapalayathamman Kilo West Street, Basin Bridge, Washermenpet, Chennai-600021, the applicant herein, do hereby state that the contents of the above application in the above paragraphs are true and correct and that no material has been concealed there from, the same have been read over and explained to me in Tamil.

Dated on this the 12th Day of March, 2025

x F. S. 2025

Solemnly affirmed on this the 12th day of March, 2025 and signed his name in my presence after having read over and explained the contents in Tamil.

BEFORE ME
M. Advy (21/4/2018)
No. 1, Law Chambers MHC Bunkdys
Advocate C-104

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**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ),
SITTING AT CHENNAI**

O.A. No. 13 of 2024

Between:

S. Sivadas
Son of SivaKumar
Kulasekar,

.. APPLICANT

- AND -

17.The Ministry of Environment,
& 15 others

...Respondents

AFFIDAVIT OF
COMMON OBJECTIONS OF
THE APPLICANT TO THE
REPORTS OF THE
4TH & THE
11TH RESPONDENT

COUNSEL FOR THE APPLICANT

Tamil Nadu

Land Sharks Eat Into 2 Villupuram Fishing Villages

On the sands of Marakkanam, a private land developer is working on a 160 acres of land, threatening the existence of two fishing villages.

Karal Marx L

Updated on: 01 Dec 2015, 9:52 am · 3 min read



VILLUPURAM: On the sands of Marakkanam, a private land developer is working on a sprawling layout that is spread across 160 acres of land, which is allegedly threatening the very existence of two fishing villages. With allegations surfacing that the project on the shores of Bay of Bengal is taken up in violation of several laws, the local body has shot off a notice to the private company, while the latter maintains that everything was done as per the rules.

According to villagers of Kaipanikuppam and Naravakkam near Marakkanam, they are under threat of seawater intrusion, as the private firm, Manju Group, broke through the naturally formed foredune for a length of about 40 feet to create an entrance to the site. The project itself is located inside the foredune zone itself, they added. The plan is to have as many as 3,000 plots of varying sizes – from 600 sqft to 1,200 sqft, with prices starting from `600 per sqft. Activists here alleged that the company was advertising



that the plots were located in Puducherry though it is actually situated inside Villupuram district limit.



The area used to be a hot spot for tortoises and also migratory birds, besides offering a vacant spot for the local fishermen to dry their nets, said R Sarvesh Kumar, an environmental activist from Marakkanam. “While the rules bar even the fishermen from building houses near the shore up to 500 m, this company has managed to go ahead with the project that is situated very close to the sea – only about three metres. Apart from the fishermen, it actually is those who buy these plots who would be in grave danger as the plot is inside the high tide zone,” Sarvesh alleged.

In addition, they have also encroached about 30 acres government poramboke land close to the shore and erected temporary fencing as though they owned it. This includes pathway, crematoriums, pond and palm grove, he said, adding that the buyers are bound to face legal troubles in future.

Detailing these allegations, a complaint has been filed with the Marakkanam town panchayat, following which a notice was issued to Manju Group seeking explanation.

“Only after the local villagers and activists complained did we realise that the developer had not obtained mandatory approval from the Directorate of Town and Country Planning. As we have no powers to issue notice to the registration department to stop registering land here, we have decided to forward the details of the lay outs to district administration,” said M Murugan executive officer of Marakkanam Town panchayat.

A plot was registered to a private party only on Saturday, said sources at Marakkanam sub registrar office, adding that more than 1,000 plots have



5-20-20

been sold out so far. When contacted, district registrar for Tindivanam zone, Sudar Oli, said no registration could take place as the price value of the site has not been fixed yet. But she admitted that there were chances that the company would collect token advance. Stephen S, the business consultant of the group told Express that the company have submitted all necessary documents soon after receiving the notice. However, town panchayat officials denied this, maintaining that there are yet to get any response from the group. With both parties trading in claims and counter claims, local villagers and activists have demanded intervention by district administration to protect the ocean ecosystem from destruction and also save unsuspecting buyers from being cheated.

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Small Victories : Villupuram District Coastal Zone Management Authority issues Show Cause Notice to Manju Foundations Private Limited for development and promotion of illegal beach township in Kaipani Kuppam, Marakkanam Village, Villupuram district for violating provisions under the CRZ Notification 2011 and Environment (Protection) Act, 1986.

In June 2016, upon intimation by fishers in Alamparai Village, CRC raised concerns about the construction of 'Bhinaya Beach' an illegal beach township in Marakkanam. This township comprises of a 1 km road leading from the main ECR all the way to beach along with several demarcated, fenced plots. The property has been compounded on all four sides, including the eastern end, with a gate to have access to the beach. This eastern compound wall is well encroaching into several sand dunes and the Intertidal area. The Bay of Bengal is less than 10m from the back gate.

The draft Coastal Zone Management Plan clearly shows the presence of sand dunes in this area, most of which have already been flattened for plot demarcation and laying of the road. Now, only a few small dunes can be spotted inside the compound.

A building along with a paved area has also been constructed. This area has been demarcated as CRZ-III in the draft Coastal Zone Management Plan and it is clear that all of this construction has been undertaken in the No Development Zone (NDZ). In addition to this, another road parallel to the seashore is under construction using construction debris. Working motors, drawing ground water, going against PWD orders were also to be seen in the NDZ.

Following complaints, the DCZMA inspected the site to record the violations and approached the DTCP for status of legal approvals and discovered that the site has not been approved under the DTCP.

The committee then Issued notice on 11/06/2016 asking to show cause, as to why prosecution should not be initiated against the company its chairperson for the violation committed which is a violation under section 15(1) read with section 16(1) of the Environment (Protection) Act, 1986.



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The Coastal Resource Centre

16 August 2016 · 🌐



A building along with a paved area has also been constructed. This area has been demarcated as CRZ- III in the draft Coastal Zone Management Plan and it is clear that all of this construction has been undertaken in the No Development Zone (NDZ).

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Back Fencing and Gate, Bhinaya Beach.

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Site of Bhinaya Beach promoted by Manju Foundations Private Limited in 2016. Roads, Plots, Office Buildings and parks can be seen.

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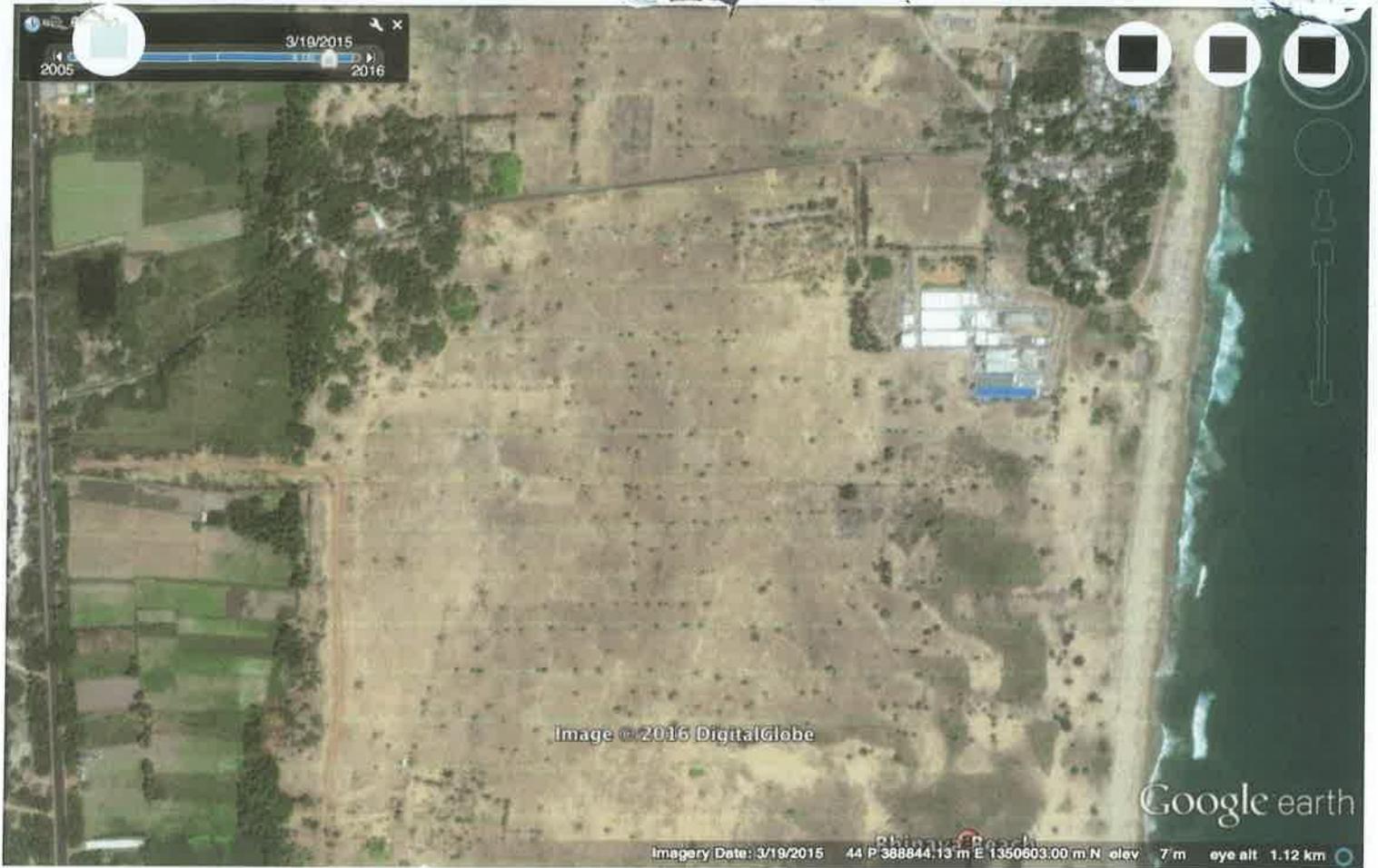
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Site of Bhinaya Beach promoted by Manju Foundation Private Limited in 2015. No construction can be seen.

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RZ Violation: Real estate companies marching toward the Marakkanam wetlands; 20 fishing villages on the brink of destruction!

For the past ten years, real estate companies have been advancing towards the Marakkanam wetland areas. These companies have been illegally flattening natural sand dunes and constructing beach resorts. As a result of these violations, there has been a noticeable increase in destruction during recent sea surges—homes and boats are being damaged, and salt pans are being flooded, leading to significant losses. If this situation continues, not only the coastal fishing villages but the entire Marakkanam municipality faces the risk of being submerged by the sea.

No one can forget the devastating tsunami of December 26, 2004, even though the Earth has faced many natural calamities since its formation. That tsunami claimed around 230,000 human lives worldwide within minutes. In Tamil Nadu—where the term "tsunami" was previously unheard of—thousands perished, and in many cases, even the final funeral rites could not be performed. Bodies were hastily buried along the coastline. Even after 16 years, those heart-wrenching images remain etched in memory.

When comparing different districts affected by the tsunami, the coastal areas of Villupuram district were the least affected. This was mainly due to the naturally formed sand dunes in the region, as noted by researchers who conducted studies after the tsunami.

Now, these same protective sand dunes are being destroyed by real estate companies.

For news collection regarding this issue, we visited Marakkanam and spoke to local activist Ganesh. He explained that within the Marakkanam municipality—specifically in the 25-kilometer stretch of East Coast Road (ECR) between Muttukadu and Puthupattu—there are 18 fishing villages. The primary occupations of the local people are fishing and salt production. Since these villages are located along the Bay of Bengal, they often face fierce sea waves during storms and monsoon seasons.

During every new moon (Amavasai) and full moon (Pournami), the sea waves become even more aggressive. It is the naturally formed sand dunes, reaching up to 50 feet in height along the Marakkanam coast, that have so far protected the homes, boats parked along the shore, and fishing nets of the coastal people from being damaged by the sea's fury.

However, over the past decade, real estate developers have been invading the Marakkanam region. Due to these violations, the damage caused by seawater intrusion and other related issues is increasing. If this continues, not only will the coastal fishing villages vanish, but the entire Marakkanam municipality risks being swallowed by the sea.

Further, when we spoke directly to the local fishermen in the Marakkanam region, many expressed deep fear over the newly established real estate firm called "Manju Groups." Operating primarily out of Chennai, this company has allegedly been involved in several illegal activities such as land encroachment. Locals stated that this group poses a serious threat to their livelihoods.

Speaking to ABP Nadu News Network, environmental activist Sarvesh Kumar highlighted that during the 2004 tsunami disaster—while many coastal districts recorded death tolls in the thousands—Villupuram district reported fewer than 300 casualties, with only 35 deaths in the Marakkanam area and surrounding regions such as Vanur. The key reason, he noted, was the natural sand dunes that provided a protective barrier from the tsunami's impact.

However, now a real estate company named “Manju Groups” is reportedly violating the Coastal Regulation Zone (CRZ) norms. They have started plotting residential layouts across 120 acres of coastal land, advertising luxury beachfront homes for their elite clientele.

Out of these 120 acres, 28 acres reportedly belong to the government, which includes:

- Two burial grounds owned by 8 fishing villages,
- Grazing lands used for cattle and goat rearing,
- Four water ponds,
- Pathways for vehicle movement.

These lands, it is alleged, have been illegally encroached upon.

Five years ago, the same company had illegally developed and sold plots in the Marakkanam and Kaipanikkupam regions. When this was brought to the attention of the Villupuram District Collector, he intervened. As a result, roads and fences built within the High Tide Line (HTL) were removed, and it was officially certified that the area was not suitable for housing plots.

Despite this history, the company has now resumed work with support from officials in the Marakkanam Municipality, erecting new fences and pushing forward with housing development projects. Complaints have been submitted to local police, revenue, and district administration authorities, but officials have remained silent.

Since the plots fall under the CRZ area, environmentalists now plan to lodge a complaint with the Coastal Zone Management Authority (CZMA) in Chennai.

When contacted about the issue, A. Mayilvahanan, an officer from the Marakkanam Municipal Administration, denied any legal violations by Manju Groups, stating that they had obtained proper approvals from both the municipality and the Directorate of Town and Country Planning.

Sharing his views, Sundararajan of the environmental group "Friends of Nature" stated that similar violations occurred in Mahabalipuram, Chennai, where GRT Group was fined for CRZ violations. He emphasized:

"The National Green Tribunal (NGT) must take immediate action in the Marakkanam-Manju Groups case as well."



தமிழ் சிவி தமிழ் மலர் பிளவு வாரா 2021 ஆண்டு

எங்கனிடம் நினைப்பும் செய்யும்

MAHAKUMBH 2025 #IGG CT 2025 KUMBHVERSE India At 2047 Ideas of India

முகப்பு / செய்திகள் / சென்னை / CRZ VIOLATION : மரக்காணத்தை நோக்கி படையெடுக்கும் ரியல் எஸ்டேட் நிறுவனங்கள் , அழிவின் விழும்பில் 20...



மேலும் அறிய

CRZ Violation : மரக்காணத்தை நோக்கி படையெடுக்கும் ரியல் எஸ்டேட் நிறுவனங்கள் , அழிவின் விழும்பில் 20 மீனவ கிராமங்கள் !

கடந்த 10 வருடங்களாக மரக்காணம் பகுதியை நோக்கி படையெடுக்க தொடங்கியுள்ள ரியல் எஸ்டேட் கம்பெனிகள் , சட்ட விரோதமாக மணல்மேடுகளை கரைத்து பீச் ரெசார்ட்களை கட்டி வருகின்றனர் . இந்த விதி மீறல்களால் சமீபகாலமாக கடல் சீர்த்தின்பொழுது, வீடுகள் மற்றும் கப்பல்கள் சேதம் அடைவது , உப்பளங்களில் தண்ணீர் புகுந்து நஷ்டம் ஏற்படுவது உள்ளிட்ட பாதிப்புக்கள் அதிகரிவருகிறது .இந்த நிலை தொடர்ந்தால் , கடலோர மீனவ கிராமங்கள் மட்டும் இல்லாமல் , ஒட்டுமொத்த மரக்காணம் பேரூராட்சியும் கடலில் மூழ்கும் அபாயம் இருப்பதாக தெரிவித்தார் .

By : காரல் மார்க்ஸ் | Updated at : 18 Jun 2021 07:40 AM (IST)



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உலகம் உருவான காலம் தொட்டே, பூமி பல இயற்கை சீற்றங்களை கண்டிருந்த போதிலும் , டிசம்பர் 26, 2004-ஆம் ஆண்டு உலகை புரட்டிப்போட்ட ஆழிப்பேரலையை யாராலும் மறந்திருக்க முடியாது !இந்த சுனாமியின் தாக்குதலால் உலகெங்கும் 2,30,000 மனித உயிர்கள் சில நிமிடங்களில் சூறையாடப்பட்டது. சுனாமி என்ற பெயரை அதுவரை கேள்விப்படாத தமிழ்நாட்டில் கூட , பல ஆயிரக்கணக்கான உயிர்கள் பலியாகி, இறந்தவரின் உடல்களுக்கு கடைசி ஈமச்சடங்கு கூட முறையே செய்ய முடியாமல் , பிணக்குவியல்களை கடற்கரை ஓரங்களில் புதைக்கப்பட்ட காட்சிகள் , 16 ஆண்டுகள் கடந்தும் இன்றும் நீங்காத துயரமாகவே இருந்துவருகிறது .



சுனாமியில் மற்ற மாவட்டங்களுடன் ஒப்பிடும்பொழுது , விழுப்புரம் மாவட்டத்தின் கடலோர பகுதிகளில் தான் மிகவும் குறைந்தளவு பாதிப்புகள் பதிவாகியிருந்தது . "இதற்கு முக்கிய காரணமே இங்கு இயற்கையாக உருவாகியிருக்கும் மண்மேடுகள்தான்" என்று பதிவு செய்திருக்கின்றனர் , விழுப்புரம் பகுதியில் சுனாமிக்கே பிறகு ஆய்வு நடத்திய

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இத்தகைய மணல்மேடுகளைத்தான் தற்பொழுது ரியல் எஸ்டேட் நிறுவனங்கள் அழித்து வருகின்றன .



இது தொடர்பான செய்தி சேகரிப்புக்காக நாம் மரக்காணம் சென்று, அங்குள்ள சமூக ஆர்வலர் கணேசனை தொடர்புகொண்டபொழுது , மரக்காணம் பேரூராட்சியை பொறுத்தவரையிலும் முட்டுக்காடு தொடங்கி - புத்துப்பட்டு வரையுள்ள 25 கிலோமீட்டர் ஈசிஆர் பகுதியில் 18 மீனவ கிராமங்கள் உள்ளது . மீன்பிடி மற்றும் உப்புதயாரிப்பது தான் இங்கிருக்கும் மக்களுக்கு பிரதான தொழில். வங்காள விரிகுடாவை ஒட்டி இந்த மீனவ கிராமங்கள் அமைந்துள்ளதால், புயல் சின்னம் உருவாகும்போதும் , பருவமழை காலங்களிலும் கடல் அலைகளின் ஆர்ப்பரிப்பு அதிகமாக இருக்கும்.

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Mattu Pongal Kolam : வீடுகளை அலங்கரிக்க பொங்கல் கோலங்கள்.. ரங்கோலி...

ட்ரெண்டிங் ஒப்பீனியன்



வினய் லால்
Columnist

மொராக்கோவின் உலக கோப்பை போராட்டமும் காலணி நாடுகளின் சிக்கலான பழிவாங்கலும்! ஒரு...

Opinion



இது போலவே மாதத்தில் ஒவ்வொரு அமாவாசை மற்றும் பெளர்ணமி தினங்களிலும் கடல் அலைகள் அதிக சீற்றத்துடன் காணப்படும் . இதுபோன்ற நேரங்களில் மரக்காணம் கடற்கரையோர பகுதிகளில் இயற்கையாக அமைந்திருக்கும் 50 அடி உயரம் வரையுள்ள மணல் மேடுகள்தான். கடல் சீற்றத்திலிருந்து மீனவ மக்கள் வசிக்கும் வீடுகள் , கடற்கரையோரம் நிறுத்தி வைக்கப்பட்டிருக்கும் படகுகள் மற்றும் மீன்பிடி வலைகளை சேதம் அடையாமல் காத்து வந்தது .



ஆனால் கடந்த 10 வருடங்களாக மரக்காணம் பகுதியை நோக்கி படையெடுக்க தொடங்கியுள்ள ரியல் எஸ்டேட்

தண்ணீர் புகுந்து நஷ்டம் ஏற்படுவது உள்ளிட்ட பாதிப்புக்கள் அதிகரித்து வருகிறது. இந்த நிலை தொடர்ந்தால், கடலோர மீனவ கிராமங்கள் மட்டும் இல்லாமல், ஒட்டுமொத்த மரக்காணம் பேரூராட்சியும் கடலில் மூழ்கும் அபாயம் இருப்பதாக தெரிவித்தார்.



மேலும் மரக்காணம் பகுதியிலுள்ள மீனவ மக்களை நேரடியாக சந்தித்து பேசிய பொழுது "அங்கிருக்கும் பெரும்பாலானோர் அவர்களது பகுதியில் புதியதாக தொடங்கியிருக்கும் மஞ்ச குரூப்ஸ் என்ற ரியல் எஸ்டேட் நிறுவனத்தின் மீது மிகுந்த அச்சத்துடன் இருந்தனர்.

சென்னையை மையமாக கொண்டு செயல் படும் 'மஞ்ச குரூப்ஸ்' என்ற ரியல் எஸ்டேட் நிறுவனம், நில ஆக்ரமிப்பு உள்ளிட்ட பல சட்டவிரோத செயல்களில் ஈடுபட்டு இங்குள்ள மீனவ மக்களின் வாழ்வாதாரத்திற்கு பெரும் அச்சுறுத்தலை ஏற்படுத்துவதாக தெரிவித்தனர்.

ABP நாடு செய்தி குழுமத்திடம் இது குறித்து பேசிய சர்வேஷ்குமார் என்ற சுற்றுகுழல் ஆர்வலர், 2004-ஆம் ஆண்டு சுனாமி பேரழிவின் போது பிற கடலோர மாவட்டங்களில் உயிரிழப்புகள், பல ஆயிரங்களை தாண்டியபொழுது, விழுப்புரம் மாவட்டத்தில், 300-க்கும் குறைவான உயிரிழப்புகள் தான் பதிவானது, இதில் மரக்காணம் பகுதியில் வெறும் 35 உயிரிழப்புகளும், வானூர்

குரூப்ஸ் என்ற கம்பெனி கடற்கரை ஒழுங்குமுறை குழுமத்தின் (Coastal regulation authority) விதிகளுக்கு எதிராக 120 ஏக்கர் நிலப்பரப்பில் மனைப்பிரிவுகளை அமைத்து, இதில் மனை வாங்கும் தங்களது எலைட் வாடிக்கையாளர்களுக்கு கடலோரம் சொகுசு வீடுகள் கட்டித்தர உள்ளதாக விளம்பரங்கள் செய்து வருகின்றனர்.



இந்த 120 ஏக்கர் நிலப்பரப்பில், 28 ஏக்கர் அரசுக்கு சொந்தமான நிலம், இதில் 8 மீனவ கிராமங்களுக்கு சொந்தமான இரண்டு சுடுகாடு, ஆடு மாடு வளர்ப்புக்கு பயன்படுத்தக் கூடிய மேய்ச்சல் நிலங்கள், 4 குட்டைகள் மற்றும் வண்டிப்பாதை செல்வதற்கான இடம் உள்ளிட்டவைகளை ஆக்ரமிப்பிப்பு செய்துள்ளனர்.

ஏற்கனவே 5 வருடங்களுக்கு முன்பு இந்த தனியார் நிறுவனம், மரக்காணம், கைபாணிக்குப்பம் பகுதியில் சட்டவிரோதமாக மனைப்பிரிவுகளை அமைத்து விற்பனைசெய்த பொழுது விழுப்புரம் மாவட்ட ஆட்சியரின் கவனத்திற்கு இந்த தகவலை எடுத்துச்சென்று அவரது தலையிட்டால் அவர்கள் அமைத்திருந்த சாலை மற்றும் ஹை டைடு லைன்- (high tide line) பகுதியுக்குள் அமைத்திருந்த தடுப்பது வேலிகள் உள்ளிட்ட அனைத்தையும் அகற்றி, இந்த இடம் வீட்டுமனைக்கு தகுதியற்றது என்று சான்றும்

பகுதியை, மரக்காணம் பேரூராட்சி அலுவலர்கள் துணையுடன் வேலி அமைத்து, வீட்டுமனைகள் அமைக்கும் பணியில் மும்முரமாக ஈடுபட்டுள்ளனர். மரக்காணம் மற்றும் விழுப்புரத்தில் உள்ள காவல்துறை, வருவாய் துறை, மாவட்ட நிர்வாகம் உள்ளிட்ட அனைத்து துறை அதிகாரிகளுக்கும் இது தொடர்பான புகாரை அனுப்பிய பொழுதும், அதிகாரிகள் தொடர்ந்து மெளனம் சாதித்து வருகின்றனர். மனைப்பிரிவுக்குள் அமைந்திருக்கும் பகுதி கடற்பகுதியை சார்ந்துள்ளதால் சென்னையிலுள்ள கடலோர மண்டல மேலாண்மை ஆணையத்தில் (coastal zone management authority) இது தொடர்பாக புகார் அளிக்கவுள்ளோம்" என்று தெரிவித்தார்.



இது தொடர்பாக நாம் மரக்காணம் பேரூராட்சி நிர்வாக அதிகாரி A மயில்வாகனன் - என்பவரை தொடர்பு கொண்ட பொழுது, மஞ்சு குரூப்ஸ் எந்த வித சட்ட விதிமீறல்களிலும் ஈடுபடவில்லை என்றும், பேரூராட்சி மற்றும் நகர் ஊரமைப்பு இயக்குநகரத்தில் இருந்து முறையாக அனுமதி பெற்று வீட்டுமனைகளை அமைத்து வருவதாகவும் மழுப்பலாக பதில் அளித்தார்.

இதுகுறித்து தன்னுடைய கருத்துக்களை நம்மிடம் பகிர்ந்துகொண்ட பூவுலகின் நண்பர்கள் அமைப்பின் சுந்தரராஜன், இதேபோன்று சென்னை மகாபலிபுரத்தில் GRT

வரை அபராதம் விதிக்கப்பட்டதும் குறிப்பிடத்தக்கது .



இது போன்று மரக்காணம் மஞ்சு குரூப்ஸ் விவகாரத்திலும் தேசிய பசுமை தீர்ப்பாயம் உடனடி நடவடிக்கை எடுக்க வேண்டும் என்று கேட்டுக்கொள்கிறேன் . என்று தெரிவித்தார் .

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சமீபத்திய செய்திகளையும், ட்ரெண்டிங் செய்திகளையும், அறிய Abpnadu-இல் செய்திகளைத் (Tamil News) தொடரவும்.

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1254/2022



தமிழ்நாடு மிலநாடு TAMILNADU
2022
07 APR 2022

M. RISHWARYA

R. G. Palani
AN 989966

R. G. PALANI
STAMP VENDOR
L.No: 31/83/2000
148 Arret Road, Kodambakkam,
Chennai - 600 034.

SALE DEED

THIS SALE DEED IS EXECUTED AT MARAKKANAM ON THIS 08TH DAY OF APRIL, 2022,

BY

M/s. MANJU FOUNDATIONS PRIVATE LIMITED, (PAN: AAFCM2511C), a Company incorporated under the Indian Companies Act, 1956, having its registered office at No.8, Saphaswara Apartment, 1st Avenue, Ashok Nagar, Chennai - 600083, represented by its Authorized Signatory **Mr. R. GANESAN, (Aadhaar No. [REDACTED]), Son of Mr. M. Ramasamy, aged about 28 years, residing at No.4/100, East Street, Kurukkalpatti, Sankaran Kovil Taluk, previously Tirunelveli District, Now Tenkasi District, PIN: 627953, to sign and execute the deeds on behalf of the company for the Schedule mentioned property, vide Board Resolution Dated at 07.04.2022, hereinafter called as the **"VENDOR"** of the **ONE PART**;**

For MANJU FOUNDATIONS (P) LTD.

R. Ganesan

Document No	1254 of 2022	of Book
Contains	17	Sheets, 1 Sheet
Registering Office Marakanam		

R. Ganesan

Authorized Signatory





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TO AND IN FAVOUR OF

Ms.M.AISHWARYA, (PAN: BHKPA0679K / Aadhaar No. [REDACTED] [REDACTED] [REDACTED]), Daughter of Mr.K.Murugananda, aged about 30 years, residing at No.35, 6th Cross, Magadi Road Left Side, K.P.Agrahara Extension, Bangalore North, Bangalore, Karnataka - 560 023, hereinafter referred to as the **"PURCHASER"**, which term shall mean and include wherever the context so requires or permits her legal heirs, legal representatives, executors, administrators, nominees and assigns of the **OTHER PART**;

WHEREAS M/s.METIS DEVELOPERS PVT. LTD., M/s.KALEENA DEVELOPERS PVT. LTD., along with M/s. PEDRO DEVELOPERS PVT. LTD., sold and conveyed the properties comprised in Resurvey Nos.189/1A - 30 Cents, 189/3A - 03 Cents, 189/4A - 28 Cents, 189/4B1 - 1 Acre 13 Cents, 190/1A - 3 Acre 96 Cents, 194/1 part - 1 Acre 26 Cents, 195/1 Part - 29 Cents, 195/2 Part - 81 Cents, 195/4D - 3 Acre 41 Cents, 211/2C - 99 Cents, 211/3 - 2 Acre 21 Cents, 211/4 - 2 Acre 72 Cents, 211/5 Part - 1 Acre 22 Cents, 211/6 Part - 11 Cents, 212/1 - 1 Acre 65 Cents, and 212/2 - 1 Acre 68 Cents, Totally measuring 22 Acre 05 Cents, situated at Marakkanam North Village, Previously Tindivanam Taluk, Present Marakkanam Taluk, Villupuram District, to and in favour of M/s. MANJU FOUNDATIONS PVT. LTD, represented by its Authorized Signatory, Mr.P.ARUNKUMAR, by way of Sale Deed dated 04.11.2015, registered as Document No.3972/2015, on the file of Sub Registrar office at Marakkanam.

WHEREAS the M/s. MANJU FOUNDATIONS PVT. LTD., had converted the above said property along with some other properties into layout of Farm Plot's and named it as **"BHAVISHYA BEACH"**.

WHEREAS the all revenue records mutated in the name of M/s. PEDRO DEVELOPERS PVT. LTD., bearing Patta No.2219 for the above said property along with some other property the same has been issued by Deputy Tahsildar of Head Quarters, Tindivanam.

For MANJU FOUNDATIONS (P) LTD.

R. Arunkumar
Authorized Signatory

Document No. 1254 of 2015 of Book

1 Contains 17 Sheets 2 Sh

Registered Officer
Marakkanam



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..3..

WHEREAS the said M/s. MANJU FOUNDATIONS PVT LTD, sold and conveyed the property to Mr.S.Sumathi, **Farm Plot No.99**, measuring to an extent of **1000 Sq.Ft.**, comprised in Old Survey No.99/4, **Re-Survey No.211/3** in "**BHAVISHYA BEACH - SUPREME**", situated at Marakkanam North Village, Marakkanam Taluk, Villupuram District, vide Sale Deed dated 13.11.2015, registered as Document No.4100 of 2015 on the file of Sub-Registrar Office at Marakkanam.

AND WHEREAS the above said Sale Deed is Rectified the Page No.2 (2nd, 3rd & 4th Para), Page No.3 (1st Para) and Survey Numbers were mentioned as R.S.No.211/3 (Old Survey No.99/4) instead of R.S.No.211/4 (Old Survey No.99/6), now Re-Survey No.211/4A1A1A as per Patta No.2219, vide Rectification Deed dated 05.06.2018, registered as Document No.1106 of 2018, in Book-1 on the file of Sub-Registrar Office at Marakkanam.

AND WHEREAS the said Mrs.S.Sumathi, sold and conveyed to the property to and in favour of the **VENDOR M/s. Manja Foundations Pvt Ltd**, Farm Plot No.99, measuring to an extent of 1000 Sq.ft, comprised in Old S.No.99/6 and Re-Survey No.211/4 as per patta Sub division Survey No.211/4A1A1A (Patta No.2219) in "**BHAVISHYA BEACH - SUPREME**", situated at Marakkanam North Village, Marakkanam Taluk, Villupuram District, by **Sale Deed dated 09.09.2021**, registered as Document No.2863/2021, on the file of Sub-Registrar Office at Marakkanam.

WHEREAS the **VENDOR** has got right, title and interest and further the **VENDOR** has got unfettered authority to convey the above said property to anyone.

WHEREAS the **VENDOR** herein offered to sell and the **PURCHASER** evinced interest to buy the **Farm Plot No.99**, measuring to an extent of **1000 Sq.Ft.**, comprised in Old Survey No.99/6 and Re-Survey No.211/4 as per patta

For MANJU FOUNDATIONS (P) LTD.

R. Somanth
Authorized Signatory

Def. 49

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Registered Officer Marakkanam		



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..4..

Sub-division Survey No.211/4A1A1A (Patta No.2219) in "BHAVISHYA BEACH - SUPREME", situated at Marakkanam North Village, Marakkanam Taluk, Villupuram District, which is more fully described in the Schedule hereunder, for a sale consideration of sum of Rs.2,01,000/- (Rupees Two Lakh and One Thousand Only). And the VENDOR has also agreed to convey the said Schedule mentioned property unto the PURCHASER herein, for the said price or consideration.

NOW THIS DEED OF SALE WITNESSES THAT:

1. That in pursuance of the aforesaid agreement and the entire sale consideration of the sum of Rs.2,01,000/- (Rupees Two Lakh and One Thousand Only), paid by the PURCHASER to the VENDOR and the receipt of which sum, the VENDOR hereby admits, acknowledges and releases the PURCHASER from any further payment obligation, the VENDOR hereby gives, grants, transfers, conveys and sell to unto the PURCHASER by way of absolute sale Farm Plot No.99, measuring to an extent of 1000 Sq.Ft, comprised in Old Survey No.99/6 and Re-Survey No.211/4 as per patta Sub-division Survey No.211/4A1A1A (Patta No.2219) in "BHAVISHYA BEACH - SUPREME", situated at Marakkanam North Village, Marakkanam Taluk, Villupuram District, which is more fully described in Schedule hereunder free from all encumbrances.
2. That the VENDOR hereby assures the PURCHASER that the VENDOR has got full absolute and indefeasible proprietary right to sell the schedule property to the PURCHASER and no one else has any right vested or contingent which are in any way derogate from the absolute indefeasible proprietary right and interest in the property hereby conveyed.
3. That the VENDOR hereby assures the PURCHASER that the VENDOR has not done or knowingly suffered any act or deed or thing by which the title to the schedule property herein has in any manner affected or hampered.

For MANJU FOUNDATIONS (P) LTD.

P. Suresh
Authorized Signatory

Dr. YA

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4. That the **VENDOR** hereby assures and indemnifies the **PURCHASER** that there are no encumbrances, mortgages, charges, and land acquisition proceedings, whatsoever over the schedule property.
5. That the **VENDOR** hereby further covenants with the **PURCHASER** that all taxes, rates betterment charges, Kist and other public charges in respect of the said land have been paid up to the date of this indenture.
6. That the **VENDOR'S** contribution being limited to and having provided the land for road space as set out for the common use of all the Purchasers and Owners of other plots in the project at free of cost.
7. That the **VENDOR** shall at all times at the request and cost of the **PURCHASER** execute and do every lawful assurance and things for the further or more perfectly assuring the said property unto the **PURCHASER** as by himself be reasonably required.
8. That the **VENDOR** hereby covenants with the **PURCHASER** that he will sign and execute any letter, application, deed or anything that may be required for the mutation of names in the Revenue and the Municipal Property Tax Register, Water Supply and Sewerage connection and Deposit Account and Transfer of Patta and Electricity connection service and further covenant to co-operate with the **PURCHASER** in doing such acts, deeds and things as and when required to do so. The **VENDOR** herein further doth declare that he has "NO OBJECTION" whatsoever for mutation of names in the respective registers.
9. That the **VENDOR** has on this day handed over vacant possession of the schedule property to the **PURCHASER** along with copies of previous Sale Deeds prior to this indenture and also with copies of other relevant documents pertaining to the schedule Property and the **PURCHASER** hereby acknowledges the same.

For MANJU FOUNDATIONS (P) LTD.

R. S. S. S. S.
Authorised Signatory

Handwritten signature

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Registered Officer Narakattam			



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..6..

SCHEDULE OF THE PROPERTY

All that piece and parcel of Vacant **Farm Plot No.99**, (which is marked in the attached layout plan), measuring to an extent of **1000 Sq.Ft**, comprised in Old Survey No.99/6 and Re-Survey No.211/4 as per patta Sub-division Survey No.211/4A1A1A (Patta No.2219) in "**BHAVISHYA BEACH - SUPREME**", situated at Marakkanam North Village, Marakkanam Taluk, Villupuram District.

BOUNDED ON THE:

NORTH BY : 30 Feet Road,
SOUTH BY : Farm Plot No.106
EAST BY : Farm Plot No.98,
WEST BY : Farm Plot No.100.

and with the following linear measurements:

East to West on the Northern side - 25 Feet,
East to West on the Southern side - 25 Feet,
North to South on the Eastern side - 40 Feet,
North to South on the Western side - 40 Feet,

Situated within the Sub Registration District of Marakkanam and Registration District of Tindivanam.

**The Market value of the Schedule Property Rs.2,01,000/-
(Rupees Two Lakh and One Thousand Only)**

For MANJU FOUNDATIONS (P) LTD.

R. S. S. S.
Authorized Signatory

Ant. 19

Document No. <u>1254</u> of Book <u>2022</u>
Contains <u>17</u> Stools <u>6</u> Sheet
Registering Officer Marakkanam



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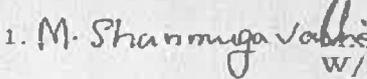
IN WITNESS WHEREOF BOTH THE PARTIES HAVE SIGNED THIS SALE DEED ON THE DAY, MONTH AND YEAR FIRST ABOVE WRITTEN IN THE PRESENCE OF:


PURCHASER

For MANJU FOUNDATIONS (P) LTD.

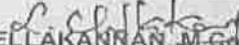

Authorized Signatory
VENDOR

WITNESSES:

1.  SHANMUGA VALLI, (Aadhaar No. [REDACTED])
W/o. Mr.K.Murugananda, #35, 6th Cross,
KP Agarahara, Magadi Road, Bangalore North,
Bangalore, Karnataka - 560 023.
2.  D.KUMAR, (Aadhaar No. [REDACTED])
S/o. Mr.Devaraj, #4/10, Bharathi Nagar
3rd Cross, Zamcen Pallavaram,
Kancheepuram, Tamil Nadu - 600 043.

DRAFTED BY:




S. CHELLAKANNAN, M.Com., LL.B.,
Advocate - Madras High Court,
T.N.B.C. Roll No.1859/2020,
Old No.61, New No.4, P.H. Road,
Arumbakkam, Chennai - 600 106.
Contact No.98848 34523

Document No	1257	2022	of Book	
Contains	17	Sheets	7	Sheet
Registrar's Office Marakkanam				



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CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF M/S. MANJU FOUNDATIONS PRIVATE LIMITED, HAVING ITS REGISTERED OFFICE AT #8, SAPTHASWARA APARTMENTS, J & L, 2nd FLOOR, 1st AVENUE, ASHOK NAGAR, CHENNAI - 600 083 HELD ON 07.04.2022 AT 11:00 A.M.

RESOLVED THAT **Mr.R.GANESAN**, Legal Liaison Manager of the company be and hereby authorized to sign, execute and submit such applications, undertakings, agreements and Sale Deed(s), General Power of Attorney, Rectification Deed(s), Cancellation Deed(s), other requisite documents writings and deeds as may be deemed necessary or expedient to carry on the activity of selling the **Vacant housing Plot No.99**, measuring an extent of **1000 Sq.ft.**, comprised in old Survey No.99/6 and Re - Survey No.211/4 as per Patta Sub-Division Survey No.211/4A1A1A (Patta No.2219), in the layout named as **"BHAVISHYA BEACH - SUPREME"**, situated at Marakkanam North Village, Marakkanam Taluk, Villupuram District, Tamil Nadu and give effect to this resolution.

AND FURTHER RESOLVED THAT the common seal of the company is affixed, wherever necessary, in the presence of any directors or of any one director, who shall sign the same in token of the presence.

Specimen Signature of the Authorized

R. Ganesh
(Mr.R.GANESAN)

Manager [Legal Liaison]

K.M. Vidhyasagar
K.M.VIDHYASAGAR
Managing Director

[Handwritten signature]

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Contains 17 Sheets 8 Sheet

Registered Office
Marakkanam



R. Ganesh
Authorized Signatory

MANJU FOUNDATIONS PRIVATE LIMITED

Registered office - 8/57, Sapthaswara Apts, 2nd Floor, Flat No. J & L, 1st Avenue, Ashok Nagar, Chennai - 600 083
Phone - 044 - 4294 7777 | Mob - 96000 33336 | e-mail - info@manjugroups.in | web - www.manjugroups.in

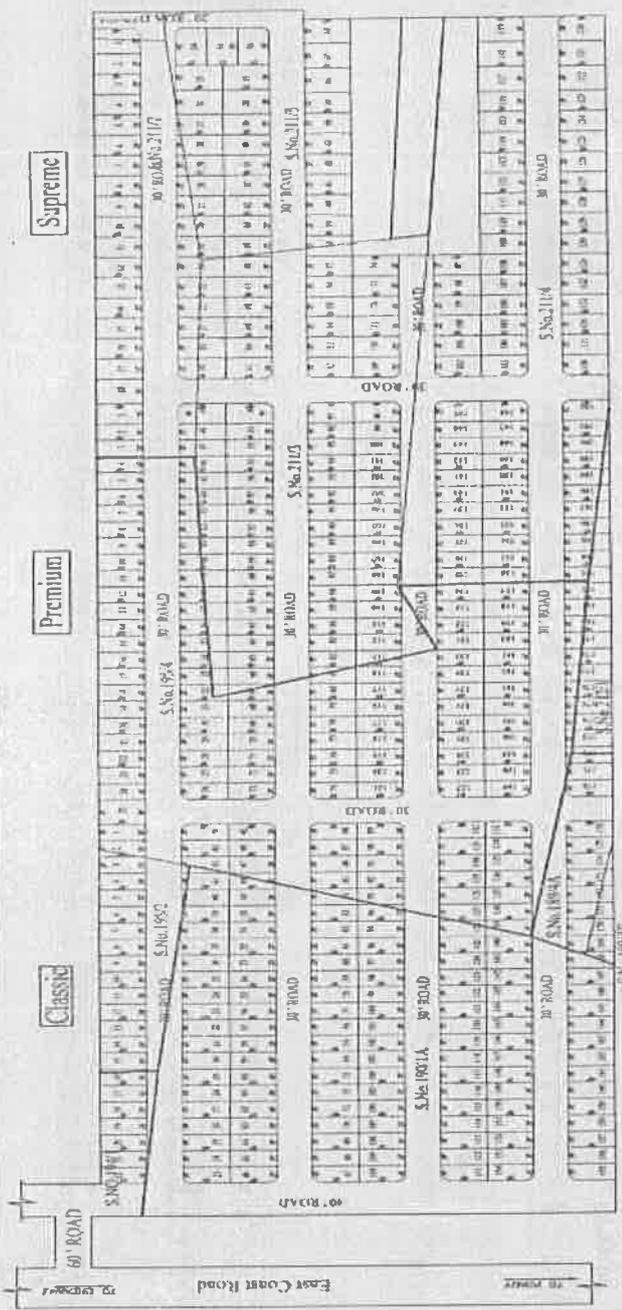
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BHAVISHYA BEACH

PLAN SHOWING THE PROPOSED SUB-DIVISION OF FARM HOUSES IN S.No. 189/4A, 189/4B, 190/1A, 194/1, 195/2, 195/4, 211/2, 211/3, 211/4, 211/5, 211/6, 211/7, 212/1, 212/1, AT MARAKKANAM NORTH VILLAGE, MARAKKANAM TALUK, VILLUPURAM DISTRICT.



Plot Extent: 7,29,019 SFT

Part No.	Classic		Premium		Supreme	
	Area	Plot No.	Area	Plot No.	Area	Plot No.
1 to 178	800	1	1000	1	4200	1
		2 to 24	800	2 to 17	1000	2
		25	5200	18	1800	3
		26 to 44	300	19 to 21	1000	4
		45 to 54	1000	22 to 23	1000	5
		55 to 94	200	24	1775	6
		95 to 100	1000	25	1170	7
		101 to 144	300	26	1215	8
		145 to 148	1000	27 to 28	1000	9
		149 to 182	800	29	1000	10
		183	1000	30	1000	11
				31	1000	12
				32	1000	13
				33	1000	14
				34	1000	15
				35	1000	16
				36	1000	17
				37	1000	18
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Document No. 1254 of 2022 of Book
 Contains 17 Sheets 9 Sheets
 Registered Office
 Marakkanam



For MANJU FOUNDATIONS (P) LTD.
 Respected
 Authorised Signatory

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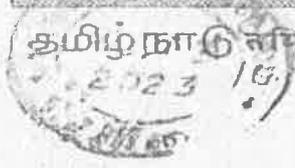
Certified Copy of R/Marakkanam/BOOK 1/1880/2023

This certified copy is being issued through online and it is here by certified that the requisite Stamp Duty of ₹ 100/- (Rupees Hundred Only) has been paid through e-payment on 28-Jan-2025 for application number CCA/Online/119831133/2025.

-----Certified Copy of R/Marakkanam/BOOK 1/1880/2023-----

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1880/2023



TAMILNADU Lakshmi . V
13 MAY 2023 W/O. S. VAGDESH

R.G. Palani
BB 461516
R.G. PALANI
STAMP VENDOR
L.No: 31/B3/2000
368 Arrol Road, Kodambakkam
Chennai - 600 024

SALE DEED

THIS DEED OF SALE IS EXECUTED AT
MARAKKANAM ON THIS 15TH DAY OF MAY, 2023.
BY

1. **Mrs. KALEENA DEVELOPERS PRIVATE LIMITED**, (PAN: AAECK2504J), a Private Limited Company incorporated on 07.02.2011 vide CINU70101DL2011PTC213434, under Part IX of the Companies Act, 1956 (No.1 of 1956), having registered office at Flat No.621-A, 6th Floor Devika Towers, 6, Nehru Place, New Delhi - 110 019, represented by its Authorised Signatory Mr.P.SAMPATHKUMAR, (PAN No: BKXPS2044A / Aadhaar No: 6985 8013 1175), Son of Mr.Palaniappan, aged about 38 years, residing at No.10, Vijayaraghavan Street, West Saidapet, Saidapet, Tamil Nadu - 600 015, Vide its Letter of Authority dated 09.05.2023;

Laksh.V

For Kaleena Developers Private Limited
P. Sampath Kumar
Authorised Signatory

For Metis Developers Private Limited
P. Sampath Kumar
Authorised Signatory

Document No. 1880 of 2023 of Book
Contains 24 Sheets / 1 Sheet
[Signature]
Registering Officer
Marakkanam



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..2..

2. M/s. METIS DEVELOPERS PRIVATE LIMITED, (PAN: AAHCM0283H), a Private Limited Company incorporated on 07.02.2011 vide CIN U70101DL2011PTC213436, under Part IX of the Companies Act, 1956 (No.1 of 1956), having registered office at Fiat No.621-A, 6th Floor Devika Towers, 6, Nehru Place, New Delhi – 110 019, represented by its Authorised Signatory Mr.P.SAMPATHKUMAR, (PAN No: BKXPS2044A / Aadhaar No: [REDACTED]), Son of Mr.Palaniappan, aged about 38 years, residing at No.10, Vijayaraghavan Street, West Saidapet, Saidapet, Tamil Nadu – 600 015, Vide its Letter of Authority dated 09.05.2023; hereinafter 1 & 2 both jointly referred to as the "VENDORS" of the ONE PART;

TO AND IN FAVOUR OF

Mrs.LAKSHMI.V, (PAN: AFZPL7983D / Aadhaar No: [REDACTED]), Wife of Mr.S.Vageesh, aged about 53 years residing at Falling Waters, B-Block, B-604, No.1, Periyar Salai, Perungudi, Chennai, Tamil Nadu – 600 096, hereinafter referred to as the "PURCHASER" of the OTHER PART;

WHEREAS the VENDORS and PURCHASER both terms wherever the context so admits shall mean and include themselves, their heirs, legal representatives, administrators, executors and assigns;

WHEREAS the VENDORS are the absolute owners of the schedule hereunder and other properties lying in various Sy.Nos., situated at Marakkanam North Village, Marakkanam Taluk and Villupuram District, the same was purchased under sale deed Document Nos.1612/2012, 773/2012 & 774/2012 on the files of the Sub-Registrar Office at Marakkanam.

AND WHEREAS the Patta No.2220 for the said land measuring 1.14.00 Hectare in S.No.213/1 & Ors, issued by Deputy Tahsildar, Marakkanam stands in the name of

Lakshmi.V

Document No. 1800 of 2023 Book
Contains 24 Sheets 2 Sheet
Registering Officer Marakkanam



For Kaleera Developers Private Limited

P. Sampath Kumar
Authorised Signatory

For Metis Developers Private Limited

P. Sampath Kumar
Authorised Signatory

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..3..

M/s.Kaleena Developers Private Limited & M/s.Metis Developers Private Limited. The Extract from Chitta & Adangal for the said lands measuring 1.14.00 Hectare in S.No 213/1 & Ors, issued by Village Administrative Officer, Marakkanam North Village stands in the name of M/s.Kaleena Developers Private Limited & M/s.Metis Developers Private Limited.

Ever since the VENDORS has been in continuous, uninterrupted peaceful possession and enjoyment of the said property, with full powers of alienation, without any let or hindrances, paying all taxes and outgoing payable to the Government and Local Authorities and has got valid and marketable title to the said property.

AND WHEREAS the Vendors herein has offered to sell and the Purchaser has also agreed to buy the schedule mentioned property for a sale consideration of Rs.4,50,000/- (Rupees Four Lakhs and Fifty Thousand Only) free from all encumbrances, for which sum the VENDORS has also agreed to convey the sale property, unto the PURCHASER free from all encumbrances.

NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS:

That in pursuance of the foregoing and in consideration of the sum Rs.4,50,000/- (Rupees Four Lakhs and Fifty Thousand Only) paid by the PURCHASER to the VENDORS and the receipt of the entire sale consideration, the receipt of which the Vendor does hereby admit and acknowledge and from the same does hereby release the Purchaser and the Vendor does hereby grant, convey, sell, transfer and assign unto the Purchaser by way of absolute sale, and which is more fully described in the Schedule hereunder, together with all the hedges, ridges, drains, fixtures, trees, ways, water-ways, water courses, and all easements, privileges, amenities, benefits, liberties, advantages and appurtenances, whatsoever pertaining to the

For Kaleena Developers Private Limited

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Authorised Signatory

For Metis Developers Private Limited

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Authorised Signatory

Document No.	1880	2022	Page	
Contains	24	Sheets	3	Sheets
 Registrar, Marakkanam				



Schedule mentioned property belonging or usually held or enjoyed therewith or reputed to belong there to, all the estate, right, title and interest, claim and demands of the Vendor unto and upon the schedule mentioned property TO HAVE AND TO HOLD the same and every part thereof unto the Purchaser absolutely and forever, free from all encumbrances.

1. The Vendors hereby covenants with the Purchaser as follows:

- A. That the Vendors has good right, power, authority and title to convey property mentioned in Schedule and every part thereof by way of absolute sale to the Purchaser, that the Vendors has not done, omitted or knowingly suffered any act, deed or thing whereby the property or any part thereof shall or may be encumbered or affected in estate, title or otherwise whereby the Vendor shall or may be prevented from conveying Schedule property to the Purchaser absolutely and that there are no encumbrances, charge, attachment, liens or *lispendens*, acquisition proceedings affecting the said property in any manner.
- B. That the Vendors has not charged, mortgaged, or otherwise encumbered the Schedule mentioned property and that there are no charges, liens, mortgages, agreements to sell, *lispendens*, disputes, claims, demands, distraint, charity or endowment, maintenance, right of way or any other form or kind of encumbrances, whatsoever created by the Vendors or any person claiming from, through, under or in trust for the Vendors and that there are no acquisition proceedings concerning Schedule mentioned property and that the Purchaser may enjoy the said Schedule mentioned property with absolute right as full and absolute owner thereof.
- C. That the Vendors has not done or been privy to anything whereby this indenture might be rendered null and void or by which the Schedule mentioned property is encumbered, affected or impaired in estate, title or otherwise or whereby the Vendors is in any way hindered from granting,

Label V

Document No. 880 of 2022 Book

Contains 24 Sheets 4 Sheet

Registering Officer
Marrakurdi

For Kaleena Developers Private Limited

P. Srinath Kumar
Authorised Signatory

For Metis Developers Private Limited

P. Srinath Kumar
Authorised Signatory

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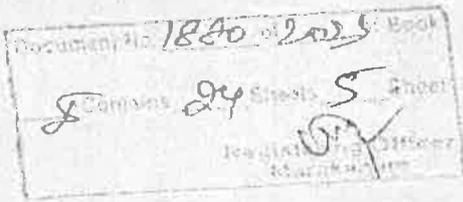


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conveying, selling, and assigning its right, title, interest in Schedule mentioned property to the Purchaser.

- D. The Vendors hereby undertakes to indemnify the Purchaser against all claims, demands, damages, action at law and other proceedings in respect of the property hereby conveyed at the instance of any person or persons and all losses, damages, costs and expenses which the Purchaser may sustain incur or be put to on account of such claims, demands or action at law or any other proceedings.
- 2. The Vendors does hereby declare that the Schedule mentioned property is not affected by the Provision of the Tamil Nadu Urban Land Ceiling and Regulation Act 1978.
- 3. That the Vendors shall execute all documents, if any that may reasonably be required, at the cost of the Purchaser, and render such reasonable assistance that may be required by the Purchaser for further perfecting the title of the Purchaser to Schedule mentioned property.
- 4. That the Vendors has paid up to date all Government and municipal taxes, quit rents, any other taxes that may be payable to any authority in respect of the property and every part thereof and the Vendor undertakes to pay the taxes, if any, that may be found due on this day.
- 5. That the Vendors shall and will indemnify and keep the Purchaser well and sufficiently indemnified against all claims, damages, demands, and actions at law and other proceedings in respect of the property or any part thereof, arising out of breach of any of the aforesaid covenants undertaken to be fulfilled by the Vendors.
- 6. The Vendors hereby covenants with the Purchaser that it has been in actual possession and enjoyment of the said property and except the Vendors no other person or persons has any manner of right or interest or title whatsoever in and to

Delon V



For Kaleena Developers Private Limited

P. Suresh Kumar
Authorised Signatory

For Metis Developers Private Limited

P. Suresh Kumar
Authorised Signatory

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the property hereby conveyed and the same is not the subject matter of any litigation or other proceedings pending before any court of law, Revenue Authority, Municipal, Panchayat, Tribunal or any other authority and the said property shall remain quietly entered into and taken upon by the Purchaser without any interruption or disturbance by the Vendors or any other person or persons whatsoever claiming through or under the Vendors.

7. The Vendors further covenants with the Purchaser that there are no suits, appeals, legal petitions or any other proceedings pending before any court of law or any other authorities in which the property hereby conveyed or any portion thereof is an issue and that Vendors has done no act or omitted to do any act or has not entered into any agreement of sale or offered the property hereby conveyed as security for performance of any agreement or arrangements whereby the property is in any way be affected in title, estate, possession or enjoyment of the Purchaser by virtue of this Deed of Absolute Sale.
8. The Vendor further covenants with the Purchaser that the Purchaser shall be entitled by virtue of this Sale Deed to effect mutation in the records of the Panchayat, Panchayat Union, Municipal Registry and Government revenue Registry in relation to the property in her name and the Vendors do hereby covenant with the Purchaser that it will execute and sign all such Deeds that may be necessary or required in that behalf of at the cost of the Purchaser.
9. And the Vendors has this day delivered the vacant possession and the Xerox copies of Title Deeds of the property hereby conveyed and the Purchaser shall and may at all times hereafter quietly and peacefully possess and enjoy the property free from all encumbrances.

lekh V

For Kaleena Developers Private Limited

P. Suresh Kumar
Authorised Signatory

For Metis Developers Private Limited

P. Suresh Kumar
Authorised Signatory

Document No. <u>1880 of 2022</u> Book
Contains <u>24</u> Sheets <u>6</u> Sheet
<i>[Signature]</i> Registering Officer Marakanam



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SCHEDULE OF PROPERTY

All that piece and parcel of vacant land measuring 30 Cents in S.No.213/1, (Patta No.2220) of Marakkanam North Village, Marakkanam Taluk, Villupuram District and situated within the Sub-Registration District of Marakkanam and Registration District of Tindivanam District

Bounded on the

North By : Remaining land in S.No.213/1,

South By : Remaining land in S.No.213/1,

East By : Remaining land in S.No.213/1,

West By : **Layout Approved by DTCF Vide No.44/2021.**

Present Market Value of this Property is **Rs.4,50,000/-**
(Rupees Four Lakhs and Fifty Thousand Only)

IN WITNESS WHEREOF THE VENDORS AND THE PURCHASER HAVE SIGNED THIS DEED, ON THE DAY, MONTH AND YEAR FIRST ABOVE WRITTEN, IN THE PRESENCE OF THE FOLLOWING WITNESSES:

For Kalsena Developers Private Limited

P. Sankar Kumar
Authorised Signatory

For Mats Developers Private Limited

P. Sankar Kumar
Authorised Signatory

Lalitha V

PURCHASER

VENDORS

Document No.	<i>10800/2021</i>	Book
Contains	<i>24</i>	Sheets <i>7</i> Sheet
Registering Officer Marakkanam		



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..8..

WITNESSES:

1.

V. Gowtham Rao

(GOWTHAMI RAO) (Aadhaar No. [REDACTED]),
D/o. Mr.S.Vageesh,
Falling Waters, B-Block, B-604, No.1, Periyar Street,
Perungudi, Sholinganallur, Chennai – 600 096.

2.

Prem Kumar

(M.PREMKUMAR). (Aadhaar No. [REDACTED]),
S/o. Mr.Muthukrishnan,
Mariyamman Kovil Street, Melpettai,
Villupuram – 604 307.

DRAFTED BY:



S. Chellakannan
S.CHELLAKANNAN, M.Chm., LLB.,
Advocate – Madras High Court,
T.N.B.C. Roll No.1859/2020,
Old No.61, New No.4, P.H. Road,
Arumbakkam, Chennai – 600 106.

Letechi v

For Kaleena Developers Private Limited

P. Srinath Kumar
Authorised Signatory

For Metis Developers Private Limited

P. Srinath Kumar
Authorised Signatory

Document No. *1000* of *2020* Book
I contain *24* Sheets & *8* Sheet
Registering Officer
Marakuram



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Sale deed

This deed of sale is executed on this the 19th day of June, 2024, at Marakkanam by M/s. Manju Foundation Pvt. Ltd., HAVING OFFICE AT Saffharishi Apartments, No.8, First Avenue, Ashok Nagar, Chennai 600 083, represented by its Authorized Signatory (Resoluitiion dated 18.06.2024), (PAN Account No.AAFCM2513C), R. Ganesan, son of Late M. Ramasamy, aged 31 years, (Aadhaar Identity Card No._____) residing at Door No.4/100, Kizhakku Street, Gurukkalpatty, Sankarankoil Taluk, Tenkasi District, Pincode No.627 953, (hereinafter referred to as the VENDOR),

TO AND IN FAVOUR OF

M. Jisith Jaya Surya, son of Mr. Manoharan, aged 27 years, (PAN Account No.BEXP37426R), (Aadhaar Identity Card No.____), residing at No.S1, 39, Hansa Abinav Apartments, Glass Factory Road, Thiruvotriyur, Chennai 600 019, Tamil Nadu (hereinafter referred to as the PURCHASER).

Whereas the property viz., land of an extent of Acre 6.,03 cent comprised in S.No.189/4, Old Survey No.114, Marakkanam North Village, Marakkanam Taluk, Villupuram District, was purchased on 7.4.2006, by M/s. Kirubas Motels Pvt. Ltd., and M/s. Shaka Estate & Fionance Ltd., represented by M/s. Narendrapaul, and Tmt. Jayanthi Nagarajan and Tmt. Bala Jayaram, Mr. Balasubramania Adithyan, through their general power of attorney Mr. A. Murugaiah by way of a sale deed registered as document Nos.632/2006, 635/2006 and 636/2004, and the same is in possession and enjoyment of the date of registration of the above sale deeds.

Patta No.643, in respect of the above property is filed in the names of Tmt. Jayanthi Natarajan, and 7 others.

The above said Kaspan Motels Pvt. Ltd., and M/s. Shaka Estate & Finance Ltd., represented by their authorized signatory Mr. Rajeswari Dayal, sold the above lproperty to and in favour of M/s. Reddys Developers Pvt. Ltd., M/s. Kaleena Developers Pvt. Ltd., represented by its authorized signatgory Mr. Rajesh Dart, on 5.6.2012, and on 21.3.2012, by way of a sale deeds registered as document Nos.1612/2012, 733/2012, 774/2012, and they are in possession and enjoyment of the same.

The above said property viz., land of total extent of 0.76 cents of land comprised in Old Survey No.114, and New Survey No.1890/4, Marakkanam North village, Marakkanam Taluk, Villupuram District was purchased by Tmt. Pachaivalli and 11 others, from M/s. Reddy Develoers Pvt. Ltd., represented by its authorized signatory Mr. Rajes Garg, by way of a sale deed bearing document No.3903/2013, at the office of the Sub Registrar, Marakkanam, and they are in in possession and enjoyment.

Patta No.2220 in respect of the above said lproperty is filed in the name OF m/S. Reddys Developers Pvt. Ltd., and Kaspas Developers Pvt. Ltd., and as per the Patta the Survey No is S.No.189/4, and new No.189/4B1 and from that date on wards they are in possession and enjoyment of the same.

The vendor herein viz., M/s. Manju Foundations Pvt. Ltd., represented by its authorized Signaory Mr. Arunkumar, purchased the above property and the other properties from M/s. Bottis Developers Pvt. Ltd., and M/s. Kaleela Developers Pvt. Ltd., M/s. Petro Developers Pvt. Ltd., by way of a sale deed bearing document No.3972/2015, dated 4.11.2015, registered at the office of the Sub Registrar,

Marakkanam, and from that date onwards the same is in possession and enjoyment of the Vendors.

The Vendors developed the above lands comprise in the above said Survey Numbers along with the other Survey numbers as a layout called BHAVITHA BEACH and was selling the same.

One Tmt. Sudha Ashok Kumar, purchased a plot measuring an extent of 800 Sq.ft., BHAVITHA BEACH Classic, COMPRISED IN Old Survey No.114, New Survey No.189/4B1, Marakkanam North Village, Marakkanam Taluk, Villupuram District, bearing LPlot No.55, from M/s. Manju Foundations Pvt. Ltd., by way of a sale deed bearing document No.594/2016, registered at the office of the Sub Registrar, Marakkanam, and from that date onwards the same is in possession and enjoyment of the same.

M/s. Manju Foundations Pvt. Ltd., purchased the above said land of an extent of 800 Sq.ft., bearing Plot No.55, BHAVITHA BEACH CLASSIC Layout comprised in Old Survey No.114, New Survey No.189/4B1, Marakkanam North Village, Marakkanam Taluk, Villupuram District, from the above said Tmt. Sudha Ashok Kumar, by way of a deed of sale bearing document No.1942/2019, registered at the office of the Sub Registrar, Marakkanam, and from that date onwards the above property is in their possession and enjoyment.

The vendor offered to sell the above said property viz., land measuring an extent of 800 sq.ft., bearing Plot No.55, BHAVITHA BEACH CLASSIC Layout comprised in Old Survey No.114, New Survey No.189/4B1, Marakkanam North Village, Marakkanam Taluk, Villupuram District, to the purchaser herein for a total sale consideration of Rs.2,40,000/- (Rupees two lakh and forty thousand), free from all

encumbrances and that the Purchaser this day paid the entire sale consideration to the vendor and the vendor handed over the possession of the property more fully described in the schedule hereunder, to the PURCHASER.

Hence, the VENDOR shall have and hold the property more fully described in the schedule hereunder, free from all encumbrances, by taking possession of the same, with the right of inheritance and with the right of alienation.

The Vendor assures that they did not execute any deed such as will, gift, mortgage, settlement, collateral, attachment release, partition, sale agreement, court attachment, security, decree arrears, Court proceedings, Government acquisition, tax etc., and did not subject to any encumbrances, and that they did not execute any general power of attorney to anybody's favour.

Further the vendor assures that in the event if any encumbrances is found in the property hereby conveyed, they would clear the same at their own cost.

The Vendors assures that they are having every right to deal with the schedule mentioned property. \

The vendor assures that either the vendors or their officials are not having any right or continuity of right in the property.

The Vendor this day handed over the parent documents in respect of the property to the purchaser and the vendor agrees that the patta can be transferred in the name of the purchaser.

Accordingly, the vendors have executed this deed of sale in the presence of the witnesses present.

Schedule of property

157.62

All the piece and parcel of land of an extent of 800 sq.ft., bearing Plot No.55, BHAVITHA BEACH CLASSIC Layout comprised in Old Survey No.114, New Survey No.189/4B1, Marakkanam North Village, Marakkanam Taluk, Villupuram District, cover in Patta No.220, Sub Division No.S.No.189/4B1AA1, as per Patta No.2220, bounded on the

North by : Plot No.34

South by : 30 feet road

East by : Plot No.54

West by : Plot No.56

Admeasuring

North : 20 feet

South : 20 feet,

FILE

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Certified Copy of R/Marakkanam/புத்தகம் 1/2682/2024

This certified copy is being issued through online and it is here by certified that the requisite Stamp, Duty of ₹ 100/- (Rupees Hundred Only) has been paid through e-payment on 28-Jan-2025 for application number CCA/Online/119830574/2025.

-----Certified Copy of R/Marakkanam/புத்தகம் 1/2682/2024-----

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2682/2024

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये
रु.1000

ONE THOUSAND RUPEES
Rs.1000



தமிழ்நாடு தமிழ்நாடு TAMILNADU

28 MAY 2024 M கிரித் ஜெய சூர்யா

BD 154671
R.G. PALANI
STAMP VENDOR
L.No: 31/83/2000
368 Arrol Road, Kodambakkam
Chennai - 600 024

விக்கிரையப்பத்திரம்

இந்த கத்த விக்கிரையப் பத்திரமானது 2024-ம் வருடம், ஜூன் மாதம், 19 -ஆம் தேதி, மரக்காணத்தில் எழுதப் பெற்றதாகும்:

தமிழ்நாடு - 600 019, சென்னை, திருவொற்றியூர், கிளாஸ் பேக்டரி ரோடு, ஹர்ஷா அபினைவ் அப்பார்ட்மென்ட்ஸ், எண்:3B, S1 - என்ற முகவரியில் வசிக்கும் திரு.மனோகரன், அவர்களின் குமாரர் கமார் 27 வயதுள்ள, திரு.M.ஜிசித் ஜெய சூர்யா, நிரந்தர களைக்கு அட்டை எண்: BEXPJ7420R / அதார் அடையாள அட்டை எண்: [REDACTED] "கிரையம் பெறுபவர்", ஆகிய தங்களுக்கு.

For MANJU FOUNDATIONS (P) LTD

R. G. Palani
Authorised Signatory

24	2682
பக்தவத்சலம்	மங்குத்திய
17	தங்கவையல் பெண்டி
1	வழங்க
	பதிவு அலுவலர்
	மரக்காணம்





மேற்படி M/s.ஸ்பான் மொட்டர்ஸ் பிரைவேட் லிமிடெட் மற்றும் M/s.ஷாகா எஸ்டேட் & பைனான்ஸ் லிமிடெட் ஆகிய நிறுவனங்களுக்காக அதன் அதிகாரப்பெற்ற கையெழுத்தாளர் திரு.ராகேஸ்வர் தயால் அவர்கள், மேற்படி சொத்தினை M/s.மெட்டீஸ் டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட், M/s.கலீனா டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட், ஆகிய நிறுவனங்களுக்காக அதன் அதிகாரப்பெற்ற கையெழுத்தாளர் திரு.ராஜேஸ் கார்க் அவர்கள், கடந்த 05.06.2012 மற்றும் 21.03.2012 ஆகிய தேதிகளில் கிரையம் கொடுக்கப்பட்டு அது கிரைய ஆவண எண்கள்.1612/2012, 733/2012, 774/2012-ஆக பதிவு செய்யப்பட்டு அது முதல் ஆண்டு அனுபவித்து வரப்பட்டது.

விழுப்புரம் மாவட்டம், மரக்காணம் தாலுக்கா, மரக்காணம் வடக்கு கிராமத்தில் பழைய சர்வே எண்.114, புதிய சர்வே எண்.189/4-ல் அடங்கிய மொத்த விஸ்தீரணம் ஏக்கர் 0.76 சென்ட் நிலத்தினை M/s.மெட்டீஸ் டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட் நிறுவனத்திற்காக அதன் அதிகாரம் பெற்ற கையெழுத்தாளர் திரு.இராஜேஸ் கார்க் அவர்கள், திருமதி.பச்சைவல்லி மற்றும் 11 நபர்கள் ஆகியோரிடமிருந்து கடந்த 12.12.2013 தேதியில், கிரையம் பெற்று அது மரக்காணம் சார்பதிவாளர் அலுவலகத்தில் கிரைய ஆவண எண்.3905/2013- ஆக பதிவு செய்யப்பட்டு அன்றிலிருந்து அனுபவித்திலும் அநுகையிலும் இருந்து வந்தது.

மேற்படி சொத்தினை குறித்து M/s.மெட்டீஸ் டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட், M/s.கலீனா டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட், பேரில் பட்டா எண்.2220-ஆக ஐக்கணக்கியுள்ளது. மேற்படி பட்டாவின் படி சர்வே எண்.189/4-ஆகிய புதிய சர்வே எண்.189/4B1-ஆக பதிவு செய்யப்பட்டு அது முதல் ஆண்டு அனுபவித்து வரப்பட்டது.

மேலே விவரிக்கப்பட்டுள்ள சொத்தினையும் மற்றும் இதர சொத்துக்களையும் சேர்த்து மேற்படி M/s.மெட்டீஸ் டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட், M/s.கலீனா டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட், M/s.மெட்ரோ டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட்

For MANJU FOUNDATIONS (P) LTD

Authorised Signatory

(Handwritten signature)

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17	3
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மேற்படி சொத்துக்களையும் சேர்த்து மேற்படி M/s.மெட்டீஸ் டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட், M/s.கலீனா டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட், M/s.மெட்ரோ டெவலப்மன்ட்ஸ் பிரைவேட் லிமிடெட்





நிறுவனங்களிடமிருந்து விற்பனைதாராகிய M/s.மஞ்சு பவுண்டேஷன்ஸ் பிரைவேட் லிமிடெட், நிறுவனத்தின் கைபொப்ப பிரதிநிதி ஆகிய திரு.அருண்குமார் மூலம் 04.11.2015 தேதியில் கிரையம் பெற்று, மாக்காணம் சார்பதிவாளர் அலுவலகம் கிரைய ஆவண எண்: 3972/2015 ஆக பதிவு செய்யப்பட்டு அது முதற்கொண்டு விற்பனைதாரர் ஆண்டு அனுபவித்து வந்த சொத்தாகும்.

மேற்கூறிய விற்பனைதாரர், மேற்கூறிய சர்வே எண்கள் மற்றும் இதர சர்வே எண்களுடன் சேர்த்து "BHAVITHA BEACH" என்ற பெயரில் மனை பிரிவுகளாக பிரித்து விற்பனை செய்து வருகிறார்.

மேற்கூறிய விழுப்புரம் மாவட்டம், மாக்காணம் தாலுக்கா, மாக்காணம் வடக்கு கிராமத்தில், பழைய சர்வே எண்.114, புதிய சர்வே எண்.189/4B1 அடங்கியுள்ளதும் "BHAVITHA BEACH CLASSIC" என்ற மனைப்பிரிவில் கிரையதாரருக்கு உரிமையானதும் கவாதீன அனுபவத்தில் உள்ளதுமான இதனடிப்படில் சொத்து விவரத்தில் குறிப்பிடப்பட்டுள்ள 800 சதுரடி கொண்ட மனை எண்:55-ஐ கிரையதாரரான M/s.மஞ்சு பவுண்டேஷன்ஸ் பிரைவேட் லிமிடெட், நிறுவனத்திடமிருந்து திருமதி.சுதா அசோக் குமார் என்பவர் 17.06.2016 - அன்றைய தேதியில் மாக்காணம் சார்பதிவகத்தில் கிரைய ஆவண எண்.594/2016-எண்ணை பதிவு செய்யப்பட்டு அதுமுதற்கொண்டு அவருடைய அனுமோகத்தில் இருந்துவந்தது.

மேற்கூறிய விழுப்புரம் மாவட்டம், மாக்காணம் தாலுக்கா, மாக்காணம் வடக்கு கிராமத்தில், பழைய சர்வே எண்.114, புதிய சர்வே எண்.189/4B1 அடங்கியுள்ளதும் "BHAVITHA BEACH CLASSIC" என்ற மனைப்பிரிவில் கிரையதாரருக்கு உரிமையானதும் கவாதீன அனுபவத்தில் உள்ளதுமான இதனடிப்படில் சொத்து விவரத்தில் குறிப்பிடப்பட்டுள்ள 800 சதுரடி கொண்ட மனை எண்:55-ஐ திருமதி.சுதா அசோக் குமார், என்பவரிடமிருந்து M/s.மஞ்சு பவுண்டேஷன்ஸ் பிரைவேட் லிமிடெட் நிறுவனம் 28.08.2019-ம் தேதியில் மாக்காணம்

FOR MANJU FOUNDATIONS (P) LTD

Ryan
Authorised Signatory

புத்தகம் 20	மேலது 682	ஆவணம்
17	மாக்காணம்	கொண்டது
A	சுதா அசோக் குமார்	
		பதிவு செய்யப்பட்டது மாக்காணம்





சார்பதிவகத்தில் கிரைய ஆவண எண்.1942/2019-எண்ணின் மூலம் கிரையம் பெற்று அதுமுதற்கொண்டு எங்களது அனுபோகத்தில் இருந்து வருகிறது.

மேற்கூறிய விழுப்புரம் பாவட்டம், மரக்காணம் தாலுக்கா, மரக்காணம் வடக்கு கிராமத்தில் [பழைய சர்வே எண்.114] புதிய சர்வே எண்.189/4B1, பட்டா எண்:2220-ன் படி உட்பிரிவு செய்யப்பட்ட சர்வே எண்:189/4B1AA1-ல் அடங்கியுள்ளதும் "BHAVITHA BEACH CLASSIC" என்ற மனையிரிவில் கிரையதாரருக்கு உரிமையானதும் சுவாதீன அனுபவத்தில் உள்ளதுமான இதனடிமில் சொத்து விவரத்தில் குறிப்பிடப்பட்டுள்ள 800 சதுரடி கொண்ட மனை எண்.55-ஐ தங்களுக்கு கிரையம் செய்வதாக ஒப்புக்கொண்டு, கிரையத் தொகை ரூ.2,40,000/- [ரூபாய் இரண்டு இலட்சத்து நூற்பதுபதாயிரம் மட்டும்] நூராவம் பெற்றுக் கொண்டு சொத்து விவரத்தில் விவரித்துள்ள சொத்தை தாங்கள் பெயருக்கு கத்தவிக்சிரையம் செய்து உம்மிடம் சுவாதீனம் செய்துவிட்டோம்.

ஆகையால் இன்று முதல் சொத்து விவரத்தில் குறிப்பிடப்பட்டுள்ள சொத்தினை தாங்கள் கைப்பற்றிக் கொண்டு சர்வ கதந்திரமாய், புத்திர பெளத்திர பாரம்பரியமாய், தானாதி வினிமய விக்சிரையங்களுக்கு போக்கியமாய் சகல உரிமைகளுடன் ஆண்டு அனுபவித்துக் கொள்ள வேண்டியது.

சொத்தில் விவரத்தில் குறிப்பிடப்பட்டுள்ள சொத்தினை குறித்து எந்தவிதமான உயில், தானம், அடமானம், செட்டில்மென்ட், சொலாடர்ல், அக்குவிடுதலை, பாசு பாத்தியதை, கிரைய ஒப்பந்தம், கோர்ட் அட்டாச்மென்ட், செக்குரிட்டி, டிரிபரி பாக்கி, நீத்யன்ற நடவடிக்கை, அரசு நில ஆக்கிரமிப்பு, வரி வகையறா பாக்கிகள் போன்ற எந்த விதமான வில்லங்கமும் இவ்வல என்றும், மேலும் நாங்கள் வேறு யாருக்கும் இச்சொத்தினை குறித்து எந்த விதமான பொது அதிகார பத்திரம் எழுதி தரவில்லை என்றும் உறுதி கூறுகிறோம்.

மேலும் இச்சொத்தினை குறித்து பின்பு வில்லங்கம் ஏதேனும் இருப்பதாக தெரிய வந்தால், நாங்களே முன்னின்று வில்லங்கத்தை தீர்த்துக் கொடுக்கிறோம்.

For MANI FOUNDATIONS (P) LTD

R. S. S.
Authorised Signatory

புத்திரம்	புத்திரம்
17	17
5	5
வருமான	வருமான
புத்திரம்	புத்திரம்
மரக்காணம்	மரக்காணம்





சொத்து விவரத்தில் குறிப்பிட்டுள்ள சொத்தினை கிராமம் செய்வதற்கு எங்களுக்கு முழு உரிமை உண்டு.

மேற்படி சொத்தில் இனி வரும் காலங்களில் தங்களை தவிர எங்களின் நிறுவனத்திற்கோ, எங்களுக்கோ / எனக்கோ மற்றும் எங்களுடைய / என்னுடைய பின் தொடர்ச்சி வாரிசுகளுக்கோ எந்த விதமான உரிமையும் பாத்தியதைகளும் கிடையாது என்று உறுதி கூறுகிறோம்.

மேற்படி சொத்துக்குரிய அனைத்து மூல ஆவணங்களின் நகல்களையும் தங்கள் வசம் ஒப்படைத்து விட்டோம். மேற்படி சொத்திற்குண்டான பட்டாவையும் தங்கள் பெயருக்கு தாங்களே மாற்றிக்கொள்ளவும் நாங்கள் சம்பதிக்கிறோம்.

இந்தப்படிக்கு கீழ்க்கண்ட சாட்சிகள் முன்னிலையில் எழுதிக் கொடுக்கும் சத்த விக் கிராமப் பத்திரம்

சொத்துவிவரம்

விழுப்புரம் மாவட்டம், மரக்காணம் வட்டம், மரக்காணம் வடக்கு கிராமத்தில் "BHAVITHA BEACH CLASSIC" என்ற மனைப்பிரிவில், பழைய சர்வே எண்.114, புதிய சர்வே எண்.189/4B1-ல் பட்டா எண்:2220-ன் படி உட்பிரிவு செய்யப்பட்ட சர்வே எண்:189/4B1AA1-ல், அடங்கிய மனை எண்.55-க்கு 800 சதுரடி விஸ்தீரணம் கொண்ட காலி மனை மட்டும்.

இதற்கு நான்கு பக்க எல்லைகள்:

- வடக்கில் : மனை எண்.34
- தெற்கில் : 30 அடி சாலை
- கிழக்கில் : மனை எண்.54
- மேற்கில் : மனை எண்.56

நான்கு பக்க அளவுகள்:

- வடக்கில் : 20' அடி
- தெற்கில் : 20' அடி

(Handwritten signature)

For MANJU FOUNDATIONS (P) LTD
(Signature)
 Authorised Signatory

சுற்றுலா மற்றும் மதுவாரியத்துறை
 மதுவாரியத்துறை
 மதுவாரியத்துறை
 மதுவாரியத்துறை
 மதுவாரியத்துறை



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R/Marakkanam/Book-1/2682/2024

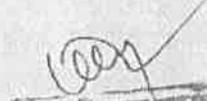
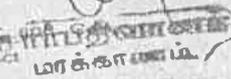


CERTIFICATE UNDER SECTION 42 OF THE INDIAN STAMP ACT 1889

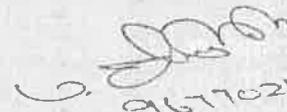
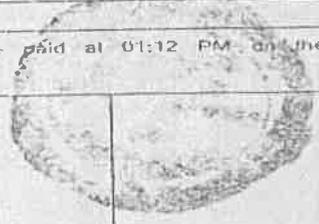
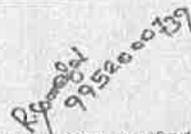
S No 2110 of 2024

I hereby certify that a sum of ₹ 15,800/- (Rupees Fifteen Thousand Eight Hundred only) on account of deficit stamp duty has been levied under section 41 of the Stamp Act in respect of this Instrument from Mr. ஜிசித் ஜெய சூர்யா residing at No.68/158, C S I Church Lane, K H Road, Ennore, kattivakkam, Tiruvallur, Tiruvallur, Tamil Nadu, India, 600057.

Sub Registrar Marakkanam
Date: 19/06/2024

Signature of Sub Registrar  Section 41 of the Indian Stamp Act 

Presented in the office of the Sub Registrar of Marakkanam and fee of ₹ 7,310/- paid at 01:12 PM on the 19/06/2024 by

<p>Left Thumb</p> 		<p> 9677026517</p> <p>Adoptions as per recitals of document</p>	
<p>Execution admitted by Left Thumb</p> 		<p> 9952000139</p> <p>Identity of the person verified through Consent based AADHAAR Authentication using Thumb Impression with UIDAI reference No. UKC:1686018c187ab66c71435299d1b8450d202587 (Details from UIDAI : Ganesan R S/O Ramasamy, 1992, xxxxxxxx5366)</p>	
<p>Claim admitted by Left Thumb</p> 		<p></p> <p>Identity of the person verified through Consent based AADHAAR Authentication using Thumb Impression with UIDAI reference No. UKC:352810e924163986714f649490f0d50a3f844a (Details from UIDAI : Jshith Jaya Sanya M S/O: </p>	

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CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF M/S.MANJU FOUNDATIONS PRIVATE LIMITED, HAVING ITS REGISTERED OFFICE AT #8, SAPTHASWARA APARTMENTS, J & L, 2nd FLOOR, 1st AVENUE, ASHOK NAGAR, CHENNAI - 600 083 HELD ON.18.06.2024 AT 11:00 A.M.

RESOLVED THAT **Mr.R.GANESAN**, Legal Liaison Manager of the company be and hereby authorized to sign, execute and submit such applications, undertakings, agreements and Sale Deed(s), General Power of Attorney, Rectification Deed(s), Cancellation Deed(s), other requisite documents writings and deeds as may be deemed necessary or expedient to carry on the activity of selling the Vacant housing **Plot No.55**, measuring an extent of **800 Sq.ft.**, Comprised in Survey No.189/4B1, as per patta sub-division Survey No.189/4B1AA1, (Patta No.2220) in the layout named as **"BHAVITHA BEACH-CLASSIC"**, situated at Marakkanam North Village, Marakkanam Taluk, Villupuram District, Tamil Nadu and give effect to this resolution.

AND FURTHER RESOLVED THAT the common seal of the company is affixed, wherever necessary, in the presence of any directors or of any one director, who shall sign the same in token of the presence.

Specimen Signature of the Authorized

R. Ganesan
(Mr. R. GANESAN)
Manager [Legal Liaison]

(Mr. K.M. VIDHYASAGAR)
Managing Director

[Handwritten signature]

Handwritten notes and stamps on a document, including a date '2.6.22' and a signature.



For MANJU FOUNDATIONS (P) LTD

R. Ganesan
Authorized Signatory

MANJU FOUNDATIONS PRIVATE LIMITED

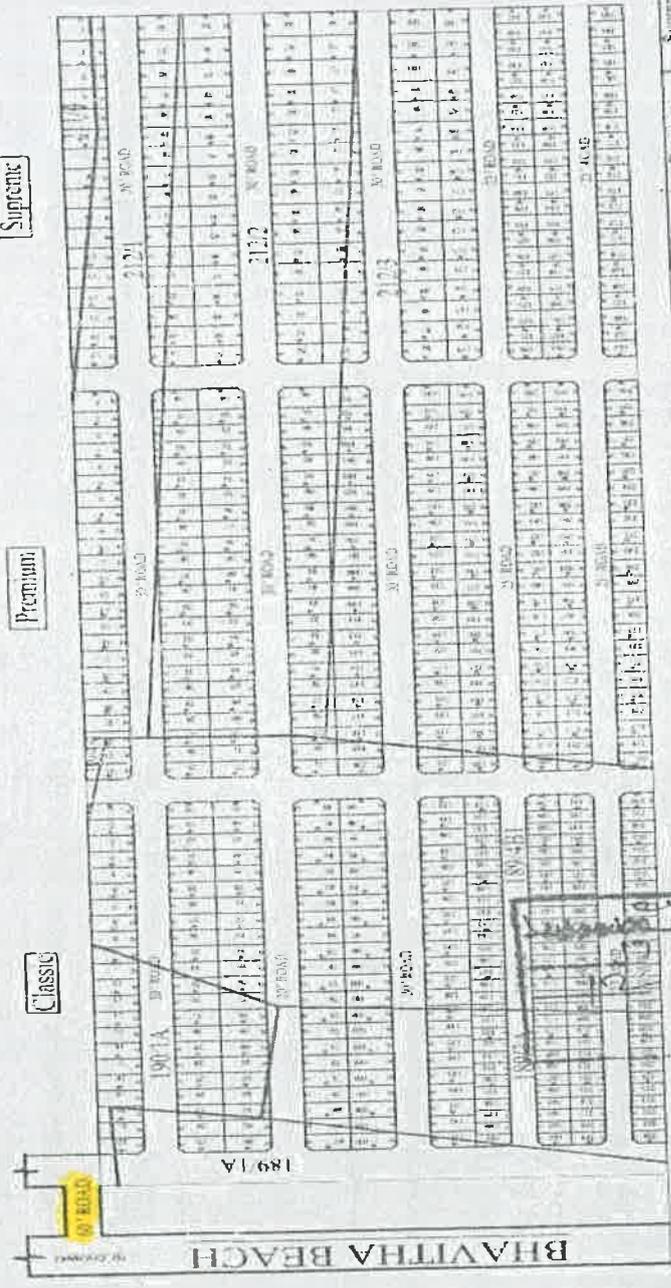
Registered office: 8/57, Sapthaswara Apts, 2nd Floor, Plot No. 1 & J, 1st Avenue, Ashok Nagar, Chennai - 600 083
Phone: 044 - 4294 7777 | Mob: 96000 33336 | e-mail: info@manjugroups.in | web: www.manjugroups.in

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BHAVITHA BEACH

PLAN SHOWING THE PROPOSED SUB-DIVISION OF FARM HOUSES #/S No. 189/1A, 189/4A, 189/4B1, 189/3A, 190/1A, 211/4, 212/1, 212/2, 212/3 AT MARAKKANAM NORTH VILLAGE, MARAKKANAM TALUK, VILLUPURAM DISTRICT.



Plot No.	Classic		Premium		Supreme	
	Area	Price	Area	Price	Area	Price
189/1A	0.02	1.83	0.02	1.83	0.02	1.83
189/4A	0.02	1.83	0.02	1.83	0.02	1.83
189/4B1	0.02	1.83	0.02	1.83	0.02	1.83
189/3A	0.02	1.83	0.02	1.83	0.02	1.83
190/1A	0.02	1.83	0.02	1.83	0.02	1.83
211/4	0.02	1.83	0.02	1.83	0.02	1.83
212/1	0.02	1.83	0.02	1.83	0.02	1.83
212/2	0.02	1.83	0.02	1.83	0.02	1.83
212/3	0.02	1.83	0.02	1.83	0.02	1.83

For MANJU FOUNDATIONS (P) LTD
Manju
Manjuresh
 Authorized Signatory

MANJU FOUNDATIONS (P) LTD
 622, ...
 ...
 ...



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Certified Copy of R/Marakkanam/புத்தகம் 1/3419/2024

This certified copy is being issued through online and it is here by certified that the requisite Stamp Duty of ₹ 100/- (Rupees Hundred Only) has been paid through e-payment on 28-Jan-2025 for application number CCA/Online/119831453/2025.

-----Certified Copy of R/Marakkanam/புத்தகம் 1/3419/2024-----

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3419/2024



Rs. 1000/-
7459
29.07.2024

தமிழ்நாடு தமில்நாடு TAMILNADU

BHUVANESWARI
CHENNAI K.K. NAGAR, LIC NO: 017/01/01/44/01

BH 397941

RELEASE DEED
(FAMILY MEMBER)



THIS DEED OF RELEASE EXECUTED AT MARAKKANAM ON THIS 29TH DAY OF July 2024 :

BY:

1. Mr.A. BALASUBRAMANIAN , Son of Mr.ARUMUGAMUDALIYAR , (Aadhar No.4473-5288-2494) aged about 83 years residing at Door No. 25, Extention Street, Rangasamuthiram, Sathyamangalam, Erode District-638402
2. Mrs.R. RAJALAKSHMI , Wife of Mr.RAVI , (Aadhar No.7315-1202-6638) aged about 50 years residing at Door No. 33, 5TH Extention Street, Rangasamuthiram, Sathyamangalam, Erode District-638402

RELEASOR

RELEASEE

< [Signature]
< [Signature]
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I Contains 17 Sheets 1 Sheet
Registered Officer
Marakkanam



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3. **Mrs.B.AMUTHALAKSHMI** , Daughter of Mr.BALASUBRAMANIAN, (PASSPORT NO. 130832347) aged about 48 years residing at Door No. 5 SAWLEY STREET, SKIPTON, BD23 1SX ENGLAND hereinafter called the 'RELEASOR'.

TO AND IN FAVOUR OF

Mrs.B.BHUVANESWARI, Wife of Mr. BALAJI, (Aadhar No.9910-6114-8115) aged about 52 years residing at Door No239, 39th Street, 8th sector, West K.K Nagar, Kalaingar karunanithi Nagar, Chennai District-600078, hereinafter called the 'RELEASEE'

The terms Releasor and Releasee, wherever it may occur shall mean and include themselves, their heirs, legal representatives, executors, administrators and assigns.

THIS DEED OF RELEASE WITNESSETH AS FOLLOWS

Whereas the property, viz., site measuring an extent of 1200 Sq.ft of Plot No.35 was purchased by Late Mrs.Sundrambal from Manju Foundation private limited represented by his Power Agent Mr.Ganesan under a Sale Deed dated 12.02.2016, registered as document No.533 of 2016, in the office of the Sub-Registrar, Marakkanam.

Whereas Releasor and Releasee has been in continuous, uninterrupted peaceful possession and enjoyment of the said property, with full powers of alienation, without any let or hindrances, paying all taxes and outgoing payable to the Government and Local Authorities.

RELEASOR

RELEASEE

[Handwritten signature]
R. Rajalaba
[Handwritten signature]

[Handwritten signature]
B. Bhuvaneshwari

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Registering Office:
Marakkanam



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(182)

2024



(3)

WHEREAS the property The wife of the 1st of us became the mother of the 2nd and 3rd of us and themselves Since then. he has enjoyed years and after his death on 08.03.2024, we are all heirs according to the online inheritance certificate No.TN-7202404231805 (Date: 24.04.2024) obtained through Sathyamangalam District Governor Yes of the RELEASOR towards the RELEASEE, the Releasor's has decided to release their **1/4 undivided share** mentioned in the Schedule of property hereunder, in favour of the Releasee.

NOW THIS DEED OF RELEASE WITNESSETH AS FOLLOWS:-

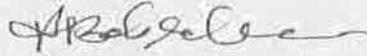
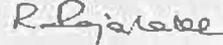
The RELEASOR'S hereby release her SHARE which is morefully described in the Schedule of Property, in favour of the "RELEASEE" herein and hereafter RELEASEE shall hold the Schedule of Property along with his share, as absolute owner thereof and enjoy the same without any let, claim or demand from the RELEASOR or any body claiming through or under her.

The RELEASOR shall at the request and consent of the RELEASEE do all such acts, deed and things that may be necessary for morefully assuring the rights of the RELEASEE to the Schedule of Property hereby released.

The RELEASOR declares that the Schedule of Property is not the subject matter of any pending proceedings under any Central or State Statutes or attachment of Court, Corporation or Revenue Authority and RELEASOR further agrees that the RELEASEE shall effect mutation in his name in the Revenue Records as the absolute owner of the Property hereby Released.

RELEASOR

RELEASEE




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 I Contains 17 Sheets 3 Sheet
 Registrar's Office
 Madhavaram



2023 77

2023



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SCHEDULE OF PROPERTY

All that piece and parcel of Vacant **PLOT NO.35** at "**BHAVITHA BEACH SUPREME**" comprised in old survey No.100/1,2 New survey No.212/2, presently New Survey No.212/2A1C 0-1.11 Ares Extent of **1200 Sq Ft (As per New Patta No 3439)** of Marakkanam (North) Village, Marakkanam taluk, Villuppuram District, measuring **40 feet** Length each at Eastern and Western side and **30 Feet** Width each at Northern and Southern side measuring a total of **1200** Square feet in that **undivided 1/2 share belongs to releasor 900 sq.ft** here released to releasee.

UNDIVIDED SHARE BOUNDED ON THE

North By : Plot No.34
South By : 30 ft Road
East By : Vacant Land
West By : Plot No.36

RELEASOR

[Signature]
R. Raja Lakshmi
[Signature]

RELEASEE

[Signature]

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Registering Officer
Marakkanam



9-217 78



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Released Value of the Schedule of Property is Rs.2,70,000/-
IN WITNESS WHEREOF THE RELEASOR AND RELEASEE HAS AFFIXED
THEIR SIGNATURE ON THE DAY, MONTH AND YEAR FIRST ABOVE
WRITTEN.

RELEASOR

[Handwritten signatures of releasors]

RELEASEE

[Handwritten signature of releasee]

WITNESSES: -

- [Signature]*
(Rajendiran S/o Arumugam mudaliyar , No.2/1 Valliamman Street,
surampati, surampatti Erode, -638009) (Aadhar No.5406 - 9594 - 5001)
- [Signature]*
(Balaji S/o Thiyagarajan, No.239, 39th Street, 8th sector, West K.K Nagar,
Kalaiguar karunanithi Nagar, Chennai District-600078, (Aadhar No.6577-
7598-2884)
- [Signature]*
(Manokaran S/o Ayyekannu, Eswaran Koiil street, Kanimedu) (Aadhar
No.8131 2390 6655)



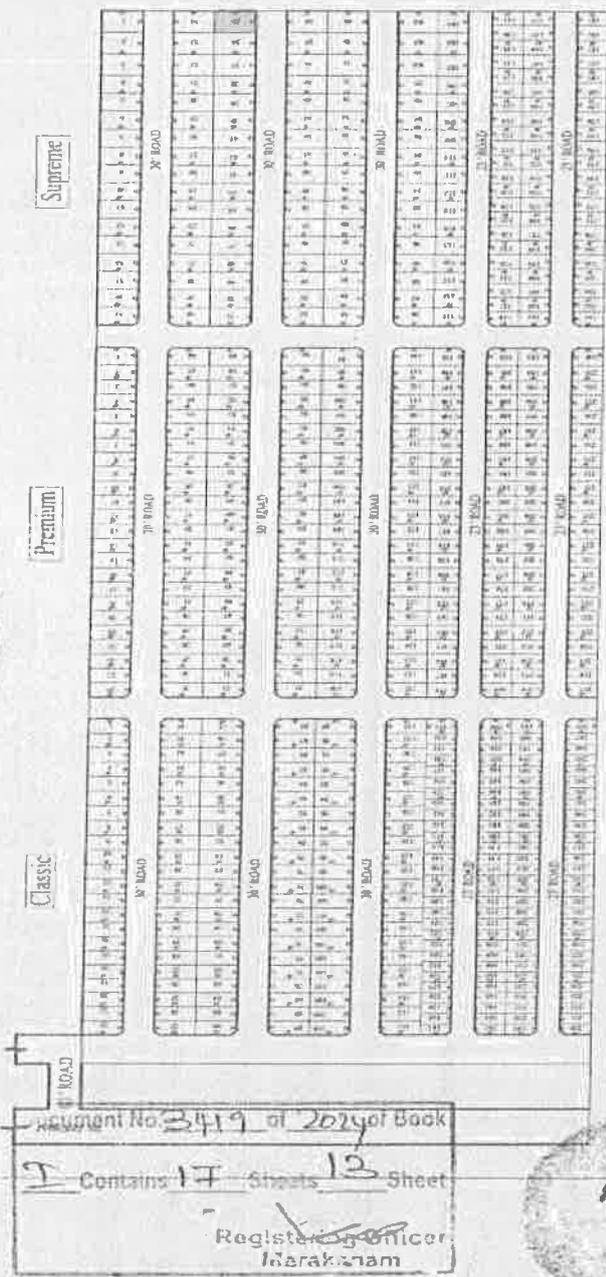
Drafted by
[Signature]
M. MANIKANDHAN Esq., B.L.,
Advocate Ms.No.2247/2011
Kandhaai, Marakkanam, Villupuram,
Pincode 604 303

Document No. 3419 of 2024 of Book
I Contains 17 Sheets 5 Sheet
Registering Officer
Marakkanam



BHAVITHA BEACH

PLAN SHOWING THE PROPOSED SUB-DIVISION OF FARM HOUSES IN S.No. 189/1A, 189/4A, 189/4B1, 189/3A, 190/1A, 21/14, 21/21, 21/22, 21/23 AT MARAKKANAM NORTH VILLAGE, MARAKKANAM TALUK, VILLUPURAM DISTRICT.

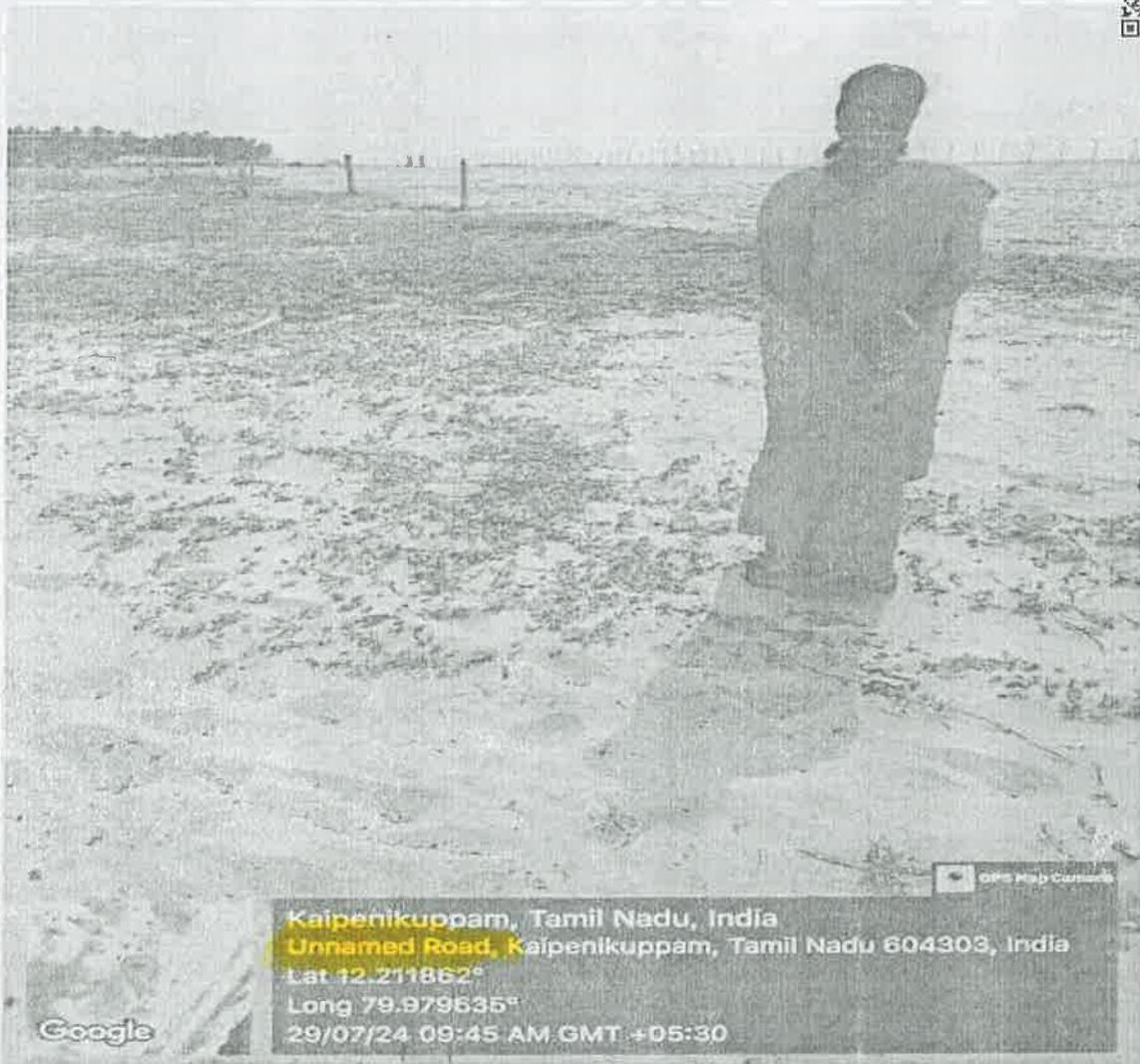


Document No. 3419 of 2024 of Book
 Contains 17 Streets 13 Sheet
 Registration Officer,
 Marakkanam

Plot No.	Classic		Premium		Supreme	
	Area	Plot No.	Area	Plot No.	Area	Plot No.
1 to 13	020	1	000	193	020	020
13	000	2 to 7	000	193	000	000
13 to 19	45	48 to 49	000	20 to 21	000	000
19 to 21	000	19 to 25	000	22 to 25	000	000
22 to 24	45	19 to 25	000	26 to 27	000	000
24	000	26 to 27	000	28 to 29	000	000
		28 to 29	000	30 to 31	000	000
		30 to 31	000	32 to 33	000	000
		32 to 33	000	34 to 35	000	000
		34 to 35	000	36 to 37	000	000
		36 to 37	000	38 to 39	000	000
		38 to 39	000	40 to 41	000	000
		40 to 41	000	42 to 43	000	000
		42 to 43	000	44 to 45	000	000
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x *Rajalek*

x *Photo*

- *B Bhuvanendra*

Document No 2419 of 2024 of Book

Contains 17 Sheets 17 Sheet

Registered Officer
 Marakkanam

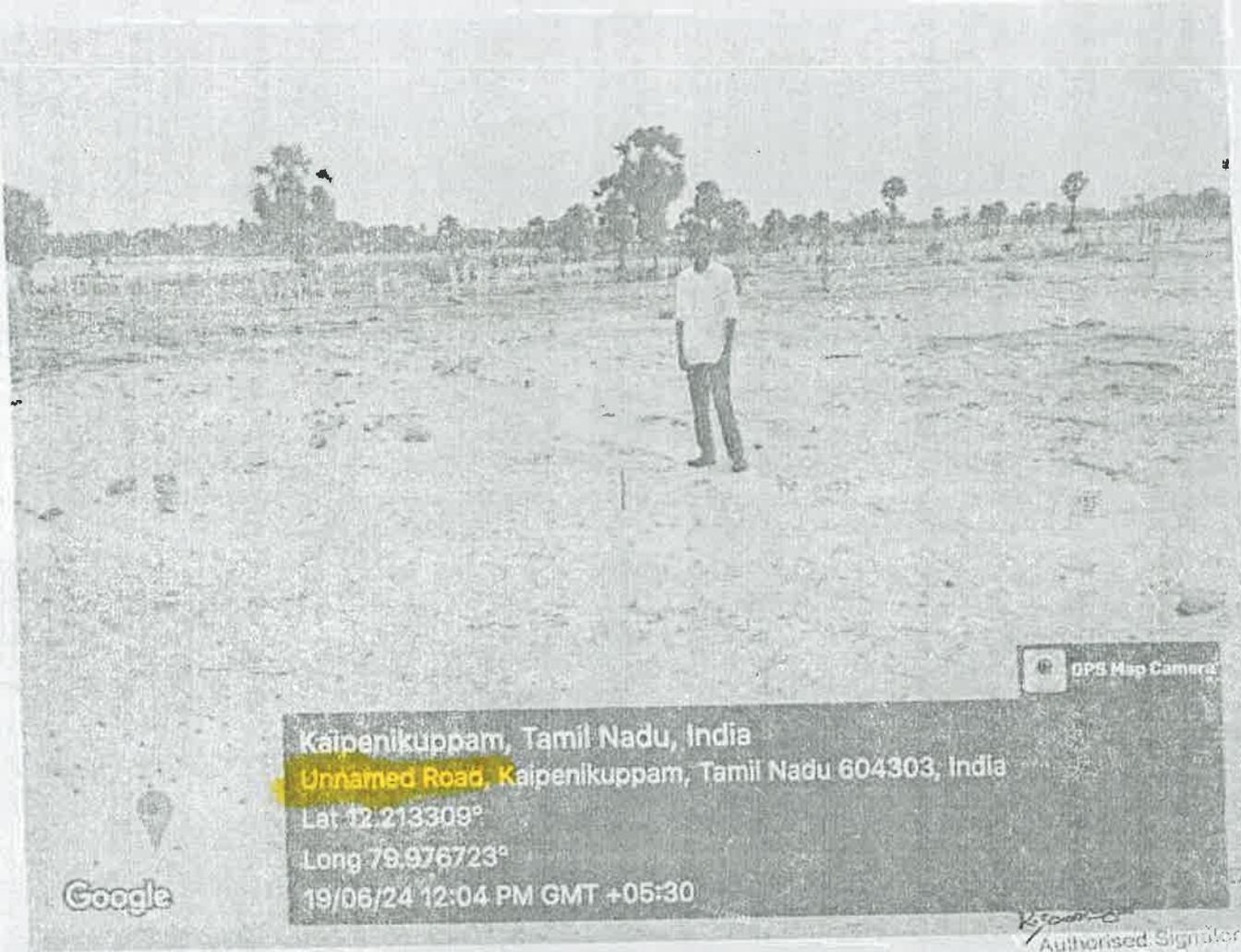


Document certified by
 Kamesh P.
 Digitally signed by
 Date: 2024.01.29
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19/06/2024

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Kaipenikuppam, Tamil Nadu, India
 Unnamed Road, Kaipenikuppam, Tamil Nadu 604303, India
 Lat 12.213309°
 Long 79.976723°
 19/06/24 12:04 PM GMT +05:30

Google

[Signature]
Authorized Signatory

[Handwritten signature]

செய்த நாள்	19/06/24	செய்த இடம்	காபெனிகுப்பம்
செய்தவர்	<i>[Signature]</i>	தலைவர்	<i>[Signature]</i>



1 82

From

BY SPEED POST

Sivadas,
S/o. Sivakumar Kulasekar,
2, Periyapalayathamman Street,
Basin Bridge, Washermanpet,
Chennai-21.

Date: - 24.09.2024

To,

1. The Member Secretary,
Tamil Nadu Coastal Zone
Management Authority,
Panagal Building, Saidapet,
Chennai. 2
2. The District Collector cum Chairman,
District Coastal Zone Management Authority,
Villupuram, Collector Office Rd,
Moovendar Nagar,
Viluppuram, Tamil Nadu 605602
3. The District Revenue Officer,
O/o. The District Collector,
Villupuram.
4. The Deputy Director,
Directorate of Town and Country Planning,
Villupuram Region,
GH Road, TADCO Building,
Villupuram- 605 602.
5. Tamil Nadu Pollution Control Board,
Rep. by its District Environmental Engineer,
District Collector Master Plan Complex,
Back Side of Taluk Office.
Villupuram - 605 602.

Sir(s),

Ref: Orders of the Hon'ble National Green Tribunal (Southern Bench) in I.A. No. 013/2024 directing site inspection of BlueSpot Marakkanam and others.

Sub: Representation with evidences produced from the side of the Applicant for the report directed to be filed, to establish illegal developments in CRZ Zone by Manju Foundations Private Limited as pleaded in O.A. No. 13/20204.

S. S. S. S.

1. I am the Applicant in O.A. No. 013/2024 before Hon'ble National Green Tribunal. I have preferred the Application against the illegal developments by Manju Foundations Private Limited.
2. On 06.09.2024, the Hon'ble Tribunal was pleased to direct joint inspection of the entire impugned site by the DTCP, TNSCZMA, TNPCB and DRO, Villupuram District and has appointed the District Collector as Nodal officer for coordination to file the joint inspection report.

Amongst others, the Hon'ble Tribunal has also directed details of similar layouts made on the Villupuram Coast. Hence this representation by way of assistance and caution.

3. I am herewith enclosing tangible and tenable evidences to back my claims in the Original Application and establish violation of laws. Hence, kindly find enclosed;

- (a) **Photographs** with Latitude and Longitudinal details and description of the impugned site, showing
 - a. Development of illegal layout developments,
 - b. Construction of unauthorised model house in approved portions,
 - c. Installation of EB poles with Steet Lights towards sea shore and
 - d. flattening of sand dunes and
 - e. tampering with sea shore Poramboke lands & erection of fencing stones in the impugned site.
- (b) **G.O.M.S. NO. 146**, establishing the subject site as Turtle Nesting Zone, thereby falling in CRZ-IA and CRZ-III, No Development Zone.
- (c) **Guideline Value** of lands in S. No's. 189, 195, 194, 196, 210, 211, 212, 213 of Marakkanam North Village, to establish promotion of residential plots by fixation of guideline values in the impugned site.
- (d) **Photographs** with Latitude and Longitudinal details of illegal developments in the residential layouts named **BARUNA BEACH AND BARSHANS BEACH AT KHEEZE PETTAI VILLAGE** in S. No's. 40/1,2, 41/5,6; 63/8B & 9B, 64/10, 11A, 12A; 68/1A1; 69/1, 2, 3A, 3B, 5, 6, 11, 12, 13, 16, 18 & 19; 70/1 & 71/1 promoted by the 11th Respondent.

J. Prasad

The above documents speak for themselves and conclusively prove my case. Therefore, they may be annexed as my submission towards the report and proof of scenario at the site.

4. I submit that the disputed project in restricted zone named Bhinaya beach, Bhavishya beach, Bhavita beach and Barsha Beach which totally falls in No development Zone and within 500 meters of the HTL pertains to Parts of lands in S. No's 196/5A2, 210/5, 211/1A, 211/1B, 211/2A, 211/2B, 211/2C, 211/5, 211/6, 211/7, 211/4, 212/1, 212/2, 195/4A, 195/4B, 195/4C, 195/4D, 189/4A, 190/1A, 189/1A, 189/3A, 189/4B1 of Marakkanam North (Kaipanikuppam Hamlet) Village which is a turtle nesting site as per G.O.M.S. No. 146 dated 27.09.2016 the impugned village was declared a sea turtle nesting zone, hence the impugned site falls in CRZ-IA, a eco sensitive zone.
5. Without regard to rule of law, in the survey numbers stated above, residential layouts bearing, 20 feet to 60 feet tar roads, plot stones, fencing stones have been laid and residential plots have been developed by flattening the sand dunes, the presence of which is clearly reflected in the TN95 Map.
6. The seashore of the entire project is partly fenced and partly fenced with sea access restricted by additional chain link fencing.
7. It is seen from Revenue records that portions of the lands in S. No. 174/2 and 192 have been encroached upon and shown as part of layout master plan and 60 feet tar road had been laid over the said lands for the purpose of direct access from ECR road to Seashore.
8. Without regard to the creation of easement rights over these portions of government lands, it is also learnt that the communal lands in S. No. 174/2(Part) and 192(Part) have been retrieved by the authorities based on orders of the Hon'ble Madras High Court in W.P. No. 20713 of 2013 (As seen from the typed set of 14th and 15th Respondents). Hence there is no direct road to sea access for these layouts and the purchasers of plots in these layouts are made to use the access from the layout named

F. J. J. J.

- Blue Spot Phase-I and other unapproved lands to reach their illegal residential plots in the above layouts and this access is kept in lock and key.
- 9.** It is also derived that part of the lands in S. No's. 174/10, 11, 12, 13, 14, 194/1 and 2 and part of lands in S. No. 211/6 and 7 belonging to Respondents 12 to 14 have been arrayed as a part of the layouts named Bhinaya Beach and others referred above. Thus, it is derived from records and acts of Respondents 11 to 14 (in O.A. No. 13/2024) that they are partnering with each other for the purpose of developing the illegal layouts.
 - 10.** The layout master plan of the above layouts are already filed by the 14th and 15th Respondent as part of their Counter with typed set.
 - 11.** It is also seen from encumbrance certificate that about 1000 plots have been sold. Hence immediate response is required from the part of the authorities to prevent this layout scam.
 - 12.** While so, the Respondents 15 and 16 have filed a counter accepting removal of tar roads and plots etc. formed over their lands in S. No's. 195/4A(Part), 4B(Part), 4D(Part) and 211/1B1A (Part). Hence the environmental dispute to that extent stands settled if the same is acted upon by the Respondents or the Authorities herein.
 - 13.** I am advised to submit that the subject dispute pertains to promotion of illegal layout projects and ownership/ title of land is not relevant. In this context, it is ascertained that the projects are being developed partly through sale transactions between Respondents 11 to 14 and partly through joint venture between them, however they are silent on their understanding, till date.
 - 14.** It is seen that vide sale deed numbers 3603/2015 and 3972 of 2015 the coastal lands were acquired by the 11th Respondent as "Vacant lands" from Respondents 12 to 14.

F. D. D. D.

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After developing the same into residential plots and classifying the Guideline value as *residential*, the 11th Respondent clandestinely mentioned in the sale deeds that the lands sold, measuring 600 to 2000 square feet were "Farm lands", thus their deliberate intention to do fraud is clearly made out.

15. All others lands acquired by the 11th Respondent within and beyond 500 meters are also registered as "Vacant Lands". Therefore, there is no case for farm lands and agricultural lands and there is no proven agricultural activity.

16. Apart from the above Projects, the other portions that are located within 500 meters were initially advertised in face book as lands measuring 20 cents and above as Blue Spot Bungalow plots as mentioned in my Original Application, however now after destroying the entire sand dunes in the 180 Acre site, the lands are promoted as farm plots with road access from the adjoining approved layout roads and with piped water connection but the sale deeds are being registered as virgin agricultural lands, that too without portraying any road access to the said lands in the boundaries mentioned in the sale deed.

Hence it is pertinent to direct the Respondents 11 to 14 to produce a copy of the entire 180 Acres of lands showing every sale made to third parties and access to the same for the purchaser.

17. In none of these sites any agricultural activity has been going on and EB poles with street lights attached have been installed in the lands in S. No's. 213/1, 3, 213/4A, 213/4B and 212/3 by giving an excuse that EB Connection must be provided for the building measuring about 100 square feet constructed in S. No. 212/3. Thus, the joint fraud of R11 to R14 is clearly established.

These EB poles are laid at the setback area of the illegal 60 feet road which fall within CRZ area and this illegal road is an extension of the

F. D. 2019

approved 60 feet road which has access from the ECR. Thus, the Blue spot Phase I and Phase II projects are marked as projects having road to seashore access by breaching the trust of innocent customers.

- 18.** It is derived that the lands promoted as farm plots measuring 20 cents and above and registered as agricultural lands are comprised in Survey Numbers 212/2(Pt), 212/3, 213/4B, 213/1,2,3, 4A, 189/3a, 3b, 189/4b1, 4b3, 211/7 and 211/6 for all these farm plots and the residential layouts named Bhinaya Beach etc. access is provided from projects named Bluespot Phase-I and Phase-II by the 11th Respondent.
- 19.** The entire illegal activity is calmly going on behind closed gates installed in public road in Survey Number 181/5B3(Part) as admitted by Respondents 15 and 16 in the capacity of witnesses and affected party before the Hon'ble Tribunal and the Hon'ble High Court.
- 20.** It is pertinent to note that till date no explanation is provided by the authorities for not removing the gates installed in public road in S. No. 181/5B3 despite giving an undertaking to the Hon'ble Madras High Court in W.P. No. 13992/2023 and despite the pending contempt proceedings as claimed by the 14th and 15th Respondents.

This clearly proves the nexus between the authorities and Respondents 11 to 14 resulting in large scale environmental fraud.

- 21.** I have also enclosed photos proving unauthorised construction of model house in the approved part of the layouts and the view from the same, proving illegal developments towards sea shore. It is incumbent on the authorities to seal and demolish this illegal building, without delay.
- 22.** This sea of illegal development has resulted in severe coastal erosion in the neighbouring site in S. No. 214 and 215 and in the surveyed government beach lands abutting the Patta lands in S. No. 215, which is proven by the photos enclosed. Hence the remediation of the illegal developments is imperative for the subject coastal belt.

F. P. 2023

23. It can be seen from the order of the Hon'ble Tribunal dated 06.09.2024 that there is no mention of any of the above developments in the joint inspection report of Assistant Executive Engineer, Assistant Director DTCP and Thasildar Marakkanam. which amounts to wilful misrepresentation and contempt. Hence being disappointed that the Photographs enclosed by Respondents 14 and 15 prove illegal development, the Hon'ble tribunal directed a joint inspection led by the District Revenue Officer. Hence, I have preferred to file this statement with enclosures to assist your kind selves.

24. I derived knowledge of the illegal layout named **BARUNA BEACH AND BARSHANS BEACH AT KHEEZE PETTAI VILLAGE**, comprised in portions of Survey Numbers 40, 41, 63, 64; 68; 69 70, 71 only now during my visit to Marakkanam.

As per TN95 Map this layout also falls in No Development Zone. Thus, it is proven that the 11th Respondent is a chronic abuser of environment. Hence, I have enclosed details of the same to you for further action to assist this Hon'ble Tribunal in adjudicating on other illegal layouts.

You are also requested to provide details of all other illegal layouts to comply with the directions of the Hon'ble Tribunal.

25. In the interest of environment, you are requested to attach photograph(s) with coordinates in your report, as presented by me as a picture is worth a thousand words and helps in understanding.

26. It is my sincere prayer that this submission, references, and evidences may be duly considered and attached to your report by cross verification of my claims and consequently brought to the knowledge of the Hon'ble National Green Tribunal in O.A. No. 13/2024.

The entire effort is put up by me with great pains and with the honest intention to protect the environment alone and your co-operation in this

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regard is most crucial and would hold your respected selves in high esteem.

Warm and respectful regards,

S. Sivadas

S. Sivadas

For concrete proof find enclosed: -

1. Typed sets No.1 containing the evidences pertaining to the subject application.
2. Typed set containing photos of illegal layouts in NDZ preferred by Respondent 11 in KheezePettai Village.

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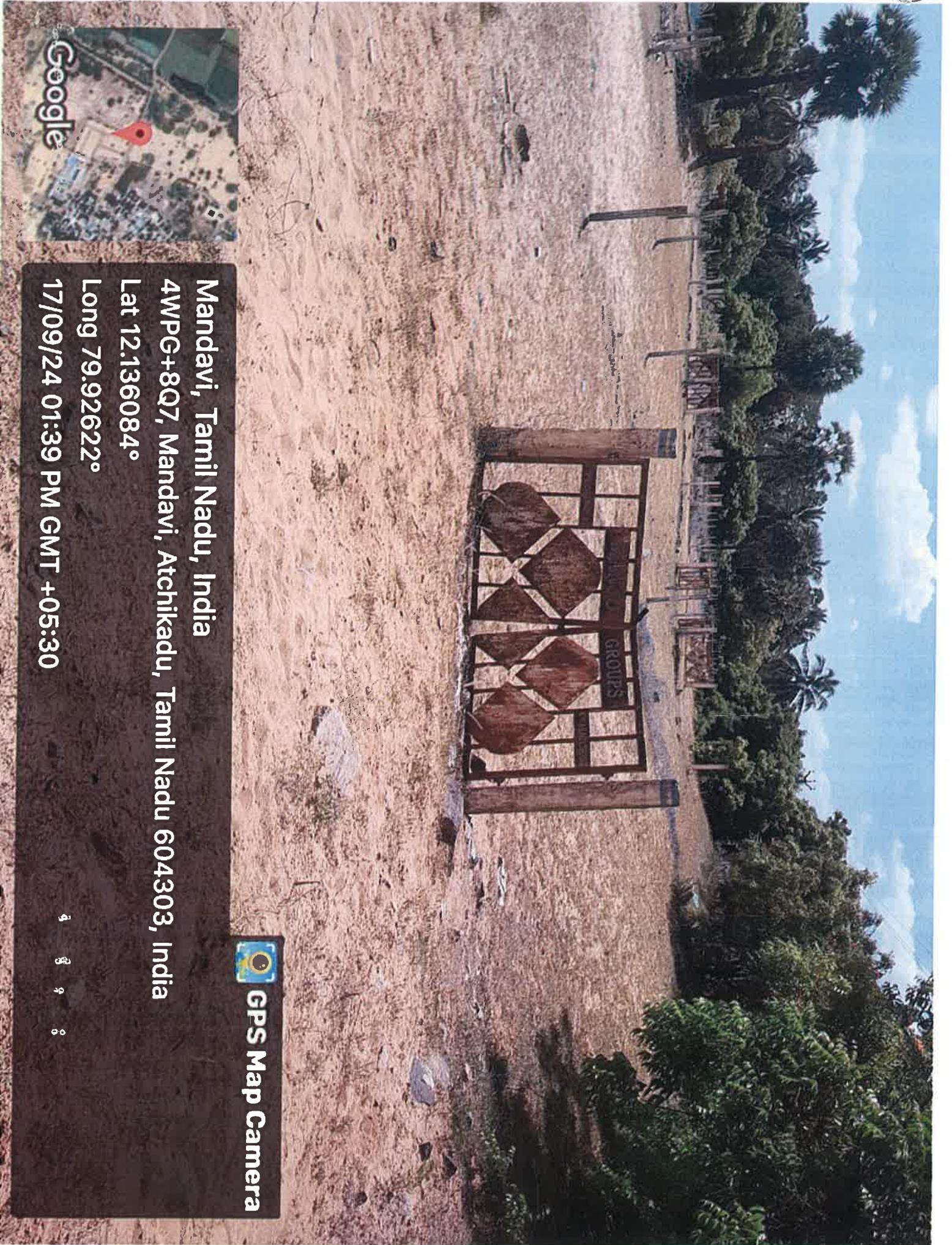
1. The Thasildar Marakkanam (Contesting Respondent in O.A. No. 13/2024).
2. Mr. Loganathan and Nagarajan (Contesting Respondent in O.A. No. 13/2024).

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Photo Showing;

DEVELOPMENT OF ILLEGAL
LAYOUT IN KHEEZEPETTAI
VILLAGE BY THE 11TH
RESPONDENT



91

Google



Mandavi, Tamil Nadu, India

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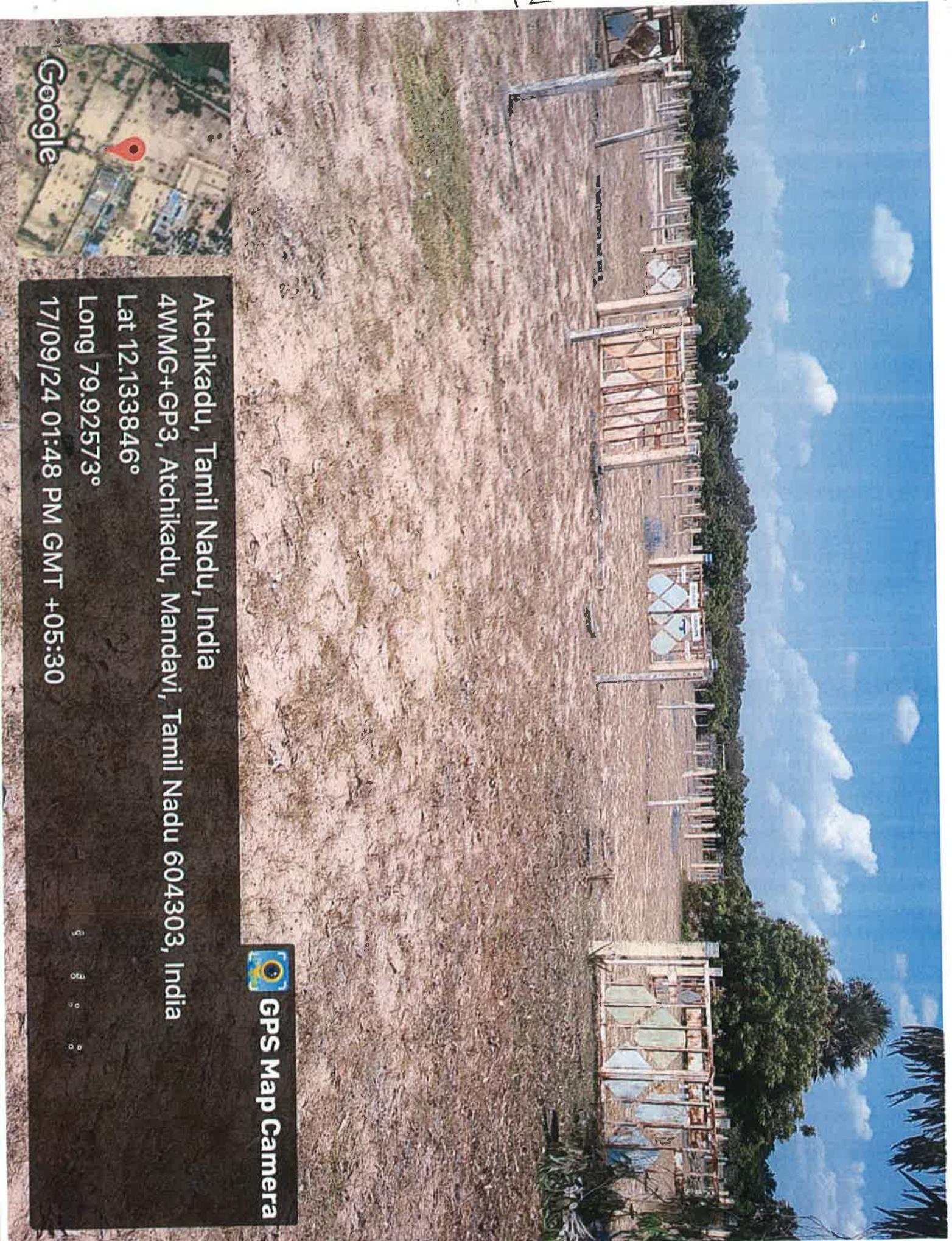
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GPS Map Camera

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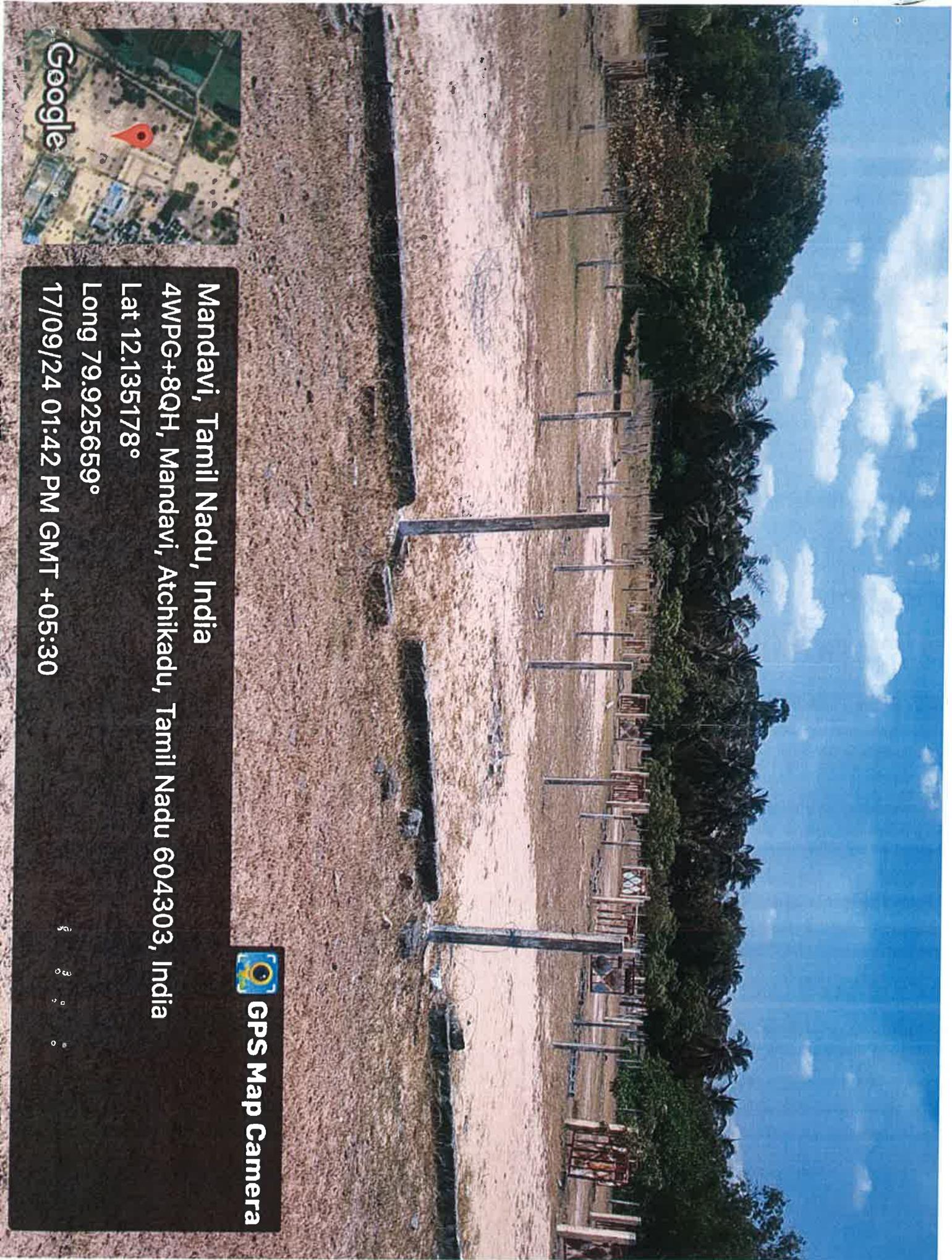
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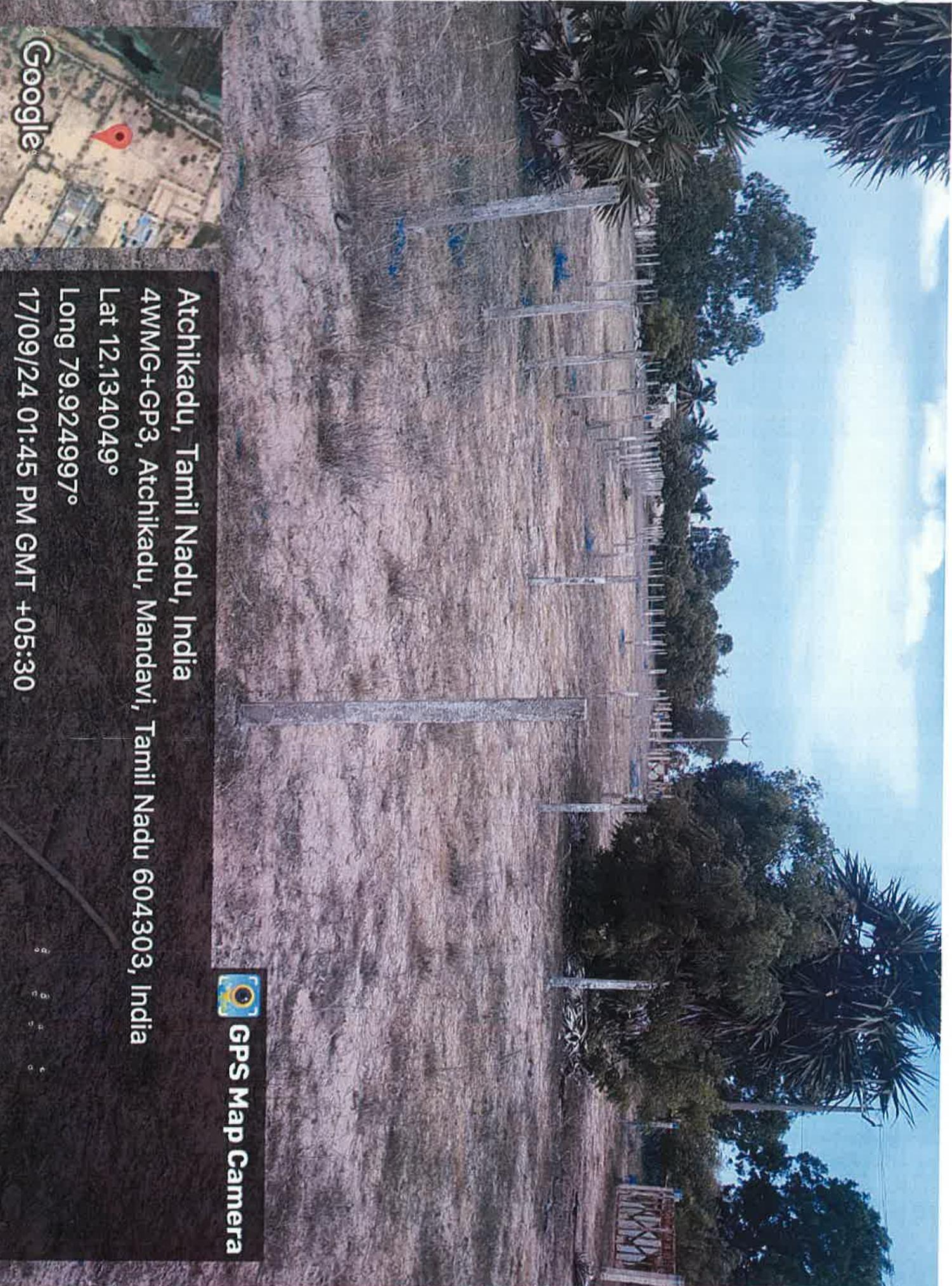


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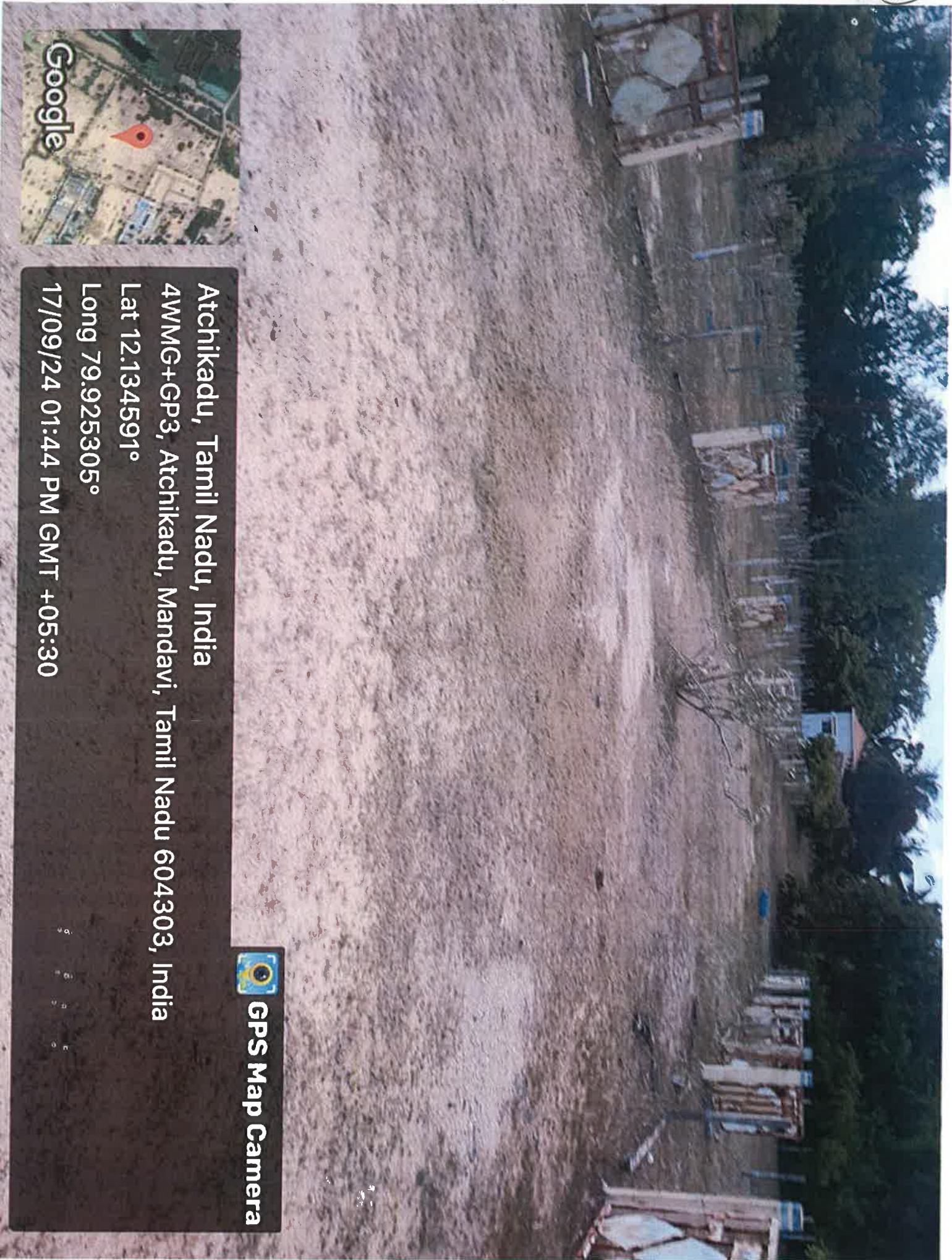
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Long 79.924997°
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0 10 20 30 40 50

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GPS Map Camera

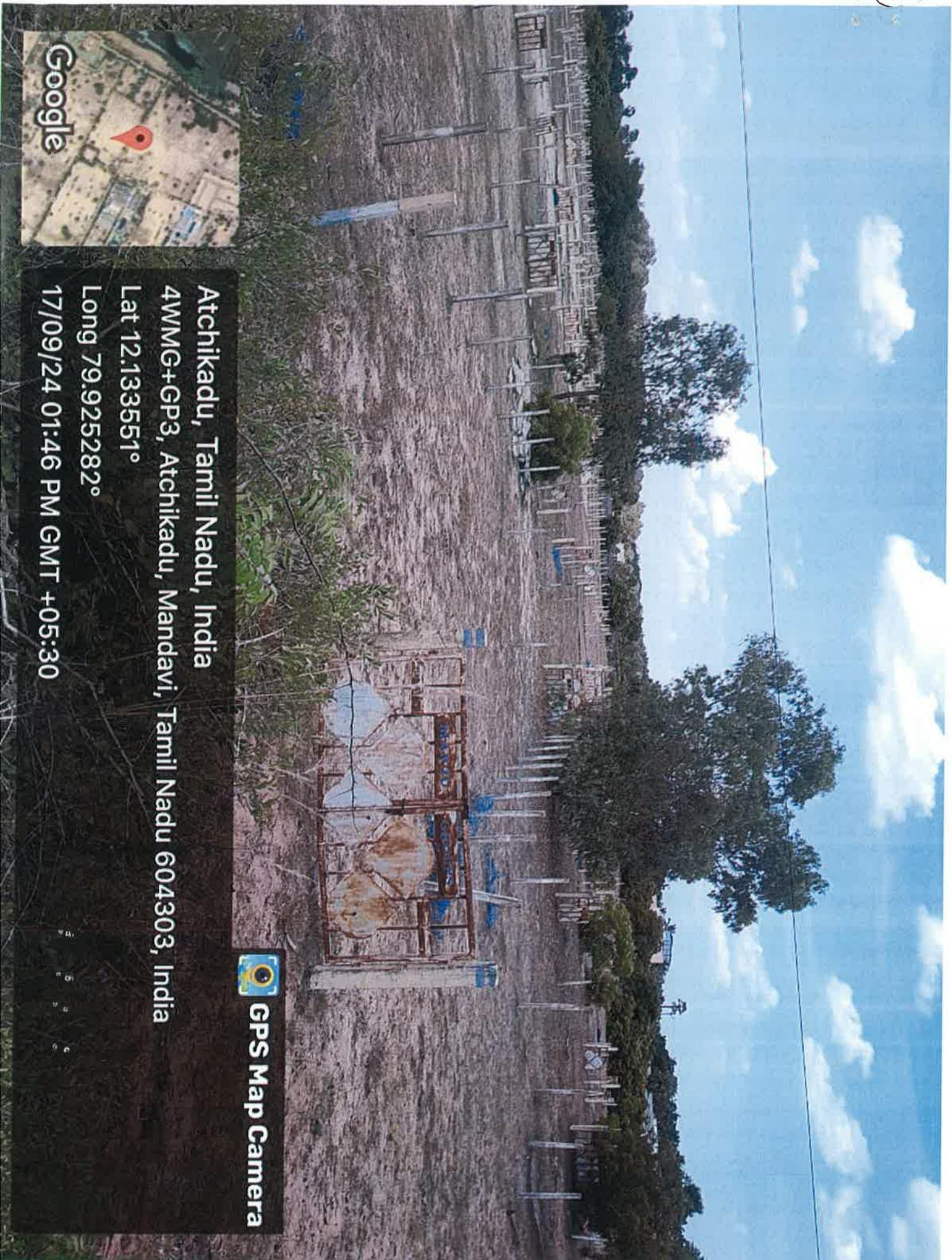
Atchikadu, Tamil Nadu, India

4WMG+GP3, Atchikadu, Mandavi, Tamil Nadu 604303, India

Lat 12.134591°

Long 79.925305°

17/09/24 01:44 PM GMT +05:30



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(11)



GPS Map Camera

Atchikadu, Tamil Nadu, India

4WMG+GP3, Atchikadu, Mandavi, Tamil Nadu 604303, India

Lat 12.133551°

Long 79.925282°

17/09/24 01:46 PM GMT +05:30



797



Google

Atchikadu, Tamil Nadu, India

4WMG+GP3, Atchikadu, Mandavi, Tamil Nadu 604303, India

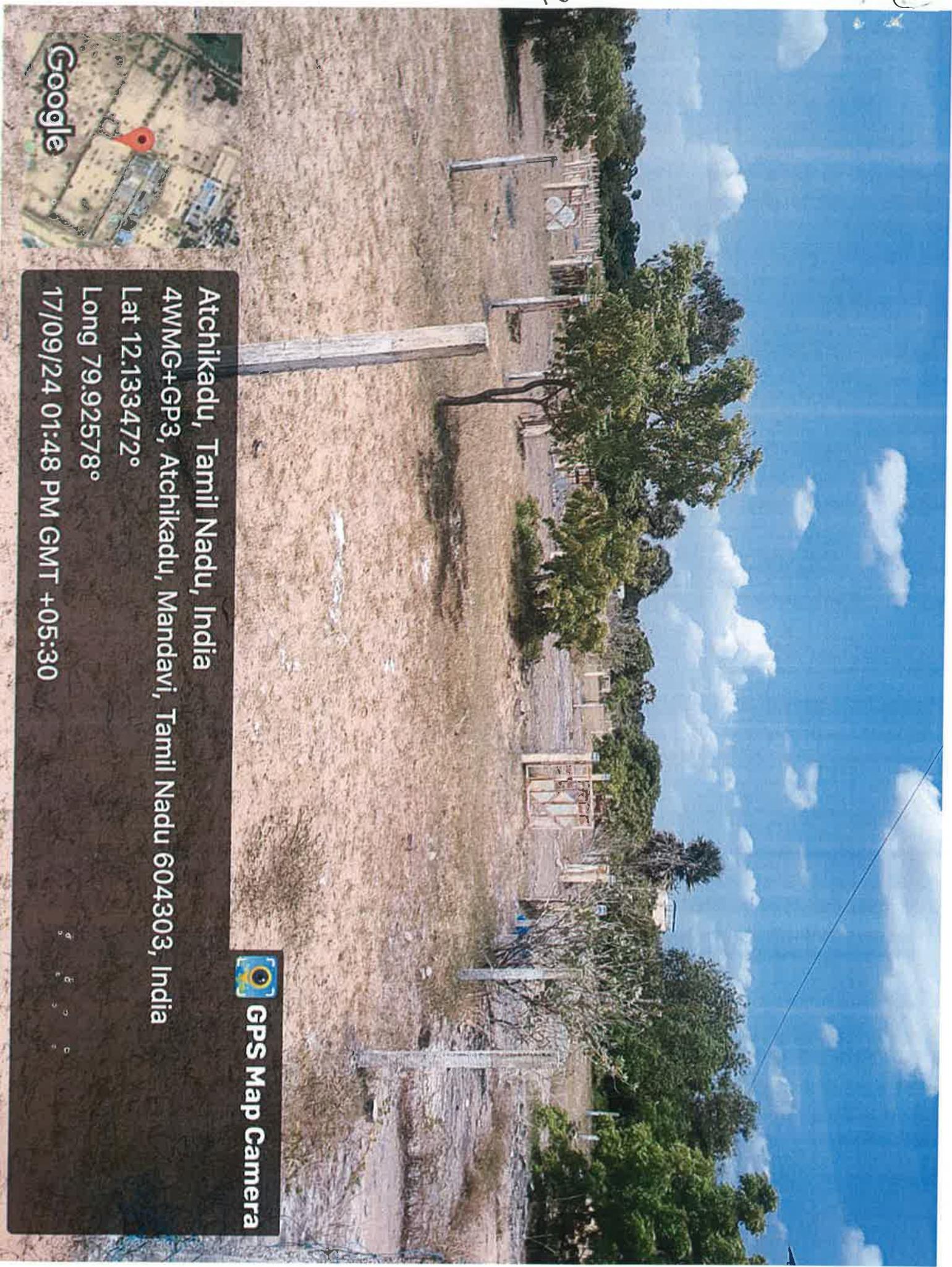
Lat 12.133614°

Long 79.925185°

17/09/24 01:46 PM GMT +05:30



GPS Map Camera



Atchikadu, Tamil Nadu, India
 4WMG+GP3, Atchikadu, Mandavi, Tamil Nadu 604303, India
 Lat 12.133472°
 Long 79.92578°
 17/09/24 01:48 PM GMT +05:30



GPS Map Camera

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From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

KEELPETTAI

Survey Number:*

40

Search Criteria :

100

Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline Village: KEELPETTAI Office:
Revenue District: VILUPPURAM Revenue Village: KEELPETTAI
Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 06:16 PM

7 items found, displaying all items.

1

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	40/1	-	-	Refer Street Value	-	-
2	40/2A	-	-	Refer Street Value	-	-
3	40/2B	-	-	Refer Street Value	-	-
4	40/2C	-	-	Refer Street Value	-	-
5	<u>40/3A</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
6	<u>40/3B</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
7	<u>40/3C</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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REGISTRATION DEPARTMENT

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GUIDELINE VALUE & PROPERTY VALUATION

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From: 1-7-2024 To: Current Date [To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

KEELPETTAI

Survey Number:*

41

Submit Reset

102

Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Village: KEELPETTAI
Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 06:19 PM

38 items found, displaying 1 to 10.
[First/Prev] 1, 2, 3, 4 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	C.O.Download
1	41/1A	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
2	41/1B	-	-	Refer Street Value	-	-
3	41/1B2	-	-	Refer Street Value	-	-
4	41/27	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
5	41/28	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
6	41/29	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
7	41/2A	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
8	41/2B2	-	-	Refer Street Value	-	-
9	41/2B3	-	-	Refer Street Value	-	-
10	41/30	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 06:21 PM

38 items found, displaying 11 to 20.
[First/Prev] 1, 2, 3, 4 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	41/31	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
12	41/32	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
13	41/33	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
14	41/34	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
15	41/35	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
16	41/36	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
17	41/37	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
18	41/3A	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
19	41/3B2	-	-	Refer Street Value	-	-
20	41/3B3	-	-	Refer Street Value	-	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Village: KEELPETTAI
Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 06:32 PM

38 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	41/3B4	-	-	Refer Street Value	-	-
22	41/3B5	-	-	Refer Street Value	-	-
23	41/3B6	-	-	Refer Street Value	-	-
24	41/4	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
25	41/4A	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
26	41/4B2	-	-	Refer Street Value	-	-
27	41/4B3	-	-	Refer Street Value	-	-
28	41/5A1	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
29	41/5B	-	-	Refer Street Value	-	-
30	41/5C	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 06:31 PM

38 items found, displaying 31 to 38.
[First/Prev] 1, 2, 3, 4 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	41/6B	-	-	Refer Street Value	-	-
32	41/6C	-	-	Refer Street Value	-	-
33	41/6D	-	-	Refer Street Value	-	-
34	41/6E	-	-	Refer Street Value	-	-
35	41/6F	-	-	Refer Street Value	-	-
36	41/6G	-	-	Refer Street Value	-	-
37	41/6H	-	-	Refer Street Value	-	-
38	41/6I	-	-	Refer Street Value	-	-

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For Property Valuation, Click on the Street Name from the Street List, where the property is located.

From: 1-7-2024 To: Current Date- [To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*	Sub Registrar Office:*
Cuddalore	Marakkanam

Registration Village:*	Survey Number:*
KEELPETTAI	63

Search Reset

Showing Results :

1077

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline: KEELPETTAI Revenue: KEELPETTAI
Village: Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:07 AM

34 items found, displaying 1 to 10.
[First/Prev] 1, 2, 3, 4 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	63/1	1300000/ Acre	3212500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
2	63/14	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
3	63/15	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
4	63/16	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
5	63/17	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
6	63/18	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
7	63/19	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
8	63/1A	-	-	Govt. Others	-	-
9	63/1B	1300000/ Acre	3212500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
10	63/20	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-

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Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 25-Sep-2024 11:31 AM

34 items found, displaying 11 to 20.
 [First/Prev] 1, 2, 3, 4 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	63/21	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
12	63/22	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
13	63/23	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
14	63/24	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
15	63/25	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
16	63/2A	-	-	Govt. Others	-	-
17	63/2B	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
18	63/3A	-	-	Govt. Others	-	-
19	63/3B	1300000/ Acre	3212500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
20	63/4	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-

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Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: KEELPETTAI Revenue Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:31 AM

34 items found, displaying 21 to 30.
[First/Prev] 1, 2, 3, 4 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.C.Download
21	<u>63/5</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
22	<u>63/6</u>	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
23	<u>63/7</u>	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
24	<u>63/8A</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
25	63/8B	-	-	Refer Street Value	-	-
26	63/8B2	-	-	Refer Street Value	-	-
27	<u>63/9A</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
28	63/9B2	-	-	Refer Street Value	-	-
29	63/9B3	-	-	Refer Street Value	-	-
30	63/9B4	-	-	Refer Street Value	-	-

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Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: KEELPETTAI Revenue Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:32 AM

34 items found, displaying 31 to 34.

[First/Prev] 1, 2, 3, 4 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	63/9B5	-	-	Refer Street Value	-	-
32	63/9B6	-	-	Refer Street Value	-	-
33	63/9B7	-	-	Refer Street Value	-	-
34	63/9B8	-	-	Refer Street Value	-	-

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View Guideline value for:

Street Survey Number
Composite Value

Select Criteria :

Category Wise Survey Number
Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

KEELPETTAI

Survey Number:*

64

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Search Criteria :

Zone: CUDDALORE **Sub Registrar Office:** MARAKKANAM
Guideline Village: KEELPETTAI **Revenue Village:** KEELPETTAI
Revenue District: VILUPPURAM **Revenue Taluka:** MARAKKANAM

Below Search results are as on 25-Sep-2024 11:33 AM

84 items found, displaying 1 to 10.
 [First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	64/1	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
2	64/10B	-	-	Refer Street Value	-	-
3	64/10C	-	-	Refer Street Value	-	-
4	64/10D	-	-	Refer Street Value	-	-
5	64/10E	-	-	Refer Street Value	-	-
6	64/11A	-	-	Refer Street Value	-	-
7	64/11A2	-	-	Refer Street Value	-	-
8	64/11B1	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	20-Jul-2024	-
9	64/11B2	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	20-Jul-2024	-
10	64/12A2	-	-	Refer Street Value	-	-

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Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 25-Sep-2024 11:34 AM

84 items found, displaying 11 to 20.

[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	64/12A3	-	-	Refer Street Value	-	-
12	<u>64/12B</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
13	<u>64/13A</u>	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
14	<u>64/13B</u>	75/ Square Feet	810/ Square Metre	Residential Class I Type - III	01-Jul- 2024	-
15	<u>64/14</u>	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
16	<u>64/15A</u>	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
17	<u>64/15B</u>	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
18	<u>64/16</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
19	<u>64/17</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
20	64/18	-	-	Govt. Others	-	-

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Zone: CUDDALORE **Sub Registrar Office:** MARAKKANAM
Guideline Village: KEELPETTAI **Revenue Village:** KEELPETTAI
Revenue District: VILUPPURAM **Revenue Taluka:** MARAKKANAM

Below Search results are as on 25-Sep-2024 11:34 AM

84 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	64/1A	-	-	Refer Street Value	-	-
22	64/2	-	-	Govt. Others	-	-
23	<u>64/21</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
24	<u>64/22</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
25	<u>64/23</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
26	<u>64/24</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
27	<u>64/25</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
28	<u>64/26</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
29	<u>64/27A</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
30	<u>64/27B</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-

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Zone: CUDDALORE Sub Registrar: MARAKKANAM
 Guideline: KEELPETTAI Office:
 Village: Revenue: KEELPETTAI
 Revenue District: VILUPPURAM Village: MARAKKANAM
 Taluka:

Below Search results are as on 25-Sep-2024 11:34 AM

84 items found, displaying 31 to 40.

[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	64/27C	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
32	64/28	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
33	64/29	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
34	64/30	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
35	64/33	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
36	64/34	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul- 2024	-
37	64/35	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul- 2024	-
38	64/36	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul- 2024	-
39	64/38	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul- 2024	-
40	64/39	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul- 2024	-

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Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline: KEELPETTAI Office: KEELPETTAI
Village: Revenue: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:35 AM

84 items found, displaying 41 to 50.
[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
41	64/3A	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
42	64/3B	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
43	64/4	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
44	64/40	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-
45	64/41	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-
46	64/42	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
47	64/43	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
48	64/44	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-
49	64/45	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
50	64/46	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-

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Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 25-Sep-2024 11:35 AM

84 items found, displaying 51 to 60.

[First/Prev] 2, 3, 4, 5, 6, 7, 8, 9 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
51	64/47	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-
52	64/48	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-
53	64/49	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-
54	64/4A1	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
55	64/4A2	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
56	64/4B	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
57	64/5	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul-2024	-
58	64/50	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-
59	64/51	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-
60	64/52	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul-2024	-

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Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline Office: KEELPETTAI
Village: Revenue: KEELPETTAI
Revenue District: VILUPPURAM Revenue: MARAKKANAM
Taluka:

Below Search results are as on 25-Sep-2024 11:36 AM

84 items found, displaying 61 to 70.
[First/Prev] 2, 3, 4, 5, 6, 7, 8, 9 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
61	64/53	150/ Square Feet	1615/ Square Metre	Residential Special Type - I	01-Jul- 2024	-
62	64/54	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul- 2024	-
63	64/55	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	21-Jul- 2024	-
64	64/58	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-
65	64/59	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-
66	64/6	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
67	64/60	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-
68	64/61	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-
69	64/62	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-
70	64/66	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-

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Zone: CUDDLORE Sub Registrar Office: MARAKKANAM
Guideline KEELPETTAI
Village: Revenue Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:36 AM

84 items found, displaying 71 to 80.
[First/Prev] 2, 3, 4, 5, 6, 7, 8, 9 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
71	64/69	150/ Square Feet	1615/ Square Metre	Residential Special Type - I	01-Jul- 2024	-
72	64/6A1	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
73	64/6A2	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
74	64/6B	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
75	64/7	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
76	64/70	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-
77	64/71	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-
78	64/72	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	21-Jul- 2024	-
79	64/7A1	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
80	64/7A2	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-

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Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline: KEELPETTAI Office: KEELPETTAI
Village: Revenue: MARAKKANAM
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:37 AM

84 items found, displaying 81 to 84.

[First/Prev] 2, 3, 4, 5, 6, 7, 8, 9 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
81	64/7B	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
82	64/8A	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
83	64/8B	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-
84	64/9	1200000/ Acre	2965500/ Hectare	Dry Special Type - II	01-Jul- 2024	-

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REGISTRATION DEPARTMENT, TAMIL NADU
MADRAS 600 007



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9498452120 /

9498452130

(Monday to Friday 10 AM to
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For queries related to
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Guideline Value relating to 2.19 lakhs streets and over 4.46 Crores Survey Numbers/Subdivision numbers are available on this site for query.

For Property Valuation, Click on the Street Name from the Street List, where the property is located.

From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number
Composite Value

Select Criteria :

Category Wise Survey Number
Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

KEELPETTAI

Survey Number:*

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Search Criteria :

122

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: KEELPETTAI Revenue Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:37 AM

24 items found, displaying 1 to 10.
[First/Prev] 1, 2, 3 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	68/10	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
2	68/11	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
3	68/12	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
4	68/13	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
5	68/14	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
6	68/15	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
7	68/16	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
8	68/17	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
9	68/18	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
10	68/19	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 25-Sep-2024 11:38 AM

24 items found, displaying 11 to 20.

[First/Prev] 1, 2, 3 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	68/1A1B	-	-	Refer Street Value	-	-
12	68/1A1C	-	-	Refer Street Value	-	-
13	68/1A1D	-	-	Refer Street Value	-	-
14	68/1A1E	-	-	Refer Street Value	-	-
15	68/1A1F	-	-	Refer Street Value	-	-
16	<u>68/1A2</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
17	<u>68/1B</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
18	<u>68/20</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
19	<u>68/21</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
20	<u>68/22</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-

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Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: KEELPETTAI Revenue Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:39 AM

24 items found, displaying 21 to 24.

[First/Prev] 1, 2, 3 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	68/2B	-	-	Refer Street Value	-	-
22	68/2C	-	-	Refer Street Value	-	-
23	<u>68/8</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
24	<u>68/9</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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For Property Valuation, Click on the Street Name from the Street List, where the property is located.

From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number
Composite Value

Select Criteria :

Category Wise Survey Number
Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

KEELPETTAI

Survey Number:*

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Search Criteria :

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Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 25-Sep-2024 11:39 AM

84 items found, displaying 1 to 10.

[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	69/10A	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
2	69/10B	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
3	69/11A	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
4	69/11B	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
5	69/11C	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
6	69/12	-	-	Refer Street Value	-	-
7	69/12B	-	-	Refer Street Value	-	-
8	69/13	-	-	Refer Street Value	-	-
9	69/13B	-	-	Refer Street Value	-	-
10	69/14A	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluks:	MARAKKANAM

Below Search results are as on 25-Sep-2024 11:40 AM

84 items found, displaying 11 to 20.

[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	69/14B1	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
12	69/14B2	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
13	69/14B3	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
14	69/15A1	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
15	69/15A2	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
16	69/15B	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
17	69/16	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
18	69/17A1A	-	-	Refer Street Value	-	-
19	69/17A1B	-	-	Refer Street Value	-	-
20	69/17B	-	-	Refer Street Value	-	-

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Zone:	CUDDALORE	Sub Registrar	MARAKKANAM
Guideline	KEELPETTAI	Office:	
Village:		Revenue	KEELPETTAI
Revenue District:	VILUPPURAM	Village:	
		Revenue	MARAKKANAM
		Taluka:	

Below Search results are as on 25-Sep-2024 11:41 AM

84 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	69/18	-	-	Refer Street Value	-	-
22	69/18B	-	-	Refer Street Value	-	-
23	69/19A	-	-	Refer Street Value	-	-
24	69/19B	-	-	Refer Street Value	-	-
25	69/19C	-	-	Refer Street Value	-	-
26	69/19D	-	-	Refer Street Value	-	-
27	69/19E	-	-	Refer Street Value	-	-
28	69/1B	-	-	Refer Street Value	-	-
29	69/1C	-	-	Refer Street Value	-	-
30	69/1D	-	-	Refer Street Value	-	-

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15.1

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 25-Sep-2024 11:41 AM

84 items found, displaying 31 to 40.
[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (English Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	69/1E	-	-	Refer Street Value	-	-
32	69/1F	-	-	Refer Street Value	-	-
33	69/1G	-	-	Refer Street Value	-	-
34	69/1H	-	-	Refer Street Value	-	-
35	69/20	-	-	Refer Street Value	-	-
36	69/21	-	-	Refer Street Value	-	-
37	69/22	-	-	Refer Street Value	-	-
38	<u>69/26</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
39	<u>69/27</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-
40	69/28	-	-	Refer Street Value	-	-

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Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline Office: KEELPETTAI
Village: Revenue: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:42 AM

84 items found, displaying 41 to 50.
[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
41	69/29	-	-	Refer Street Value	-	-
42	69/2B	-	-	Refer Street Value	-	-
43	69/2C	-	-	Refer Street Value	-	-
44	69/2D	-	-	Refer Street Value	-	-
45	69/2E	-	-	Refer Street Value	-	-
46	69/30	-	-	Refer Street Value	-	-
47	<u>69/31</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
48	<u>69/32</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
49	<u>69/33</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
50	<u>69/34</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline Office: KEELPETTAI
Village: Revenue Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:43 AM

84 items found, displaying 51 to 60.
[First/Prev] 2, 3, 4, 5, 6, 7, 8, 9 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
51	<u>69/35</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
52	<u>69/36</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
53	<u>69/37</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
54	<u>69/38</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
55	<u>69/39</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
56	<u>69/3A1</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
57	<u>69/3A2</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
58	69/3B2	-	-	Refer Street Value	-	-
59	<u>69/3B2A</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
60	<u>69/3B2B1A1</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline Office: KEELPETTAI
Village: Revenue: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:43 AM

84 items found, displaying 61 to 70.

[First/Prev] 2, 3, 4, 5, 6, 7, 8, 9 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
61	69/3B2B2	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
62	69/3B2C1A	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
63	69/3B2C2	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
64	69/4	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
65	69/40	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
66	69/41	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
67	69/42	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
68	69/43	-	-	Refer Street Value	-	-
69	69/44	-	-	Refer Street Value	-	-
70	69/45	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline: KEELPETTAI
Village: Revenue Office: KEELPETTAI
Revenue District: VILUPPURAM Revenue Village: KEELPETTAI
Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:44 AM

84 items found, displaying 71 to 80.
[First/Prev] 2, 3, 4, 5, 6, 7, 8, 9 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
71	69/46	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
72	69/47	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
73	69/48	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
74	69/49	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
75	69/5	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
76	69/50	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
77	69/51	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
78	69/53	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
79	69/54	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
80	69/6	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline: KEELPETTAI Office: KEELPETTAI
Village: KEELPETTAI Revenue: MARAKKANAM
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:44 AM

84 items found, displaying 81 to 84.
[First/Prev] 2, 3, 4, 5, 6, 7, 8, 9 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
81	69/6B1	-	-	Refer Street Value	-	-
82	<u>69/7</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
83	<u>69/8</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
84	<u>69/9</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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For Property Valuation, Click on the Street Name from the Street List, where the property is located.

From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number
Composite Value

Select Criteria :

Category Wise Survey Number
Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

KEELPETTAI

Survey Number:*

70

Search

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Search Criteria :

136

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: KEELPETTAI Revenue Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:45 AM

7 items found, displaying all items.

1

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	70/1	-	-	Refer Street Value	-	-
2	<u>70/2</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
3	<u>70/3</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
4	<u>70/4</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
5	<u>70/5</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
6	<u>70/6</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
7	<u>70/7</u>	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-

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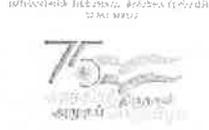


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From: 1-7-2024 To: Current Date [To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number
Composite Value

Select Criteria :

Category Wise Survey Number
Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

KEELPETTAI

Survey Number:*

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Search Criteria :

1038

Zone: GUDDALORE Sub Registrar Office: MARAKKANAM
Guideline: KEELPETTAI
Village: KEELPETTAI
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 25-Sep-2024 11:45 AM

2 items found, displaying all items.

1

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	71/1	-	-	Refer Street Value	-	-
2	71/2	150/ Square Feet	1615/ Square Metre	Residential Class I Type - I	01-Jul-2024	-

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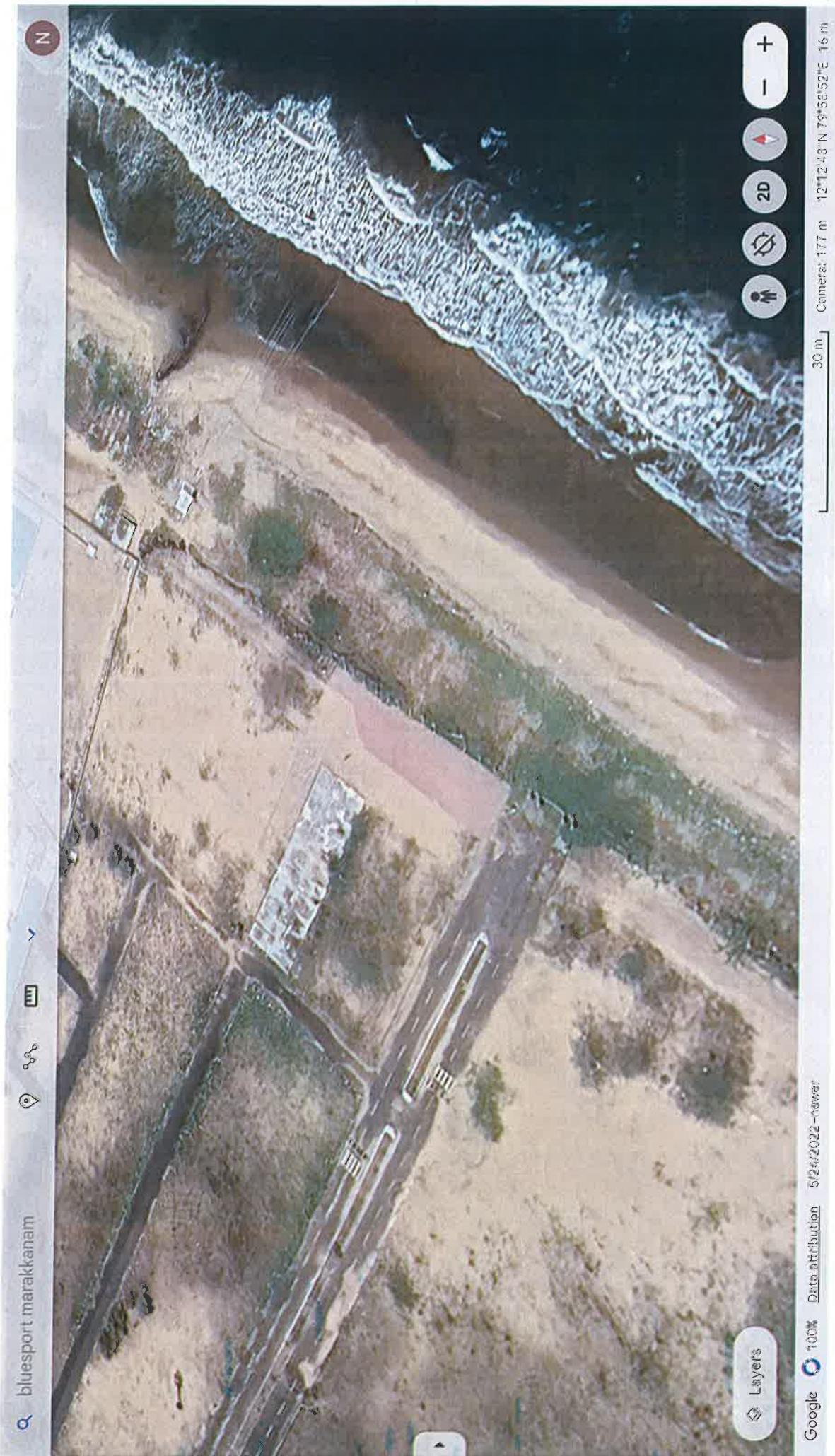
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GOVERNMENT OF TAMIL NADU
2016

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**TAMIL NADU
GOVERNMENT GAZETTE**

EXTRAORDINARY PUBLISHED BY AUTHORITY

No.230]

CHENNAI, TUESDAY, SEPTEMBER 27, 2016
Purattasi 11, Thunmugi, Thiruvalluvar Aandu-2047

Part II—Section 1

**Notifications or Orders of specific character or of particular interest to the public
issued by Secretariat Departments.**

NOTIFICATIONS BY GOVERNMENT

ANIMAL HUSBANDRY, DAIRYING AND FISHERIES DEPARTMENT

PROHIBITION OF FISHING BY ANY KIND OF FISHING VESSELS IN A RADIUS OF 5 NAUTICAL MILES
AROUND THE POTENTIAL NESTING AND BREADING SITES OF SEA TURTLES IN THE COASTAL AREAS
UNDER THE TAMIL NADU MARINE FISHING REGULATION ACT, 1983.

[G.O. Ms. No. 146, Animal Husbandry, Dairying and Fisheries (FS-3), 27th September 2016,
புரட்டாசி 11, துன்முுகி, திருவள்ளுவர் ஆண்டு-2047.]

No.II(1)/AHDF/11(b)/2016.

In exercise of the powers conferred by clause (a) of sub-section (1) of section 5 of the Tamil Nadu Marine Fishing Regulation Act, 1983 (Tamil Nadu Act 8 of 1983), the Governor of Tamil Nadu hereby prohibit the fishing by mechanized fishing vessels, motorized country crafts and those using mechanized fishing techniques in a radius of 5 (five) nautical miles around the following potential nesting and breeding sites of sea turtles identified by Central Marine Fisheries Research Institute and Department of Forest in the coastal areas of Chennai, Kanchipuram, Cuddalore, Villupuram, Nagapattinam, Ramanathapuram, Thoothukudi and Kanniyakumari Districts of Tamil Nadu during the turtle breeding season i.e., for a period of four months from the 1st January to 30th April of every year (both days inclusive)

Potential nesting sites of Sea Turtle along the coast of Tamil Nadu

S.No. (1)	District (2)	Location (3)
1.	Chennai	1. From Napier Bridge to Tiruvanmiyur Regional Transport office backside
2.	Kanchipuram	1. Kottivakkam to Kovalam beach

S.No. (1)	District (2)	Location (3)
3.	Cuddalore	<ol style="list-style-type: none"> 1. Pillumedu - Chinna vaikkal 2. Chinna vaikkal - Mudasalodal 3. ChInoor - Saamlyar pettai 4. Saamlyar pettai - Alyampettai 5. Alyampettai to Thamanampettai 6. Thamanampettai to Sothikuppam 7. Gori to Devanampattinam Beach 8. Devanampattinam Beach 9. Devanampattinam Village- Suba Uppalavaadi
4	Villupuram	<ol style="list-style-type: none"> 1. Alagankuppam 2. Vasavankuppam 3. Kaipankuppam 4. Ekkiyarkuppam 5. Anumandaikuppam 6. Mudhaliyarkuppam 7. Pudhukuppam 8. Bommiyarpalayam
5.	Nagapattinam	<ol style="list-style-type: none"> 1. Kodiyampalayam 2. Madavamedu 3. Kottalmedu 4. Chinna Kottalmedu 5. Koolalyar 6. Thoduvai 7. Thirumullaivasal 8. Keelamoovarkaral 9. Chavadikuppam 10. Nalckerkuppam 11. Madhthukuppam 12. Pudhukuppam 13. Vanagiri 14. Chinnamedu 15. ChInnankudi 16. Thazhampettai 17. Pudhupettai 18. Perumalpettai 19. Vellakoil 20. Kuttlyandyur 21. Chandrapadi 22. Chinnoorpettai

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TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

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S No (1)	District (2)	Location (3)
	Nagapattinam—Cont.	23. Nagoorpattinacheri 24. Semanthanpettai 25. Velankanni 26. Kameshwaram 27. Viluthamavadi (Vettaikaraniruppu) 28. Vanavanmahadevi 29. Vellapallam 30. Pushpavanam 31. Arcattuthurai 32. Kodiakadu 33. Kodiakarai
6.	Ramanathapuram	I Mandapam (Gulf of Mannar) 1. Kannirajapuram 2. Mookaiyur 3. Opilan 4. Ervadi 5. Sethukarai 6. Pudumadam II Mandapam – SP. Pattinam (Palk Bay) 7. Arriyaman beach 8. Alrangarai 9. Azhangankulam 10. Puduvalasai III Rameshwaram Island 11. Pamban 12. Kundukal 13. Danushkodi
7.	Thoothukudi	1. Periyasampuram 2. Kombuthurai 3. Amallnagar 4. Alanthalai 5. Kulasekarapattinam 6. Manapadu 7. Periyathalai

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4 **TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY**

S No (1)	District (2)	Location (3)
8	Kenniyakumari	1. Kellamanakudi 2. Pallam 3. Puthanthurai 4. Kesaven Puthanthurai 5. Pozhikarai 6. Periakadu 7. Rajakkamangalamthurai 8. Azhikkal 9. Kottilpadu 10. Kodimunal 11. Keezhmidalam 12. Melmidalam 13. Enalyam 14. Enalyamchinnathurai 15. Eraviputhanthurai 16. Vallevilai 17. Marthandamthurai 18. Neerodi

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From: 1-7-2024 To: Current Date [To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number
Composite Value

Select Criteria :

Category Wise Survey Number
Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

189

145

Search Criteria :

Zone: CUDDALORE Sub: MARAKKANAM
Guideline Registrar: MARAKKANAM(NORTH)
Village: Office:
Revenue Revenue: MARAKKANAM
District: VILUPPURAM Village: (NORTH)
Revenue: MARAKKANAM

Below Search results are as on 23-Sep-2024 05:11 PM

44 items found, displaying 1 to 10.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	<u>189/10</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
2	<u>189/11</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
3	<u>189/12</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
4	<u>189/13</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
5	<u>189/14</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
6	<u>189/15</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
7	<u>189/16</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
8	<u>189/17</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
9	<u>189/18</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

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Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.D. Download
10.	<u>189/19</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub	MARAKKANAM
Guideline	MARAKKANAM(NORTH)	Registrar	
Village:		Office:	
Revenue	VILUPPURAM	Revenue	MARAKKANAM
District:		Village:	(NORTH)
		Revenue	MARAKKANAM
		Taluka:	

Below Search results are as on 23-Sep-2024 05:22 PM

44 items found, displaying 11 to 20.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	<u>189/1A1A</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
12	<u>189/1A2</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
13	189/1B1	-	-	Refer Street Value	16-Sep- 2024	-
14	189/1B1A	-	-	Refer Street Value	01-Jul- 2024	-
15	189/1B2	-	-	Refer Street Value	01-Jul- 2024	-
16	<u>189/20</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
17	189/21	-	-	Refer Street Value	01-Jul- 2024	-
18	189/29	-	-	Refer Street Value	01-Jul- 2024	-
19	189/2A2	-	-	Refer Street Value	01-Jul- 2024	-
20	189/2A3	-	-	Refer Street Value	01-Jul- 2024	-

Search Criteria :

Zone: CUDDALORE Sub: MARAKKANAM
 Guideline Registrar: MARAKKANAM(NORTH)
 Village: Office:
 Revenue Revenue: MARAKKANAM
 District: Village: (NORTH)
 Revenue MARAKKANAM

Below Search results are as on 23-Sep-2024 05:25 PM

44 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	189/2B1B	-	-	Refer Street Value	01-Jul-2024	-
22	189/2B1C	-	-	Refer Street Value	01-Jul-2024	-
23	189/2B2	-	-	Refer Street Value	01-Jul-2024	-
24	189/30	-	-	Refer Street Value	01-Jul-2024	-
25	189/31	-	-	Refer Street Value	01-Jul-2024	-
26	189/32	-	-	Refer Street Value	01-Jul-2024	-
27	189/35	-	-	Refer Street Value	01-Jul-2024	-
28	189/36	-	-	Refer Street Value	01-Jul-2024	-
29	<u>189/3A</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
30	<u>189/3B</u>	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-

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Reset

Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
 Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
 Revenue District: VILUPPURAM Revenue taluka: MARAKKANAM

Below Search results are as on 23-Sep-2024 05:32 PM

44 items found, displaying 31 to 40.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	189/4A1A1A	-	-	Refer Street Value	01-Jul-2024	-
32	189/4B1AA1	-	-	Refer Street Value	01-Jul-2024	-
33	<u>189/4B1B</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
34	<u>189/4B1C</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
35	<u>189/4B1D</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
36	<u>189/4B1E</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
37	<u>189/4B2</u>	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
38	<u>189/5</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
39	189/55	-	-	Refer Street Value	01-Jul-2024	-
40	<u>189/6</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search

Reset

Search Criteria :

Zone: CUDDALORE Sub: MARAKKANAM
Guideline: MARAKKANAM(NORTH) Registrar Office:
Village: Revenue: MARAKKANAM
District: VILUPPURAM Village: (NORTH)
Revenue: MARAKKANAM

Taluka:

Below Search results are as on 23-Sep-2024 05:36 PM

44 items found, displaying 41 to 44.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
41	<u>189/7</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
42	<u>189/8</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
43	189/82	-	-	Refer Street Value	16-Sep- 2024	-
44	<u>189/9</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

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REGISTRATION DEPARTMENT

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For Property Valuation, Click on the Street Name from the Street List, where the property is located.

From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

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Search Print

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Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
 Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
 Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 03:36 PM

48 items found, displaying 1 to 10.
[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	190/10	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
2	190/11	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
3	190/12	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
4	190/13	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
5	190/14	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
6	190/15	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
7	190/16	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
8	190/17	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
9	190/18	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
10	190/19	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 03:31 PM

48 items found, displaying 11 to 20.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	<u>190/1A</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
12	<u>190/1A1A1A</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
13	190/1B1A	-	-	Refer Street Value	01-Jul- 2024	-
14	190/1B1B	-	-	Refer Street Value	01-Jul- 2024	-
15	190/1B1C	-	-	Refer Street Value	01-Jul- 2024	-
16	<u>190/1B2</u>	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
17	190/2	-	-	Refer Street Value	01-Jul- 2024	-
18	<u>190/20</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
19	<u>190/21</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
20	<u>190/22</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 03:33 PM

48 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	<u>190/23</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
22	<u>190/24</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
23	<u>190/25</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
24	<u>190/26</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
25	<u>190/27</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
26	190/28B	-	-	Refer Street Value	01-Jul- 2024	-
27	190/29	-	-	Refer Street Value	01-Jul- 2024	-
28	190/2B	-	-	Refer Street Value	01-Jul- 2024	-
29	190/33	-	-	Refer Street Value	01-Jul- 2024	-
30	<u>190/37</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-



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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 03:32 PM

48 items found, displaying 31 to 40.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	190/3A1A	-	-	Refer Street Value	01-Jul-2024	-
32	190/3A1B	-	-	Refer Street Value	01-Jul-2024	-
33	190/3A2	-	-	Refer Street Value	01-Jul-2024	-
34	190/3A3	-	-	Refer Street Value	01-Jul-2024	-
35	190/3A4	-	-	Refer Street Value	01-Jul-2024	-
36	190/3A5	-	-	Refer Street Value	01-Jul-2024	-
37	190/3B	-	-	Refer Street Value	01-Jul-2024	-
38	190/3C	-	-	Refer Street Value	01-Jul-2024	-
39	190/3D	-	-	Refer Street Value	01-Jul-2024	-
40	<u>190/4</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 03:42 PM

48 items found, displaying 41 to 48.
[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
41	190/47	-	-	Refer Street Value	03-Sep-2024	-
42	190/48	-	-	Refer Street Value	03-Sep-2024	-
43	<u>190/5</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
44	190/57	-	-	Refer Street Value	01-Jul-2024	-
45	<u>190/6</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
46	<u>190/7</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
47	<u>190/8</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
48	<u>190/9</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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For Property Valuation, Click on the Street Name from the Street List, where the property is located.

From: 1-7-2024 To: Current Date [To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

194

Search Criteria :

Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline: MARAKKANAM(NORTH) Office:
Village: Revenue: MARAKKANAM
Revenue: VILUPPURAM Village: (NORTH)
District: Revenue: MARAKKANAM
Taluka:

Below Search results are as on 24-Sep-2024 04:34 PM

14 items found, displaying 1 to 10.

[First/Prev] 1, 2 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	194/10	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
2	194/11	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
3	194/1A1A1	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
4	194/1B	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
5	194/1D	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
6	194/1E	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
7	194/2	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
8	194/3	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
9	194/4	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
10	194/5	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 04:31 PM

14 items found, displaying 11 to 14.

[First/Prev] 1, 2 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	194/6	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
12	194/7	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
13	194/8	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
14	194/9	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

195

161

Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 03:50 PM

59 items found, displaying 1 to 10.
[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	195/10	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
2	195/11	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
3	195/12	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
4	195/13	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
5	195/14	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
6	195/15	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
7	195/16	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
8	195/17	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
9	195/18	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
10	195/19	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 04:06 PM

59 items found, displaying 11 to 20.
[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	195/1A	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
12	195/1B1A1	-	-	Refer Street Value	01-Jul-2024	-
13	195/1B2	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
14	195/1B4	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
15	195/1B5	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
16	195/2	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
17	195/20	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
18	195/21	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
19	195/22	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
20	195/23	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
 Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
 Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 04:09 PM

59 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	195/24	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
22	195/25	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
23	195/26	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
24	195/27	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
25	195/28	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
26	195/29	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
27	195/3	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
28	195/30	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
29	195/31	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
30	195/32	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
 Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
 Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 04:06 PM

59 items found, displaying 31 to 40.
 [First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	195/33	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
32	195/34	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
33	195/35	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
34	195/36	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
35	195/37	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
36	195/38	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
37	195/39	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
38	195/3A1A1A1AA1	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
39	195/40	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
40	195/41	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 04:12 PM

59 items found, displaying 41 to 50.

[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
41	195/42	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
42	195/43	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
43	195/44	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
44	195/45	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
45	195/46	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
46	195/47	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
47	195/4A	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
48	195/4B	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
49	195/4C	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
50	195/4D	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 03:59 PM

59 items found, displaying 51 to 59.

[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	S.O.Download
51	195/4D1A1A1	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
52	195/5	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
53	195/50	-	-	Refer Street Value	01-Jul-2024	-
54	195/51	-	-	Refer Street Value	01-Jul-2024	-
55	195/52	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
56	195/6	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
57	195/7	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
58	195/8	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
59	195/9	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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For Property Valuation, Click on the Street Name from the Street List, where the property is located.

From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number
Composite Value

Select Criteria :

Category Wise Survey Number
Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

196

Search Criteria :

Zone: CUDDALORE Sub-Registrar Office: MARAKKANAM
 Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
 Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 04:52 PM

44 items found, displaying 1 to 10.
[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	196/1	-	-	Govt. Others	-	-
2	<u>196/21</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
3	<u>196/22</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
4	<u>196/23</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
5	<u>196/24</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
6	<u>196/25</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
7	<u>196/26</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
8	<u>196/27</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
9	<u>196/28</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
10	<u>196/29</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 04:56 PM

44 items found, displaying 11 to 20.
[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	196/3	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
12	196/30	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
13	196/31	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
14	196/32	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
15	196/33	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
16	196/34	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
17	196/35	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
18	196/36	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
19	196/37	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
20	196/38	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 05:05 PM

44 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	196/39	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
22	196/40	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
23	196/41	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
24	196/42	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
25	196/43	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
26	196/44	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
27	196/45	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
28	196/46	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
29	196/47	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
30	196/48	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 04:56 PM

44 items found, displaying 31 to 40.
[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	<u>196/49</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
32	<u>196/4A</u>	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
33	<u>196/4B</u>	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
34	<u>196/50</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
35	<u>196/51</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
36	<u>196/52</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
37	<u>196/53</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
38	<u>196/54</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
39	<u>196/55</u>	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
40	<u>196/5A1</u>	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 05:07 PM

44 items found, displaying 41 to 44.

[First/Prev] 1, 2, 3, 4, 5 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
41	196/5A2A1	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
42	196/5A2B1A1A	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
43	196/5B	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
44	196/65	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-

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For Property Valuation, Click on the Street Name from the Street List, where the property is located.

From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

210

174

Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 05:09 PM

11 items found, displaying 1 to 10.
[First/Prev] 1, 2 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	210/1	-	-	Govt. Others	-	-
2	210/2	600/ Square Feet	6460/ Square Metre	Residential Class I Type - I	01-Jul- 2024	-
3	210/3A	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
4	210/3B	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
5	210/3C	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
6	210/4A	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
7	210/4B	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
8	210/5A1A	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
9	210/5B	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
10	210/6	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 05:13 PM

11 items found, displaying 11 to 11.
[First/Prev] 1, 2 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	<u>210/7</u>	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-

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From: 1-7-2024 To: Current Date

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View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

211

177

Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 05:14 PM

53 items found, displaying 1 to 10.
[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	211/10	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
2	211/11	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
3	211/12	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
4	211/13	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
5	211/14	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
6	211/15	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
7	211/16	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
8	211/17	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
9	211/18	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
10	211/19	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
 Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
 Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 05:18 PM

53 items found, displaying 11 to 20.

[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	211/1A	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
12	211/1B1A	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
13	211/1B2	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
14	211/20	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
15	211/21	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
16	211/22	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
17	211/23	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
18	211/24	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
19	211/25	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
20	211/26	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar: MARAKKANAM
 Guideline Office: MARAKKANAM(NORTH)
 Village: Revenue: MARAKKANAM
 Revenue (NORTH)
 District: VILUPPURAM Revenue: MARAKKANAM
 Taluka:

Below Search results are as on 24-Sep-2024 05:39 PM

53 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	211/27	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
22	211/28	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
23	211/29	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
24	211/2A	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
25	211/2B	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
26	211/2C1A1	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
27	211/30	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
28	211/31	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
29	211/32	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
30	211/33	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

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Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 05:19 PM

53 items found, displaying 31 to 40.

[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
31	211/34	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
32	211/35	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
33	211/36	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
34	211/37	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
35	211/38	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
36	211/39	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
37	211/3A1A1A1	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
38	211/3B	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
39	211/3C	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
40	211/40	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar: MARAKKANAM
Guideline Village: MARAKKANAM(NORTH) Office:
Revenue Village: MARAKKANAM (NORTH)
District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 05:42 PM

53 items found, displaying 41 to 50.

[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
41	211/41	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
42	211/42	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
43	211/4A1A1A1	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
44	211/4B	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
45	211/5A1	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
46	211/5B	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
47	211/5C	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
48	211/5E	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
49	211/6A	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
50	211/6B	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-

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921 182

Search Criteria :

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 24-Sep-2024 05:30 PM

53 items found, displaying 51 to 53.
[First/Prev] 1, 2, 3, 4, 5, 6 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
51	211/7	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
52	211/8	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
53	211/9	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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[Duty and Fees](#)

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REGISTRATION DEPARTMENT

75



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9498452110 / 9498452120 / 9498452130

(Monday to Friday 10 AM to 5.45 PM, excluding Government holidays)

For queries related to software, please contact:

1800 102 5174

(Monday to Friday 8 AM to 8 PM, Saturday 10 AM to 5 PM excluding Government holidays)

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From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number Composite Value

Select Criteria :

Category Wise Survey Number Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

212

Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
 Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
 Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 05:46 PM

23 items found, displaying 1 to 10.

[First/Prev] 1, 2, 3 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	212/0	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
2	212/10	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
3	212/11	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
4	212/12	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
5	212/13	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
6	212/14	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	09-Sep-2024	-
7	212/15	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	09-Sep-2024	-
8	212/1A1A	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
9	212/1B	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
10	212/1C	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 06:01 PM

23 items found, displaying 11 to 20.

[First/Prev] 1, 2, 3 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
11	212/1D	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
12	212/212	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
13	212/2A1A	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
14	212/2B	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
15	212/2C	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
16	212/2D	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
17	212/3A1	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul- 2024	-
18	212/3A2	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
19	212/3A3	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-
20	212/3B	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul- 2024	-

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Search Criteria :

Zone: CUDDALORE Sub Registrar Office: MARAKKANAM
Guideline Village: MARAKKANAM(NORTH) Revenue Village: MARAKKANAM (NORTH)
Revenue District: VILUPPURAM Revenue Taluka: MARAKKANAM

Below Search results are as on 24-Sep-2024 06:03 PM

23 items found, displaying 21 to 23.

[First/Prev] 1, 2, 3 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	212/4	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
22	212/8	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-
23	212/9	300/ Square Feet	3230/ Square Metre	Residential Class II Type - I	01-Jul-2024	-

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software, please contact:
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PM, Saturday 10 AM to 5 PM
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holidays)

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From: 1-7-2024 To: Current Date

[To know your Zone and District Click Here](#)

View Guideline value for:

Street Survey Number
Composite Value

Select Criteria :

Category Wise Survey Number
Wise

Zone:*

Cuddalore

Sub Registrar Office:*

Marakkanam

Registration Village:*

MARAKKANAM(NORTH)

Survey Number:*

213

Search

Reset

Search Criteria :

188

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	MARAKKANAM(NORTH)	Revenue Village:	MARAKKANAM (NORTH)
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 26-Sep-2024 11:47 AM

16 items found, displaying 1 to 10.

[First/Prev] 1, 2 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
1	213/1A1	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
2	213/1A2	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
3	213/1B	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
4	213/2	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
5	213/3	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
6	213/4A1	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
7	213/4A1B1	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
8	213/4A1B2	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
9	213/4A2	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-
10	213/4A3	1500000/ Acre	3706500/ Hectare	Dry Maanavari Lands Type - I	01-Jul-2024	-

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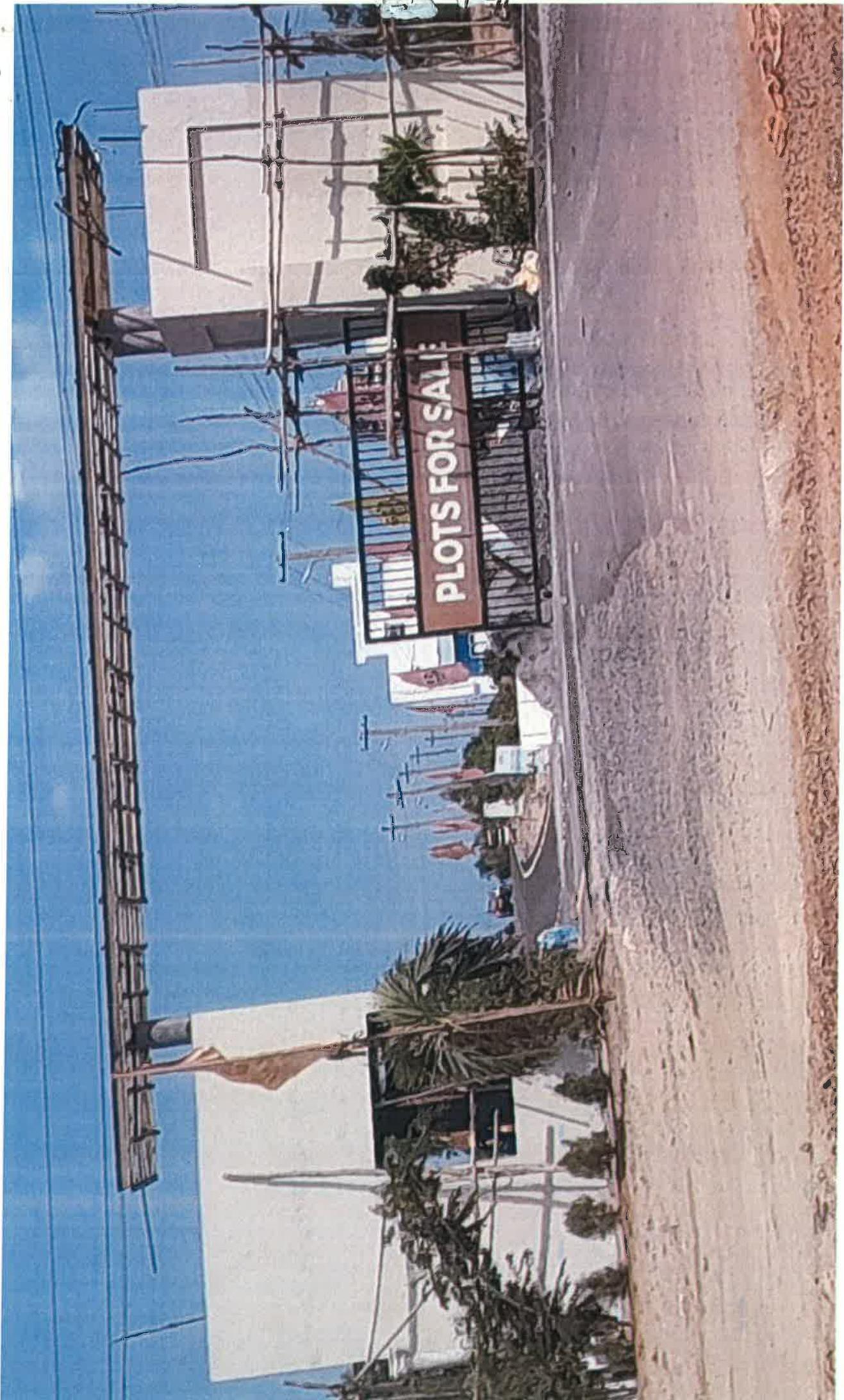
[Duty and Fees](#)

190



Photo Showing;

Erection of Security room and gate to prevent public access to the layout and undertake illegal development can be seen.



PLOTS FOR SALE

192



Photo Showing;

Formation of illegal road at the coast and providing piped water connection by plotting vacant lands and registering them as agricultural lands of 20 cents & above.

193



 GPS Map Camera

Kaipenikuppam, Tamil Nadu, India
Unnamed Road, Kaipenikuppam, Tamil Nadu 604303, India
Lat 12.211994°
Long 79.979393°
17/09/24 10:20 AM GMT +05:30



Photo Showing;

Encroachment at un-surveyed government seashore lands by erecting EB Poles, fencing stones and groynes and fresh installation of plants at the setback area of the 60 feet road.



195

GPS Map Camera



Naravakkom, Tamil Nadu, India

Naravakkom, Tamil Nadu 604303, India

Lat 12.209099°

Long 79.978753°

17/09/24 10:31 AM GMT +05:30

Google

196

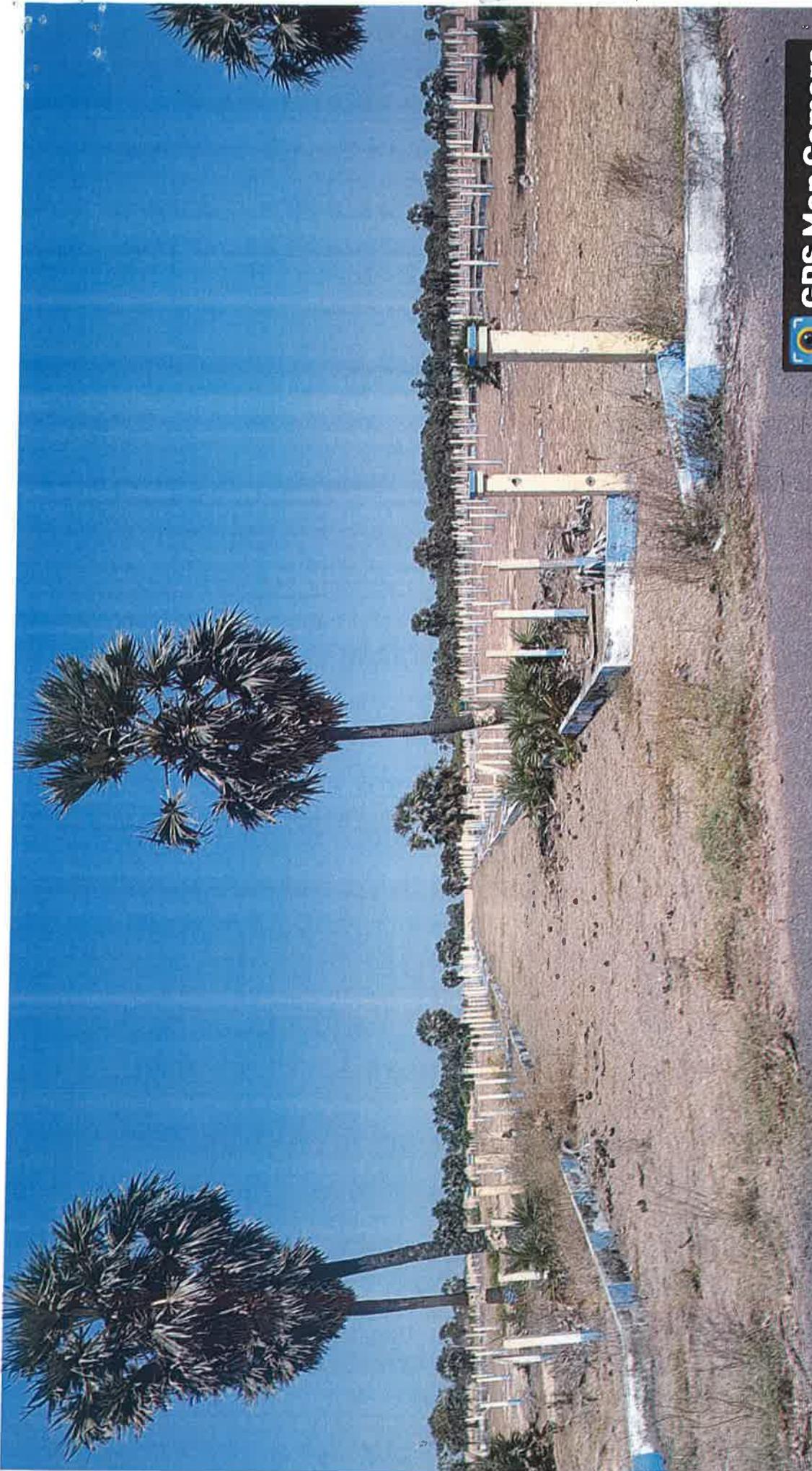


Photo Showing;

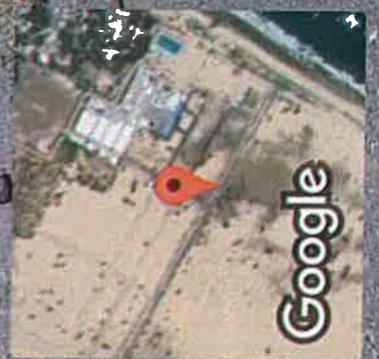
Illegal tar roads and plots formed at part of sea shore of the impugned site (Bhavishya Beach).

197

D



GPS Map Camera



Kaipenikuppam, Tamil Nadu, India
 6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
 Lat 12.214582°
 Long 79.979916°
 17/09/24 10:09 AM GMT +05:30

198



Photo Showing;

Fencing stone installed to recognise the purchase made by one T. Balaji at sea shore.

199



சென்னை - 15 கி.மீ

 GPS Map Camera



Kaipenikuppam, Tamil Nadu, India
6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
Lat 12.213018°
Long 79.98059°
17/09/24 10:19 AM GMT +05:30

Google

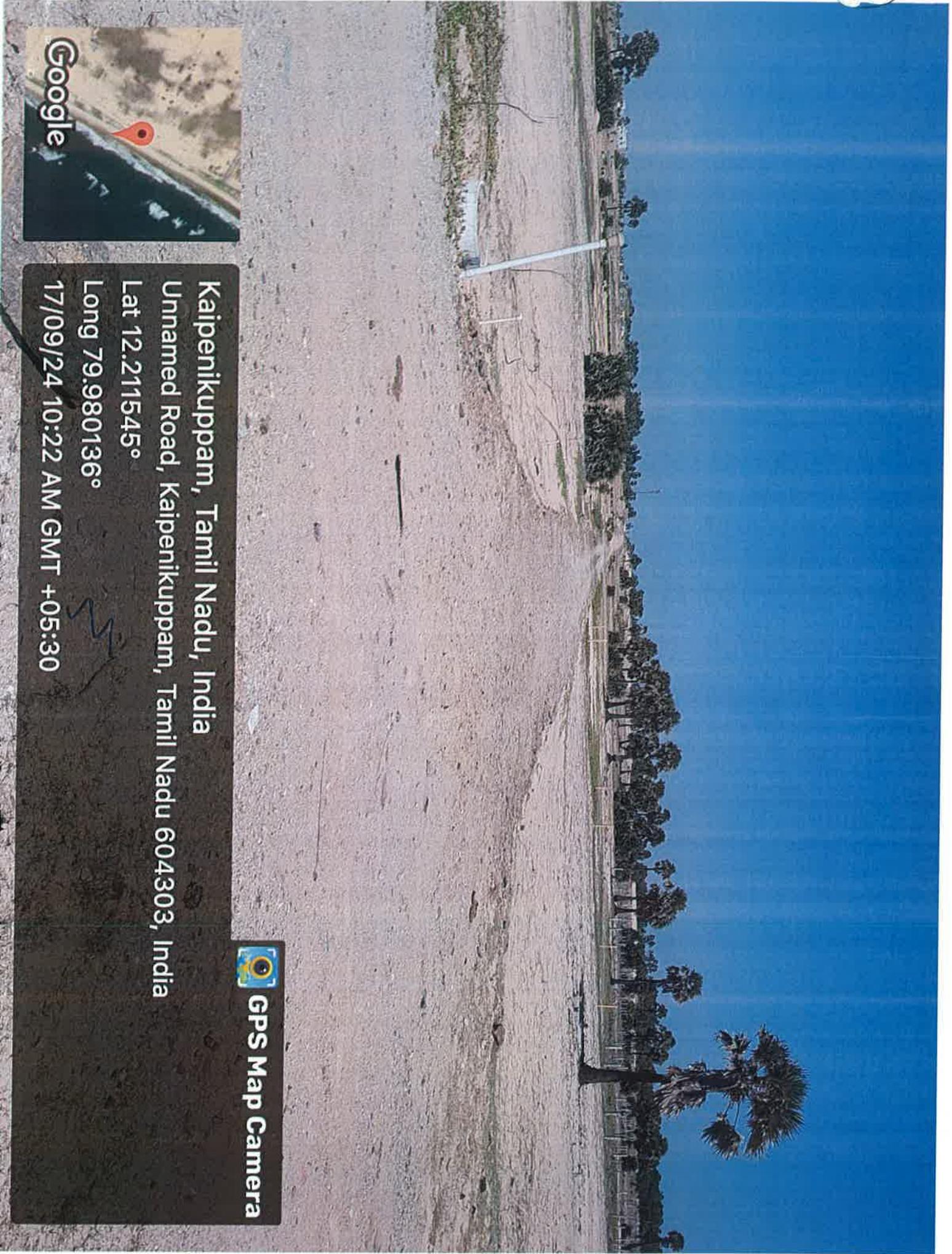
200



Photo Showing;

Road formed at sea shore with
piped water connection

201



Kaipenikuppam, Tamil Nadu, India
Unnamed Road, Kaipenikuppam, Tamil Nadu 604303, India
Lat 12.211545°
Long 79.980136°
17/09/24 10:22 AM GMT +05:30



GPS Map Camera

Photo Showing;

Fresh flattening of sand dunes & installation of plants at the site to mislead the inspecting authorities by temporarily removing the roads which are unfortunately visible from the satellite images

203



 GPS Map Camera

Kaipenikuppam, Tamil Nadu, India

Unnamed Road, Kaipenikuppam, Tamil Nadu 604303, India

Lat 12.211622°

Long 79.980193°

17/09/24 10:27 AM GMT +05:30



Google

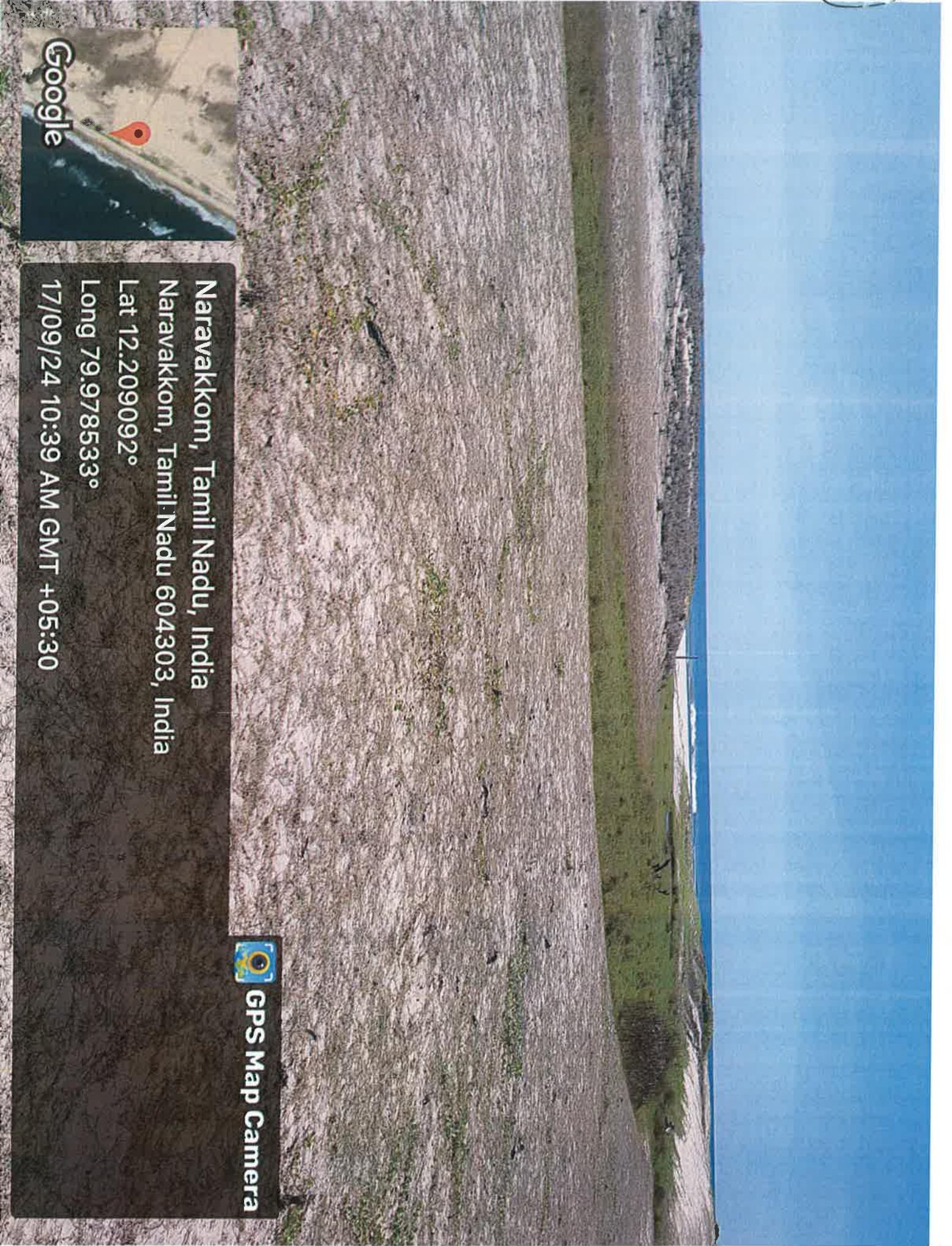
Photo Showing;

Permanent and perennial coastal erosion noted at the neighbouring sites in S. No. 214 and 215 due to flattening of sand dunes and illegal activity at the subject site.

U

205

12.2



Google



GPS Map Camera

Naravakkom, Tamil Nadu, India

Naravakkom, Tamil Nadu 604303, India

Lat 12.209092°

Long 79.978533°

17/09/24 10:39 AM GMT +05:30

Photo Showing;

Permanent and perennial coastal erosion noted at the neighbouring sites in S. No. 214 and 215 due to flattening of sand dunes and illegal activity at the subject site.

226 207

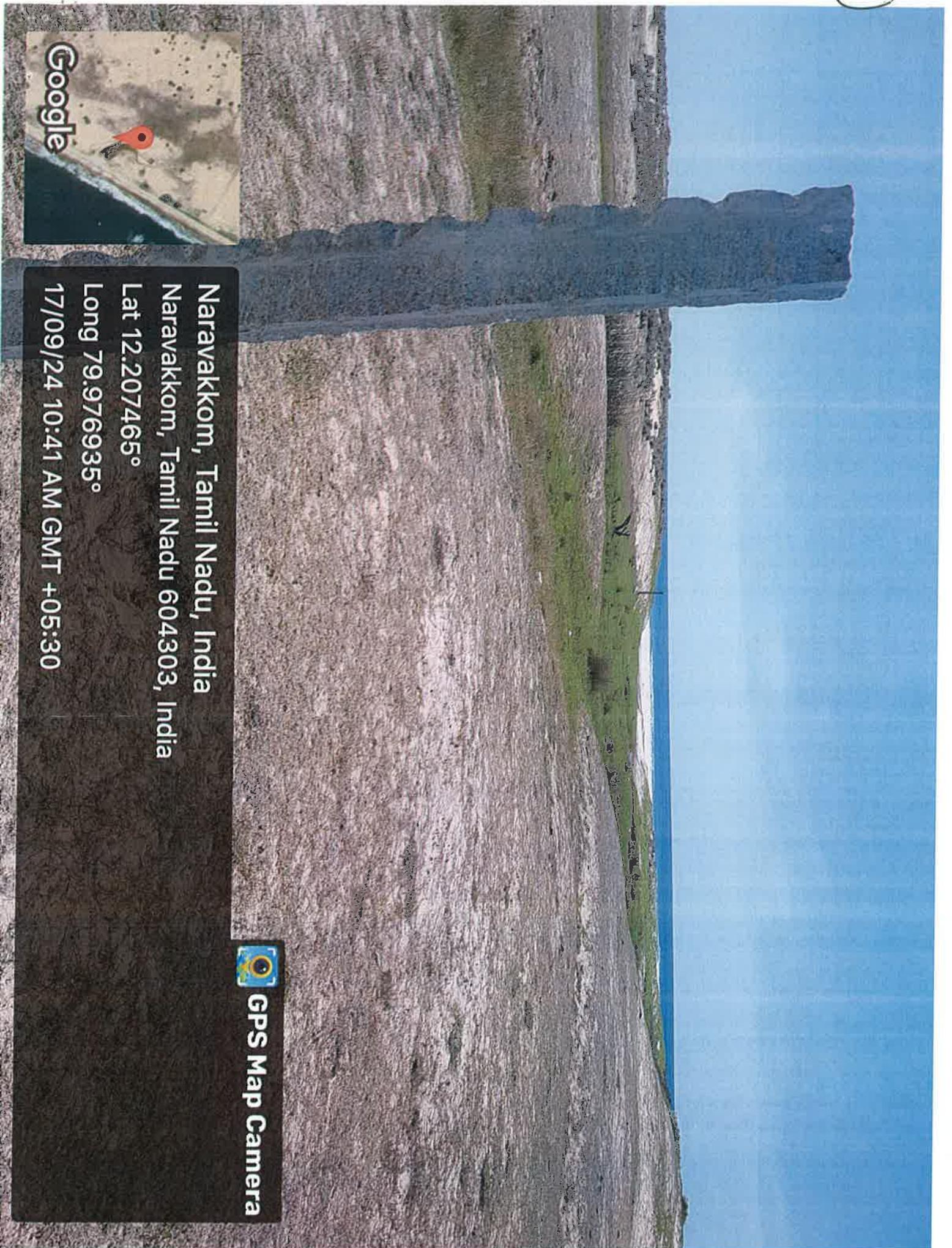
0



Naravakkom, Tamil Nadu, India
 Naravakkom, Tamil Nadu 604303, India
 Lat 12.207465°
 Long 79.976935°
 17/09/24 10:41 AM GMT +05:30



GPS Map Camera



~~129~~ 208

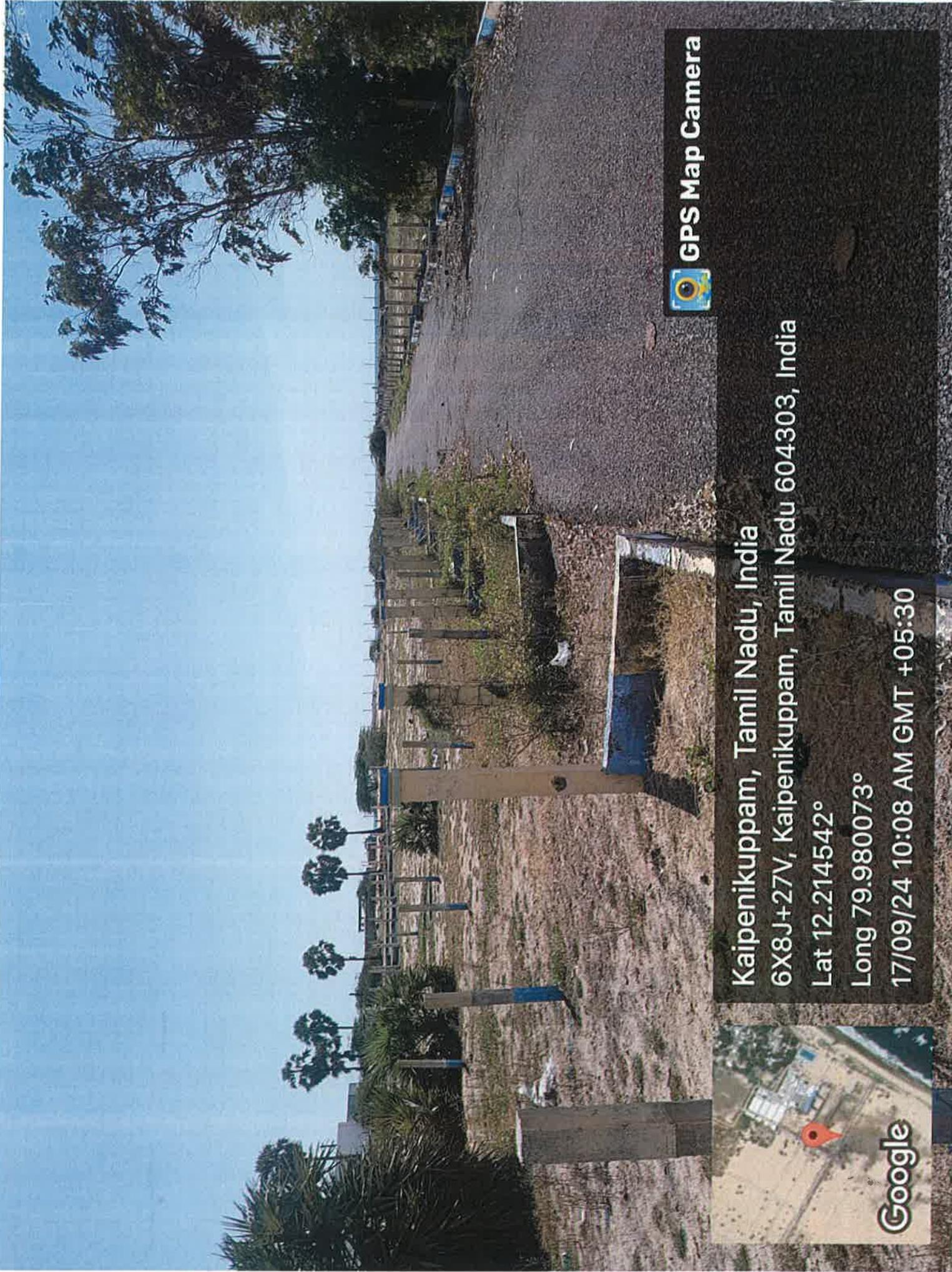


Photo Showing;

Illegal tar roads and plots formed at part of sea shore of the impugned site (Barsha Beach).

209

6



GPS Map Camera

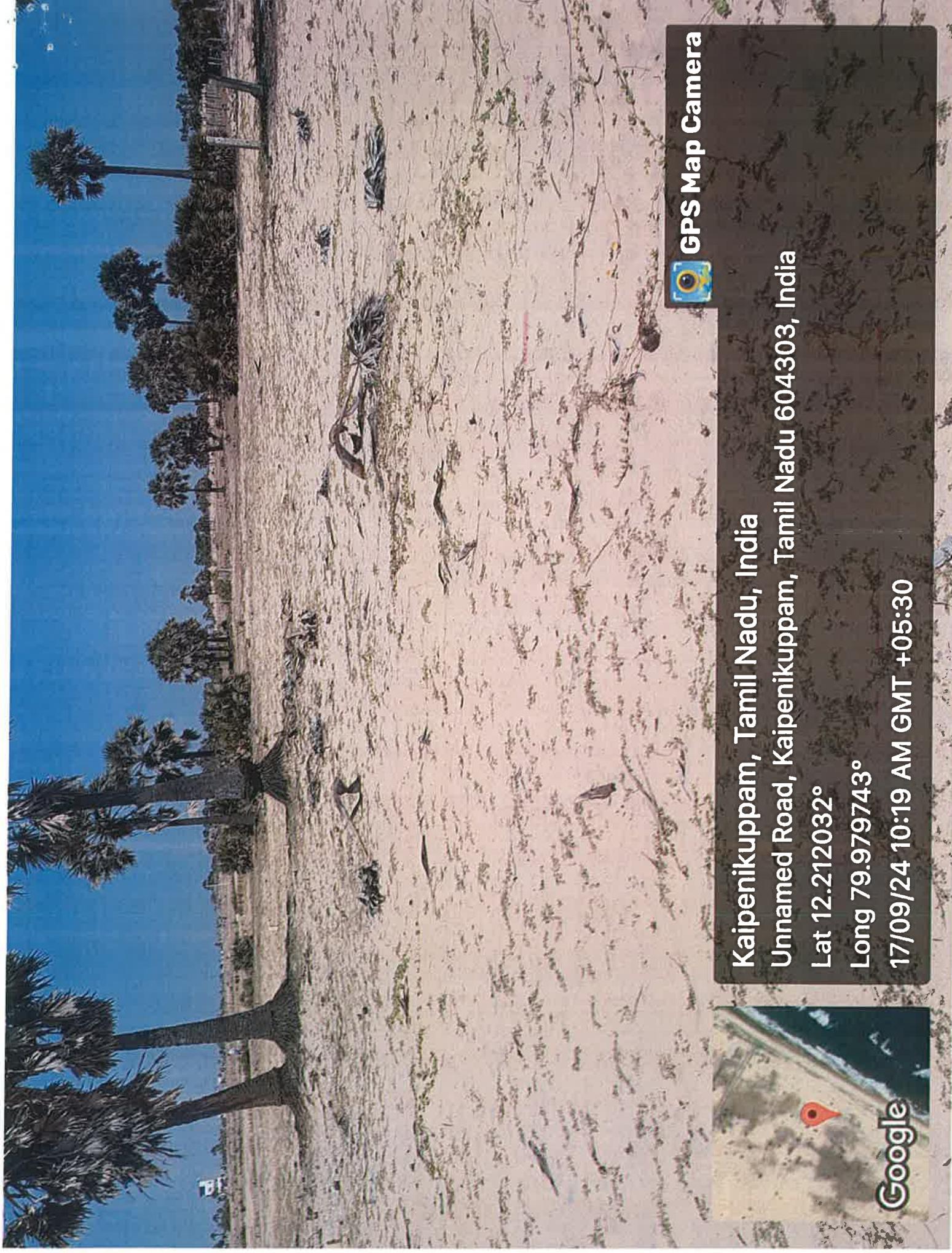


Kaipenikuppam, Tamil Nadu, India
 6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
 Lat 12.214542°
 Long 79.980073°
 17/09/24 10:08 AM GMT +05:30



Google

Photo Showing;
Levelling of sand dunes and
installation of fencing stones
and plot stones



211

211

8

 **GPS Map Camera**

Kaipenikuppam, Tamil Nadu, India

Unnamed Road, Kaipenikuppam, Tamil Nadu 604303, India

Lat 12.212032°

Long 79.979743°

17/09/24 10:19 AM GMT +05:30



Google

Photo Showing;

Installation of fencing stones at sea shore with wire mesh and construction of a building for obtaining EB connection from ECR road to sea is noticed.

219



 **GPS Map Camera**



Anumandai, Tamil Nadu, India
Anumandai, Tamil Nadu 604303, India
 Lat 12.210266°
 Long 79.97916°
 17/09/24 10:28 AM GMT +05:30

128

Zone:	CUDDALORE	Sub Registrar Office:	MARAKKANAM
Guideline Village:	KEELPETTAI	Revenue Village:	KEELPETTAI
Revenue District:	VILUPPURAM	Revenue Taluka:	MARAKKANAM

Below Search results are as on 25-Sep-2024 11:41 AM

84 items found, displaying 21 to 30.

[First/Prev] 1, 2, 3, 4, 5, 6, 7, 8 [Next/Last]

Sr.No.	Survey/Subdivision No.	Guideline Value (₹) (British Value)	Guideline Value (₹) (Metric Value)	Land Classification	Effective Start Date	G.O.Download
21	69/18	-	-	Refer Street Value	-	-
22	69/18B	-	-	Refer Street Value	-	-
23	69/19A	-	-	Refer Street Value	-	-
24	69/19B	-	-	Refer Street Value	-	-
25	69/19C	-	-	Refer Street Value	-	-
26	69/19D	-	-	Refer Street Value	-	-
27	69/19E	-	-	Refer Street Value	-	-
28	69/1B	-	-	Refer Street Value	-	-
29	69/1C	-	-	Refer Street Value	-	-
30	69/1D	-	-	Refer Street Value	-	-

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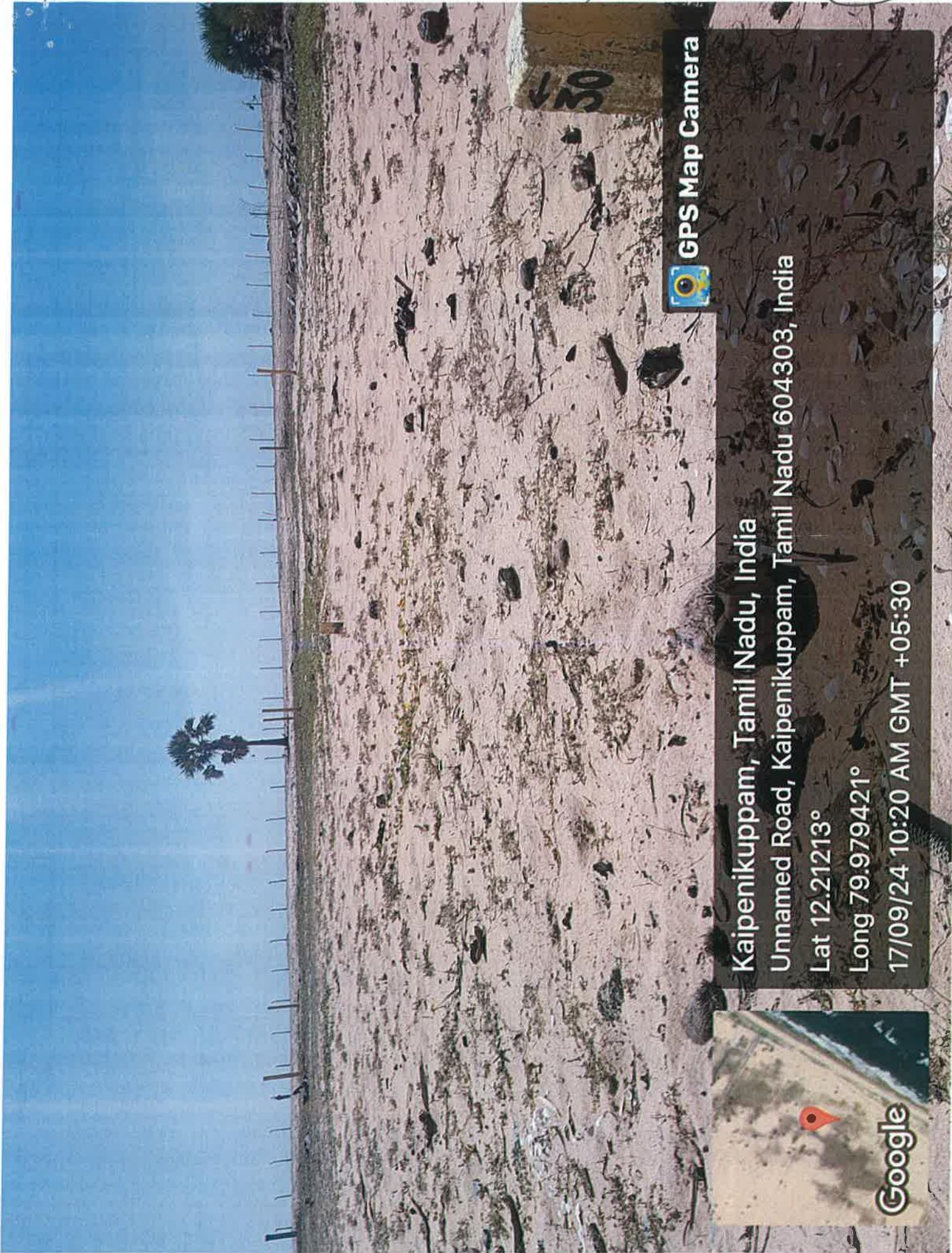
[Birth and Death](#)

[Firm](#)

214



Photo Showing;
Installation of plot stone
number 30 and other fencing
stones is noticed.



215

215



 GPS Map Camera

Kaipenikuppam, Tamil Nadu, India
Unnamed Road, Kaipenikuppam, Tamil Nadu 604303, India

Lat 12.21213°

Long 79.979421°

17/09/24 10:20 AM GMT +05:30



Google

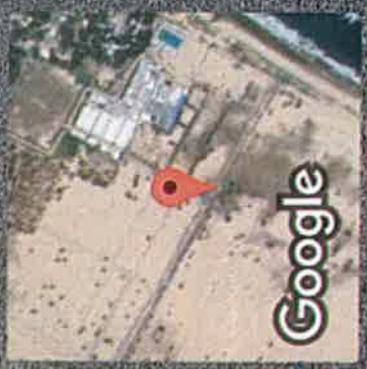


Photo Showing;
Erection of illegal tar road and
plots in layout site is noticed.

217



GPS Map Camera



Kaipenikuppam, Tamil Nadu, India
 6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
 Lat 12.214658°
 Long 79.97981°
 17/09/24 10:09 AM GMT +05:30

Photo Showing;

Movement of vehicles towards illegal 60 feet road can be noticed through tyre marks and installation of groynes and fencing at sea shore government lands and piped water supply connection can be seen.



219



 GPS Map Camera

Naravakkom, Tamil Nadu, India
Naravakkom, Tamil Nadu 604303, India
Lat 12.209307°
Long 79.978374°
17/09/24 10:32 AM GMT +05:30



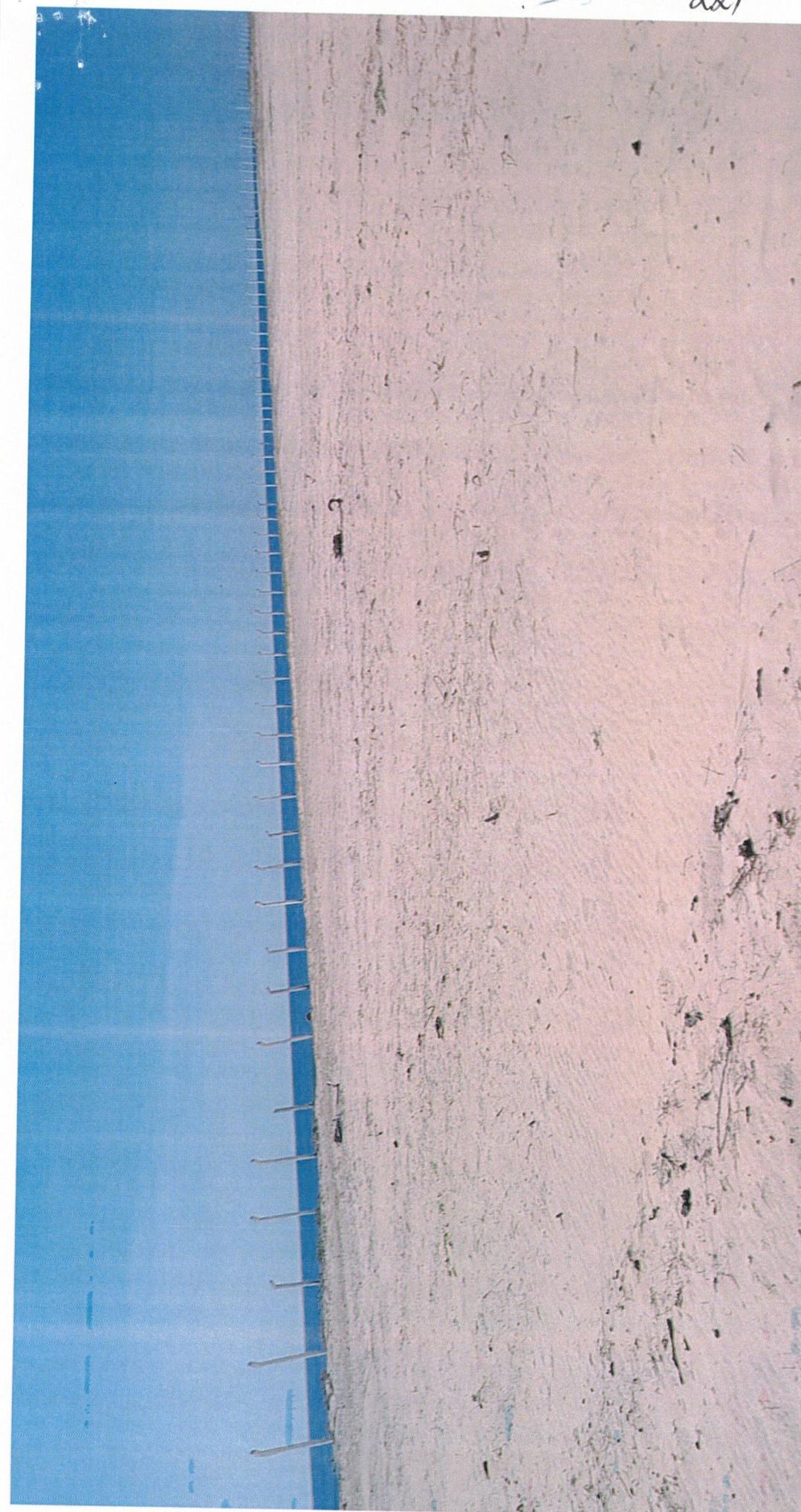


Photo Showing;

Fresh levelling of sand dunes after temporary removal of illegal roads and installation of fencing stones can be seen. The formation of roads removed after sale of farm lands can be seen from satellite images.

22

221



 **GPS Map Camera**

Kaipenikuppam, Tamil Nadu, India
6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
Lat 12.213032°
Long 79.980591°
17/09/24 10:15 AM GMT +05:30



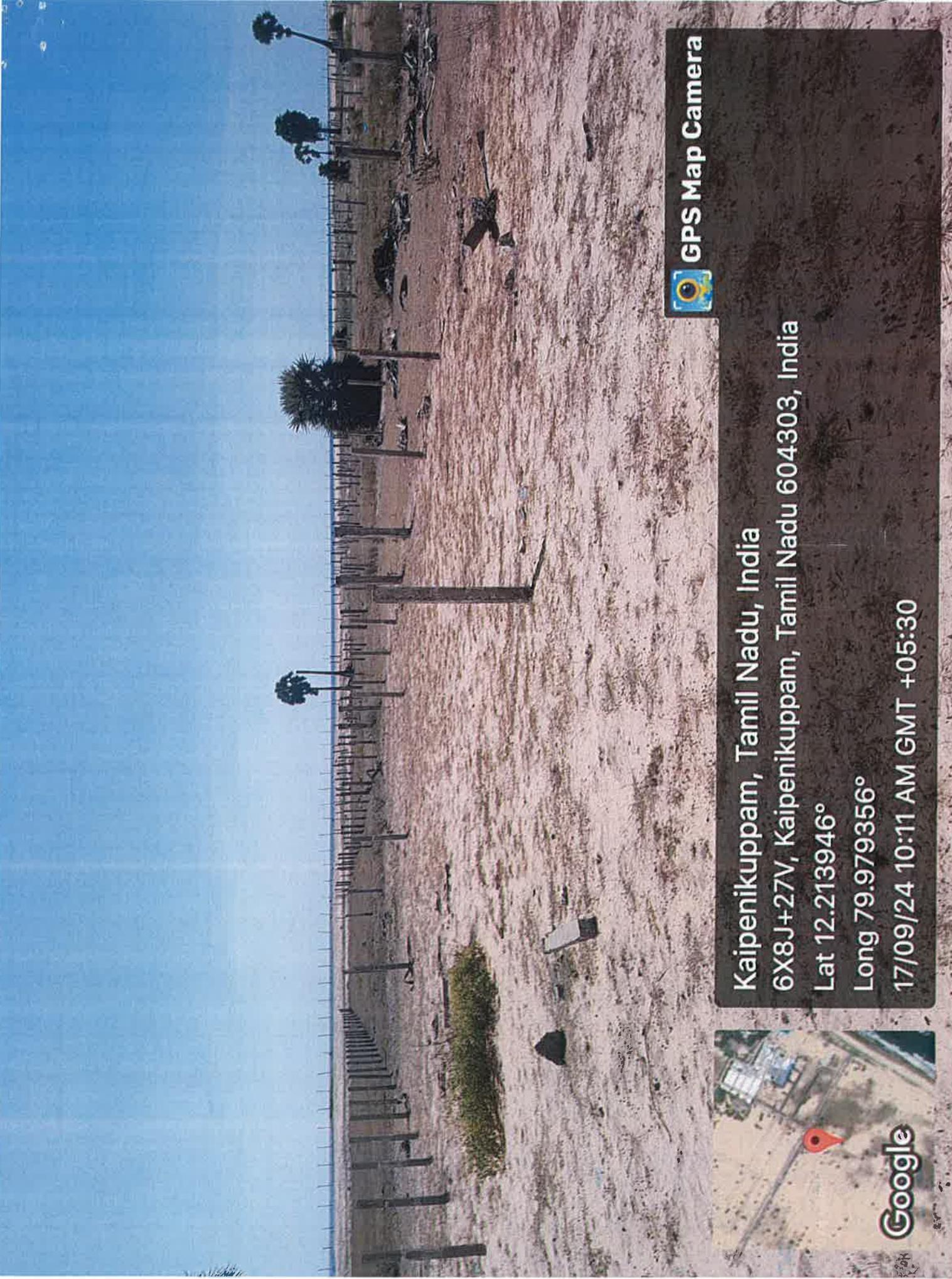


Photo Showing;
Installation of fencing stones
for plots by levelling sand
dunes can be seen.

130

223

7572



 **GPS Map Camera**



Kaipenikuppam, Tamil Nadu, India
6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
Lat 12.213946°
Long 79.979356°
17/09/24 10:11 AM GMT +05:30

Google



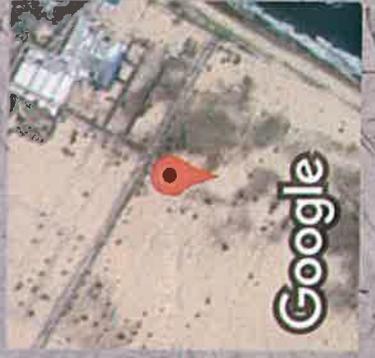
Photo Showing;

Fresh levelling of sand dunes after temporary removal of illegal roads and installation of fencing stones can be seen. The formation of roads removed after sale of farm lands can be seen from satellite images.

225



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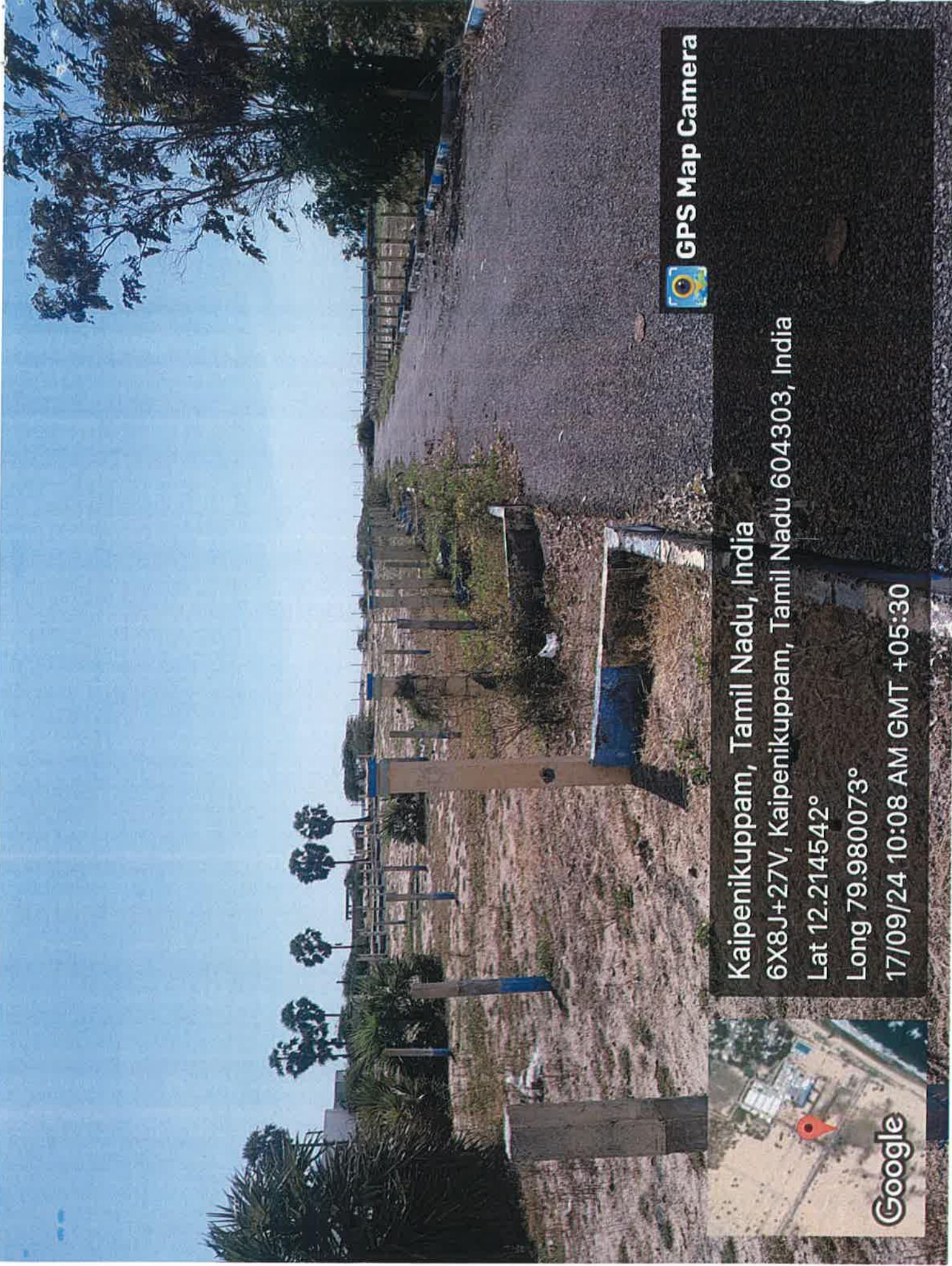


Kaipenikuppam, Tamil Nadu, India
 6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
 Lat 12.213836°
 Long 79.979377°
 17/09/24 10:14 AM GMT +05:30

Photo Showing;

Installation of roads at sea shore to provide access to the unauthorised residential and farm plots can be seen.

227



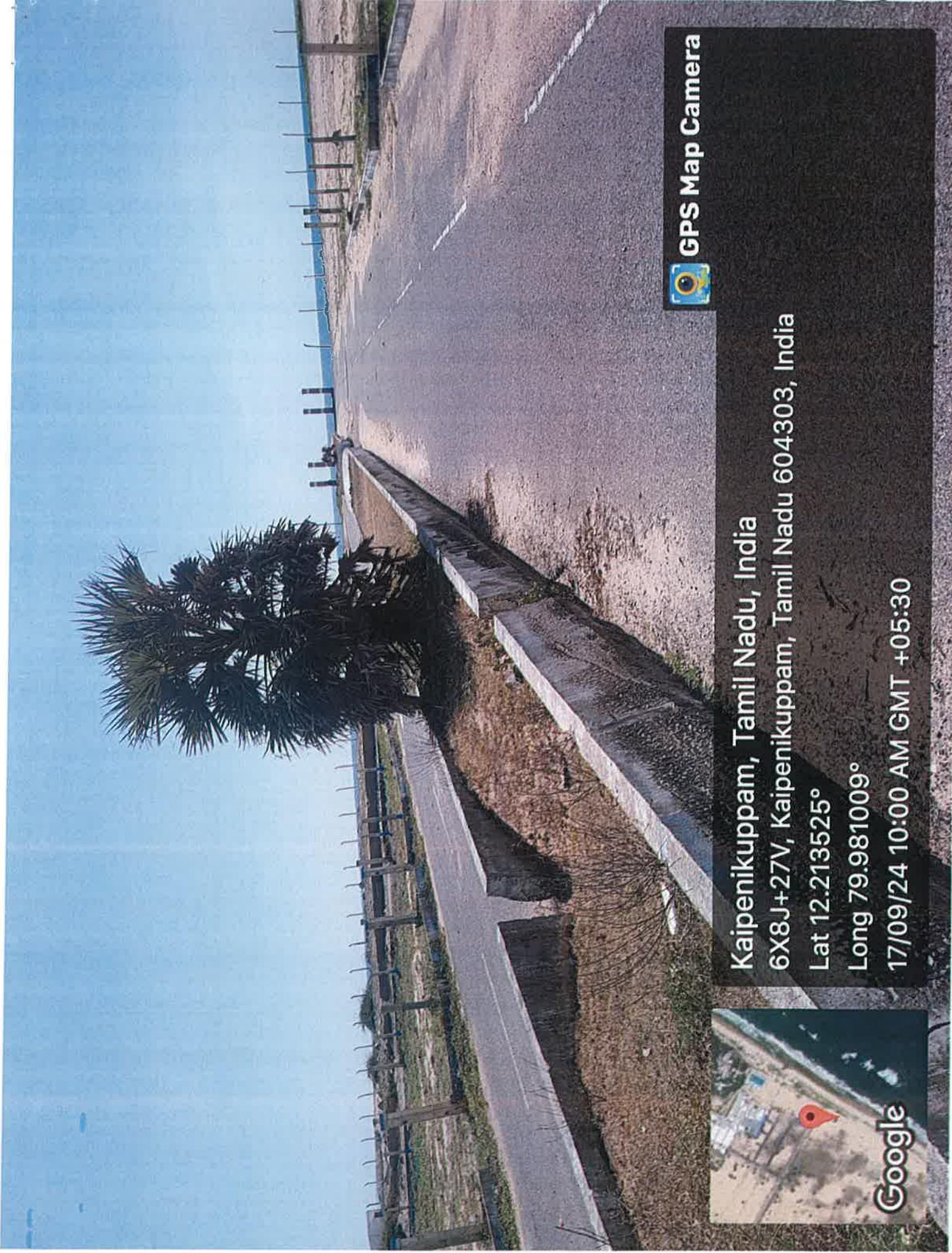
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Kaipenikuppam, Tamil Nadu, India
 6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
 Lat 12.214542°
 Long 79.980073°
 17/09/24 10:08 AM GMT +05:30



Photo Showing;

Formation of 60 feet road with divider and formation of plots towards seasure government lands by including lands of R12 to R14 in S. No. 211/6 and 7 can be seen, thus establishing undisclosed joint venture.



 GPS Map Camera

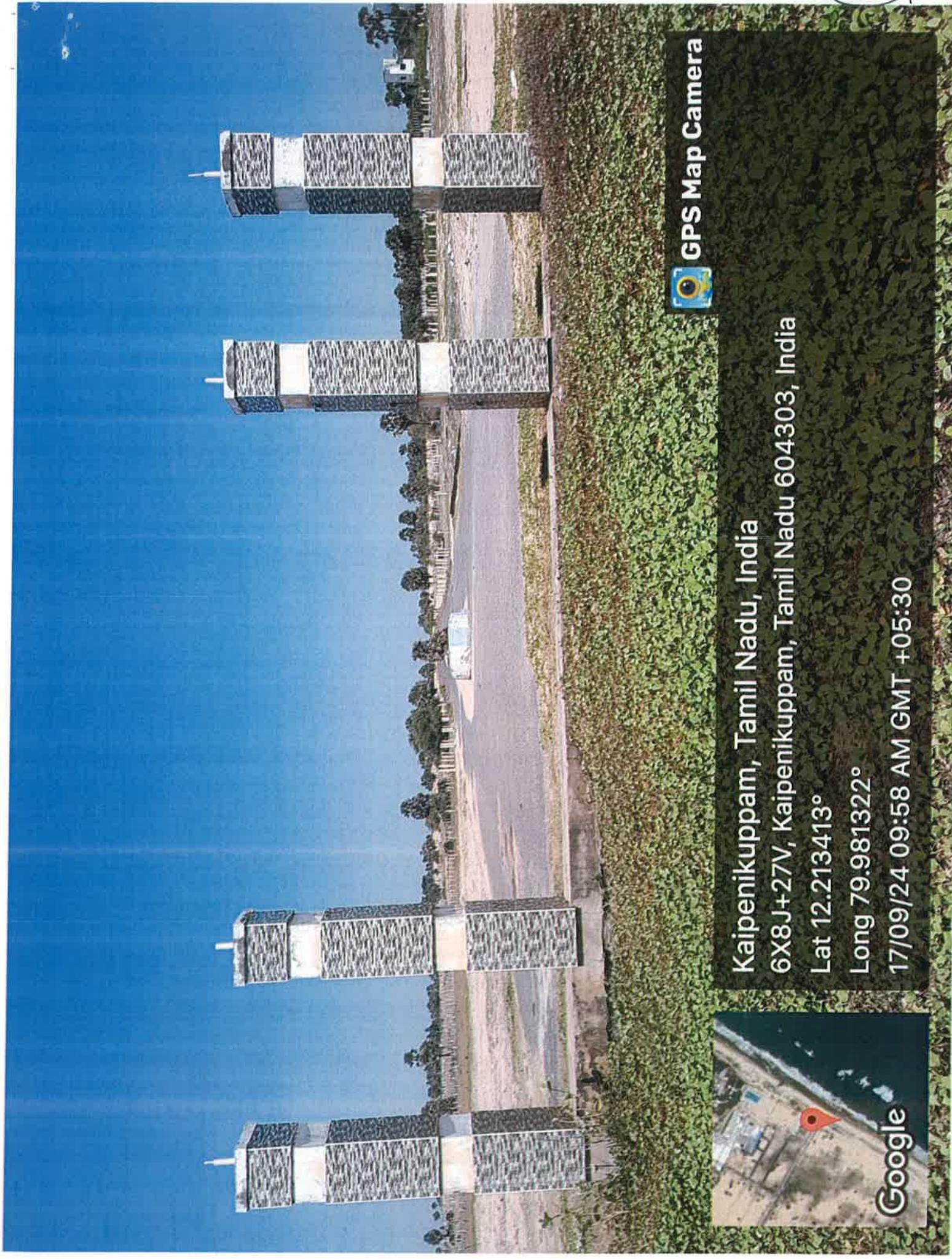
Kaipenikuppam, Tamil Nadu, India
 6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
 Lat 12.213525°
 Long 79.981009°
 17/09/24 10:00 AM GMT +05:30





Photo Showing;

Installation of pillars at sea shore lands with access from 60 feet tar road can be seen.



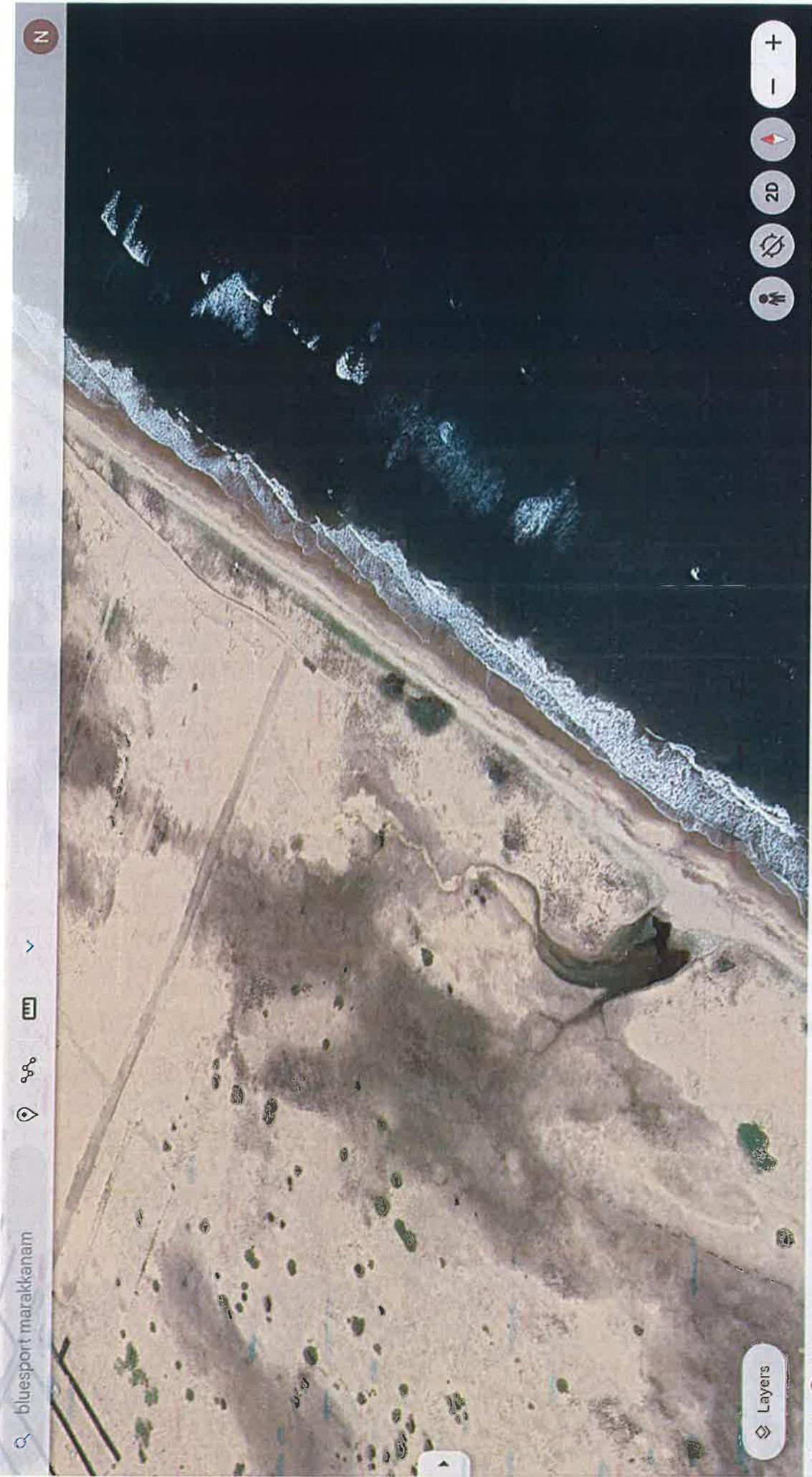
Google

GPS Map Camera

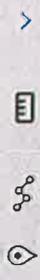
Kaipenikuppam, Tamil Nadu, India
 6X8J+27V, Kaipenikuppam, Tamil Nadu 604303, India
 Lat 12.213413°
 Long 79.981322°
 17/09/24 09:58 AM GMT +05:30

Photo Showing;

Googles images showing coastal erosion at neighbouring site due to illegal developments can be seen.



bluesport marakkanam



Layers



Google 100% Data attribution 5/24/2022 - newer

100 m

Camera: 529 m 12°12'36"N 79°58'41"E 20 m

Handwritten scribble

23

Handwritten scribble in a circle



Photo Showing;

Google images showing fencing at entire seashore, installation of groynes and formation of various roads by taking access from approved roads can be seen.

235



bluesport merekkensm



N



Layers



Google 100% Data attribution 5/24/2022 - newer

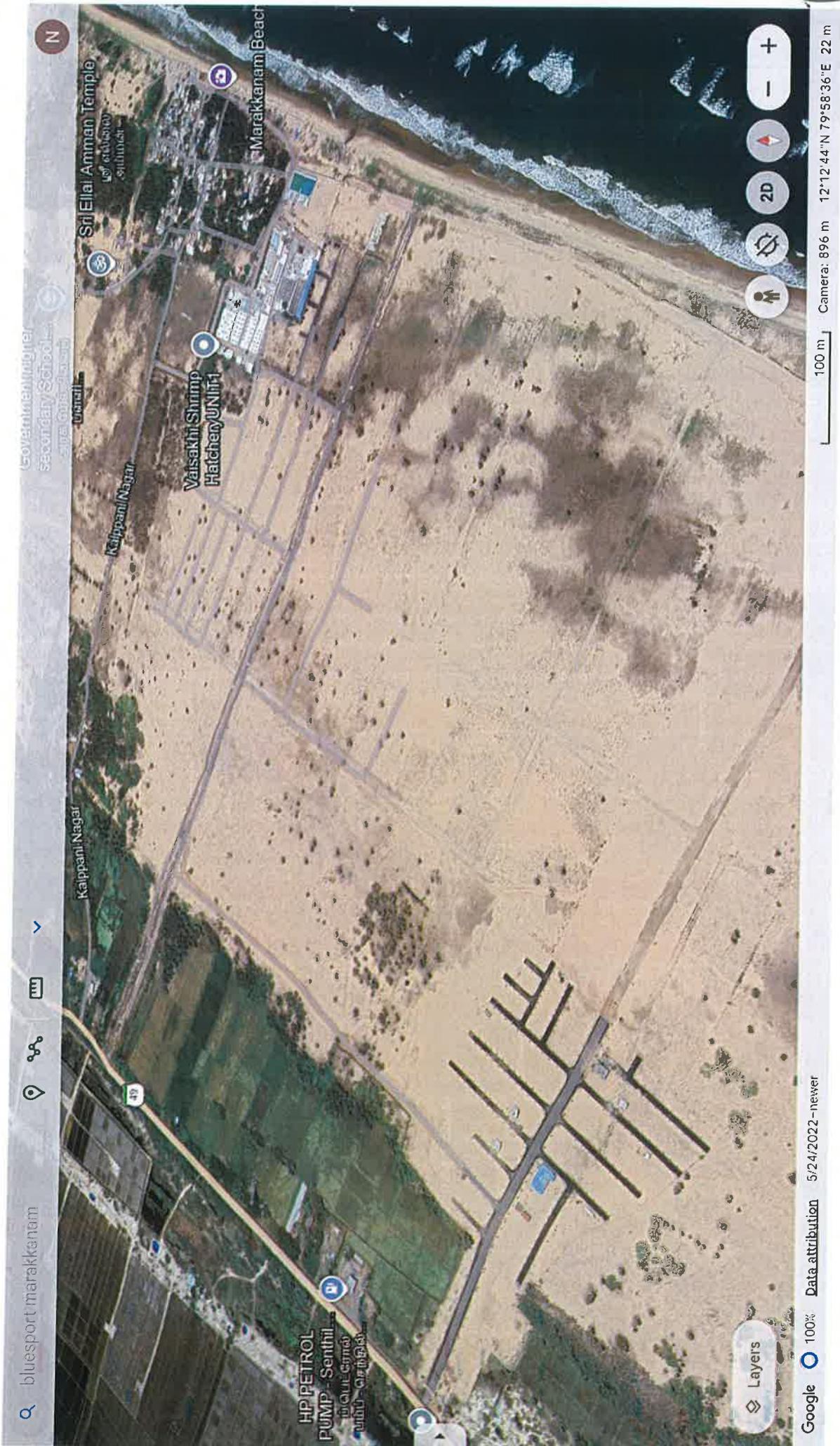
100 m Camera: 481 m 12°12'48"N 79°58'34"E 20 m



Photo Showing;

Google images showing formation of various illegal roads within CRZ area can be noticed.

237



bluesport marakkanam



Kaippani Nagar

Kaippani Nagar

Vaisakhi Shrimp Hatchery UNIN 1

Sri Elial Amman Temple

Marakkanam Beach

HP PETROL PUMP - Senthil

Layers

Google 100% Data attribution 5/24/2022 - newer

100 m

Camera: 896 m

12°12'44\"/>





Photo Showing;

Google image showing ECR road access for the layout named Bhinaya beach.

1655

239



bluesport marakkanam



Thaakadu Check Post
55.5110, 79.5838
@lurebul

Kaippani Nagar

Kaippani Nagar

Layers



Google 100% Data attribution 5/24/2022-newer

60 m

Camera: 346 m 12°12'57"N 79°58'38"E 24 m

240

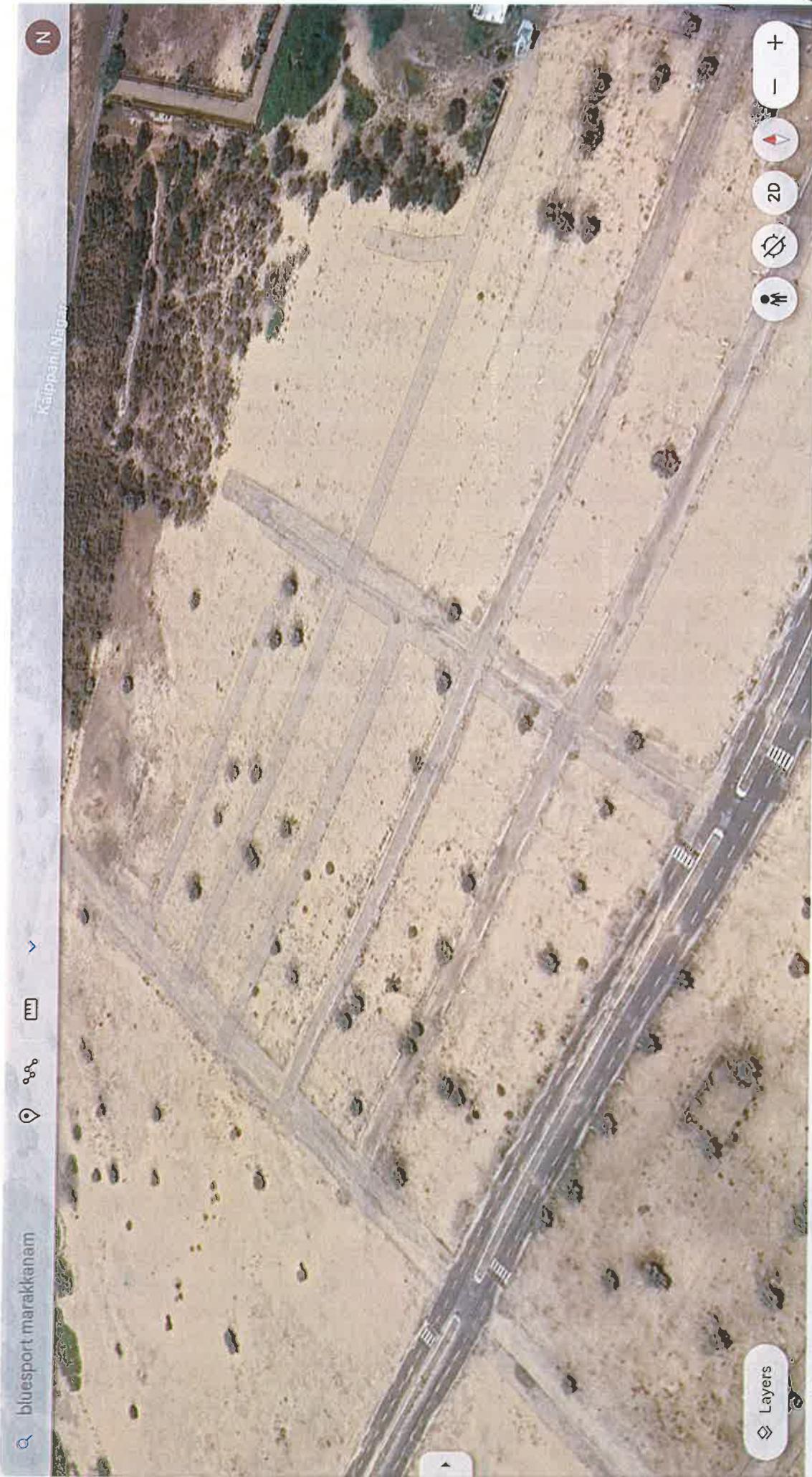


Photo Showing;

Google images showing formation of various illegal roads within CRZ area can be noticed.



241



bluesport marakkanam

Kaipappan Nagar

N

Layers

Icons for: Street View, 2D, 3D, and other map settings.

40 m

Camera: 27.4 m 12°12'53"N 79°58'43"E 19 m

Google 100% Data attribution 5/24/2022 - newer

Photo Showing;

Google images showing formation of various illegal roads within CRZ area can be noticed.

137

243



bluesport marakkanam



Vaisakhi Shrimp Hatchery UNIT 1

Layers



Google 100% Data attribution 5/24/2022 - newer

80 m

Camera: 438 m 12°12'41"N 79°58'43"E 20 m



244

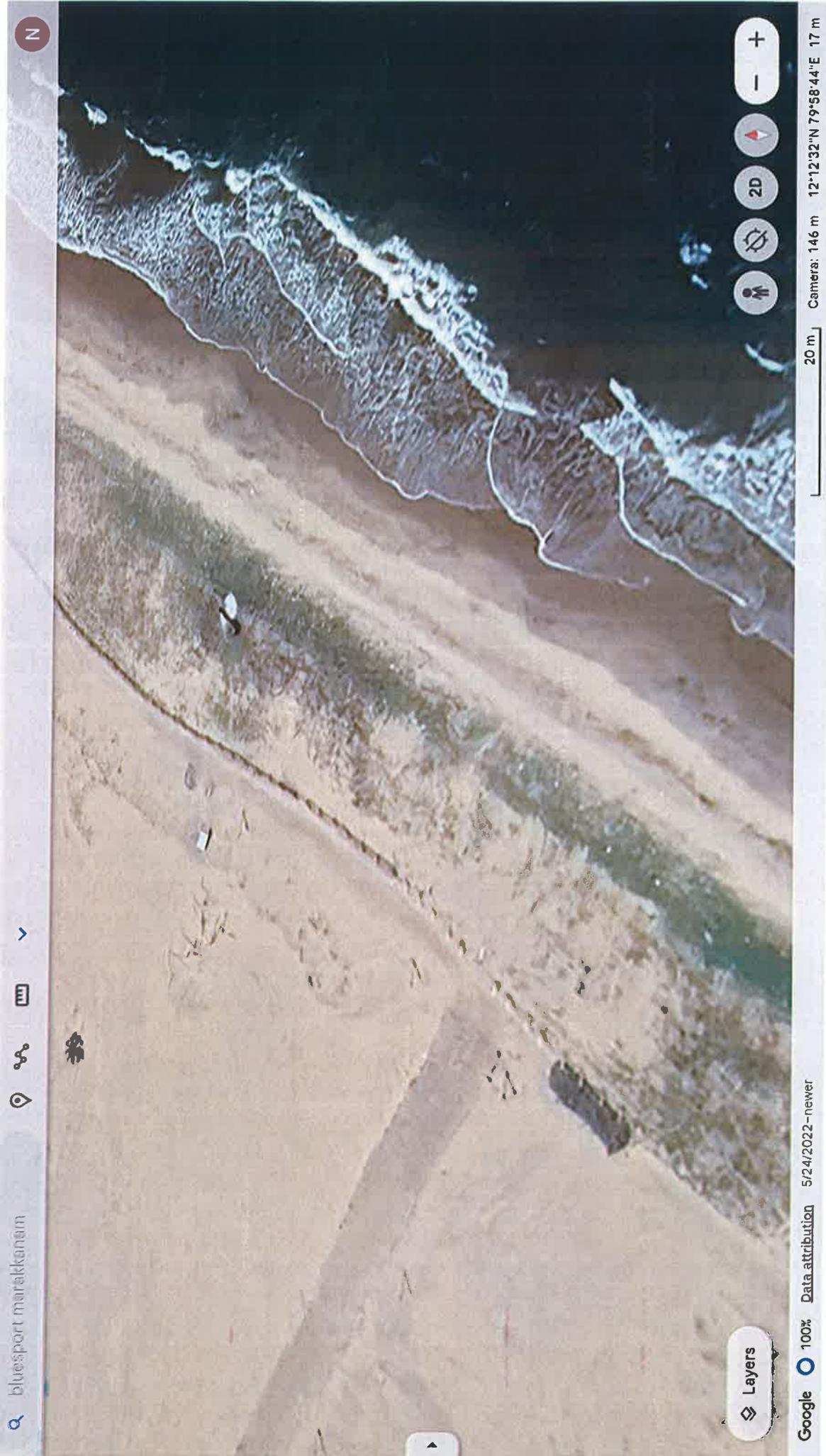


Photo Showing;

Google images showing
fencing, groynes and 60 feet
road



245



bluesport marekkanem

Layers

Google 100% Data attribution 5/24/2022 - newer

20 m

Camera: 146 m 12°12'32"N 79°58'44"E 17 m

Photo Showing;

Google images showing formation of various illegal roads within CRZ area can be noticed.



247



Photo Showing;

Photo showing road to sea view of the project from model house when the illegal project was marketed in 2023 as blue spot bungalow plots

249



Photo Showing;

Photo showing unauthorised
construction of model house
with the help of authorities

101

251



Photo Showing;

VARIOUS DAMAGES CAUSED TO
THE IMPUGMED SITE DUE TO
ILLEGAL DEVELOPMENTS

**BEFORE THE NATIONAL GREEN
TRIBUNAL(SZ), SITTING AT
CHENNAI**

**Original Application No. 013 of
2024 (SZ)**

S. Sivadas
Son of SivaKumarKulasekar,
No.2, Periyapalayathamman Kilo
West Street,
Basin Bridge, Washermenpet,
Chennai- 600021.
Mob:- 9176869284
Email Id:- taours@gmail.com
... Applicant

- AND -

The Ministry of Environment,
Forest and Climate Change
Rep. by its Secretary,
Indira ParyavaranBhavan
Jorbagh Road New Delhi - 110 003
Email- mefcc@gov.in
Ph No- +91-11-2301196
And 15 others
...Respondents

**OBJECTIONS FILED BY THE
APPLICANT ALONG WITH THE
TYPEDSET OF DOCUMENTS**

A.Sharma Infant (1721/2020)
Counsel for **Claimant.**
ADDRESS FOR SERVICE
No. 7, law Chambers,
High Court Buildings,
Chennai – 600 104.